

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Monday, February 22, 1988|Phalguna 3, 1909 (Saka)

**No. 310**

12.55 P.M.

**1. President's Address—Laid on the Table**

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 22nd February, 1988.

**2. Obituary References**

The Speaker made references to the passing away of Khan Abdul Gaffar Khan; Shri M. G. Ramachandran, former Chief Minister of Tamil Nadu; Chaudhary Rahim Khan and A. G. Subburaman, sitting Members of Lok Sabha; Shri David Munzni, a Member of Third Lok Sabha; Shri Sofi Mohd. Akber, a Member of First Lok Sabha; Shri P. Ramamurti, a Member of Fourth Lok Sabha; Shri Sonubhau Baswant, a Member of Third and Fourth Lok Sabha; Shri S. M. Banerjee, a Member of Second, Third, Fourth and Fifth Lok Sabha; Shri Hargovind Verma, a Member of Sixth Lok Sabha; Shri Shyamaprasanna Bhattacharyya, a Member of Fifth and Sixth Lok Sabha; Shri Ramavatar Shastri, a Member of Fourth, Fifth and Seventh Lok Sabha; Shri C. D. Pande, a Member of the Provisional Parliament, First and Second Lok Sabha; Shri Upendra Nath Barman, a Member of the Constituent Assembly, Provisional Parliament, First and Second Lok Sabha and Shri Karpoori Thakur, a Member of Sixth Lok Sabha.

The Speaker placed the following Resolution before the House:—

“The Lok Sabha expresses its profound sorrow at the passing away of Khan Abdul Gaffar Khan, popu-

larly known as Frontier Gandhi or 'Badshah Khan'. A close associate of Mahatma Gandhi, Khan Abdul Gaffar Khan was a titan among the legions who fought for the country's liberation from foreign yoke. He shared with Mahatma Gandhi an unshakeable faith in truth and non-violence. A true servant of God, Khan Abdul Gaffar Khan started a unique movement called 'Khudai Khidmatgars'. Unswerving in his patriotism, he abhorred the idea of vivisection of the country. With his passing away, we have lost one of the greatest stalwarts of our freedom struggle and a 'Messiah of Peace' in this strife-torn world. Above all a truly noble soul, his name will always adorn the pages of our history. The like of him are rarely seen on earth in flesh and blood.

This House conveys its deep condolences to Khan Wali Khan and other members of the family as well as to millions of his admirers and followers in the Indian sub-continent."

The Resolution was adopted unanimously.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while. The House was then adjourned for the day.

1.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd February, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 23, 1988 | Phalguna 4, 1909 (Saka)

No. 311

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 1—6 and 8 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—9, 11—77, 79—166, 168—178, 180—207, 209—217 and 219—230 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th January, 1988 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R. 66(E) in Gazette of India dated the 30th January, 1988, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th January, 1988 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 67(E) in Gazette of India dated the 30th January, 1988.
- (2) A copy of the Report dated the 29th January, 1988 of the Governor of Tamil Nadu to the President (Hindi and English versions).

- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
- (i) The Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (No. 9 of 1987) promulgated by the President on the 24th December, 1987.
  - (ii) The Delhi Administration (Amendment) Ordinance, 1987 (No. 10 of 1987) promulgated by the President on the 24th December, 1987.
  - (iii) The Major Port Trusts (Amendment) Ordinance, 1988 (No. 1 of 1988) promulgated by the President on the 28th January, 1988.
- (4) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1986-87 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi for the year 1986-87 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year, 1986-87 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi for the year 1986-87.
- (6) A copy of the Wealth-tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 109(E) in Gazette of India dated the 18th January, 1988, under sub-section (4) of Section 46 of the Wealth-tax Act, 1957.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 41 of the Finance Act, 1979:—
- (i) G.S.R. 1009(E) published in Gazette of India dated the 24th December, 1987 together with an explanatory Memorandum regarding exemption to His Excellency Dr. Sayid Mohammad Najibullah, President of the Republic of Afghanistan and other

members of the delegation who visited India from 24th to 25th December, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.

- (ii) G.S.R. 16(E) published in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Giovanni Gorla, Prime Minister of Italy and Mrs. Eugenia Gorla and other twenty members of the delegation who visited India from 8th to 10th January, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
  - (iii) G.S.R. 29(E) published in Gazette of India dated the 14th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hun Sen, the Prime Minister of Kampuchea, his wife, daughter and eight member party who visited India from 12th to 14th January, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
  - (iv) G.S.R. 69(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. J. R. Jayewardene, President of Sri Lanka and his wife and twenty member party who visited India from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 997(E) published in Gazette of India dated the 21st December, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 348-Customs dated the 4th November, 1987.

- (ii) S.O. 1125(E) published in Gazette of India dated the 28th December, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* in supersession of Notification No. 329-Customs dated the 28th September, 1987.
- (iii) The Baggage (Amendment) Rules, 1988 published in Notification No. G.S.R. 17 (E) in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum.
- (iv) The Tourist Baggage (Amendment) Rules, 1988 published in Notification No. G.S.R. 18 (E) in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum.
- (v) G.S.R. 31(E) and 32(E) published in Gazette of India dated the 14th January, 1988 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India for use in the manufacture of jewellery for export out of India by or on behalf of a hundred per cent export oriented undertaking in the Special Export Oriented Complex for the manufacture of jewellery at Jhandewalan, New Delhi, from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (vi) The Baggage (Conditions of Exemption) Amendment Rules, 1988 published in Notification No. G.S.R. 49(E) in Gazette of India dated the 21st January, 1988, together with an explanatory memorandum.
- (vii) G.S.R. 50(E) published in Gazette of India dated the 21st January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.

- (viii) G.S.R. 64(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Customs dated the 9th February, 1981 so as to make it obligatory on the hundred per cent Export Oriented Undertakings to observe the various conditions/criteria stipulated in the Import Policy.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Ninth Amendment) Rules, 1987 published in Notification No. S.O. 1136(E) in Gazette of India dated the 30th December, 1987.
  - (ii) The Income-tax (Amendment) Rules, 1988 published in Notification No. S.O. 125(E) in Gazette of India dated the 21st January, 1988.
  - (iii) S.O. 107 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Calcutta Pinjrapole Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
  - (iv) S.O. 108 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Joint Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (v) S.O. 109 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Seafarers' Welfare Fund Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
  - (vi) S.O. 110 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'The Ahmedabad Share and Stock Brokers' Association Stock Exchange, under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (vii) S.O. 111 published in Gazette of India dated 16th January, 1988 regarding exemption to 'Madhya Pradesh Stock Exchange' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (viii) S.O. 112 published in Gazette of India dated 16th January, 1988 regarding exemption to 'Bangalore Stock Exchange Limited' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (ix) S.O. 113 published in Gazette of India dated 16th January, 1988 regarding exemption to 'Cochin Stock Exchange Limited' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (x) S.O. 114 published in the Gazette of India dated 16th January, 1988 regarding exemption to 'Madras Stock Exchange Limited' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xi) S.O. 115 published in Gazette of India dated 16th January, 1988 regarding exemption to 'The Hyderabad Stock Exchange Limited' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xii) S.O. 116 published in Gazette of India dated 16th January, 1988 regarding exemption to 'National Co-operative Development Corporation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xiii) S.O. 117 published in Gazette of India dated 16th January, 1988 regarding exemption to 'Indian Cotton Mills Federation, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xiv) S.O. 118 published in Gazette of India dated 16th January, 1988 regarding exemption to 'Homi Bhabha Fellowships Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (xv) S.O. 119 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'The Kerala Labour Welfare Fund Board, Trivandrum' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xvi) S.O. 120 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Bangiya Sahitya Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xvii) S.O. 121 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Gujarat Water and Air Pollution Control Board, Gandhinagar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xviii) S.O. 122 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'West Bengal Chief Minister's Relief Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xix) S.O. 123 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Indian Dairy Corporation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xx) S.O. 127 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'National Welfare Fund for Sportspersons' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxi) S.O. 128 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Atma-Vallabh Samaj Utkarsh Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (xxii) S.O. 129 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Feder-

ation of Indian Chambers of Commerce & Industry, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

(xxiii) S.O. 130 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Sardar Vallabhbhai Patel Memorial Society, Ahmedabad' under section 10(23C) of Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

(xxiv) S.O. 131 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'World Wildlife Fund-India, Bombay' under Section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

(10) A copy each of the following Notifications (Hindi and English versions) issued under Section 11C of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 59(E) published in Gazette of India dated the 28th January, 1988 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on rubberised textile fabrics weighing not more than 1500 grams per square metre and in which rubber predominates in weight and falling under heading 59.05 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), shall not be required to be paid during the period from 1-3-1986 to 14-1-1987.

(ii) G.S.R. 63(E) published in Gazette of India dated the 1st February, 1988 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on jute fibre, twist, yarn, thread, rope and twine, falling under Chapter 53 or 56 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) and consumed within the factory in which it is produced for the manufacture of jute products falling under Chapters 53, 56, 57 or 63 of the said Schedule, shall not be required to be paid during the period from 1-3-1986 to 18-1-1987.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Time Deposit (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 1005(E) in Gazette of India dated the 23rd December, 1987.
  - (ii) The Post Office Recurring Deposit (First Amendment) Rules, 1988 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 16th January, 1988.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Amendment) Rules, 1987 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1988.
  - (ii) The National Savings Certificates (First Issue) Amendment Rules, 1987 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1988.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1986-87 under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1986-87.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

#### **4. Assent to Bills**

(i) Secretary-General laid on the Table the following nine Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Metro Railways (Construction of Works) Amendment Bill, 1987.
- (2) The Appropriation (No. 5) Bill, 1987.
- (3) The Finance (Amendment) Bill, 1987.
- (4) The High Court Judges (Conditions of Service) Amendment Bill, 1987.
- (5) The Equal Remuneration (Amendment) Bill, 1987.
- (6) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987.
- (7) The Administrative Tribunals (Amendment) Bill, 1987.
- (8) The All India Council for Technical Education Bill, 1987.
- (9) The Direct Tax Laws (Amendment) Bill, 1987.

(ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following ten Bills passed by Houses of Parliament during the last session and assented to:—

- (1) The Shipping Development Fund Committee (Abolition) Amendment Bill, 1987.
- (2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.
- (3) The Constitution (Fifty-Eighth Amendment) Bill, 1987.
- (4) The Auroville (Emergency Provisions) Amendment Bill, 1987.
- (5) The Air (Prevention and Control of Pollution) Amendment Bill, 1987.
- (6) The National Housing Bank Bill, 1987.

- (7) The Railway Claims Tribunal Bill, 1987.
- (8) The Regional Rural Banks (Amendment) Bill, 1987.
- (9) The Chandigarh (Delegation of Powers) Bill, 1987.
- (10) The Commission of Sati (Prevention) Bill, 1987.

## **5. Resignation by Member**

The Speaker informed the House that he had received a letter dated 12th February, 1988 from Shri P. A. Sangma, an elected Member from Tura Constituency of Meghalaya, resigning his seat in Lok Sabha and his resignation had been accepted by him with effect from the 16th February, 1988.

## **6. Report of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fourteenth Report on Air India—Working Results and Traffic Growth.

## **7. Report of Railway Convention Committee (1985)**

Prof. Narain Chand Parashar presented the Tenth Report (Hindi and English versions) of the Railway Convention Committee on Rate of Dividend for the year 1988-89 and other Ancillary Matters.

## **8. Matters Under Rule 377**

(1) Shri Raj Kumar Rai raised a matter regarding need to review the Drug Prices Control Order, 1987.

(2) Shrimati Jayanti Patnaik raised a matter regarding need for the Union Government to bear the cost of Master Plan prepared by the Government of Orissa to save Chilka lake from siltation.

(3) Shrimati Usha Choudhary raised a matter regarding need to provide more funds to the Government of Maharashtra for drinking water schemes.

(4) Dr. K. S. Bhoi raised a matter regarding need to increase the quota for reservation at certain stations in Orissa on trains going towards Calcutta, Bombay and Delhi.

(5) Dr. G. S. Rajhans raised a matter regarding need to take quick remedial measures to avoid recurrence of devastating floods in North Bihar.

(6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to bring cotton under the comprehensive crop insurance scheme.

(7) Shri Thampan Thomas raised a matter regarding need to take-over Mavoor Rayons industry in Calicut district of Kerala.

(8) Shri Harish Rawat raised a matter regarding need for early setting up of T.V. relay centres in hilly regions of Uttar Pradesh.

### 9. Statutory Resolution—Adopted

Shri Buta Singh moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 30th January, 1988 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

The following members took part in the debate:—

1. Shri E. Ayyappu Reddy
2. Shri P. R. Kumaramangalam

(Lok Sabha adjourned at 1-06 P.M. and re-assembled at 2.10 P.M.)

3. Shri Thampan Thomas
4. Shri Sharad Dighe
5. Shri P. Kolandaivelu
6. Shri C. K. Kuppuswamy
7. Shri N. V. N. Somu
8. Shri R. Jeevarathinam
9. Shri Suresh Kurup
10. Shri N. Sundararaj
11. Dr. V. Rajeshwaran

Shri Buta Singh replied to the debate.

The Resolution was adopted.

## 10. Government Bills—Passed

### (i) THE PARSI MARRIAGE AND DIVORCE (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:—

(1) Smt. N. P. Jhansi Lakshmi

(2) Shri V. S. Krishna Iyer

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 20 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill, as amended, was passed.

### (ii) THE REPEALING AND AMENDING BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:—

(1) Shri Ajit Kumar Saha

(2) Shri V. S. Krishna Iyer

(3) Shri H. A. Dora

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

First Schedule and Second Schedule were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill, as amended, was passed.

### **11. Government Bill—Under Consideration**

THE AUTHORISED TRANSLATIONS (CENTRAL LAWS) AMENDMENT BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

The following members took part in the debate:—

- (1) Shri G. Bhoopathy
- (2) Dr. Sudhir Roy
- (3) Shri Virdhi Chander Jain
- (4) Shri V. S. Krishna Iyer
- (5) Prof. Saif-ud-Din Soz (*Speech unfinished*)

The discussion was not concluded.

### **12. Report of Business Advisory Committee**

Smt. Sheila Dikshit presented the Forty-eighth Report of Business Advisory Committee.

6.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th February, 1988)*

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 24, 1988 | Phalguna 5, 1909 (Saka)

No. 312

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 22—26 and 28—30 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—241, 243, 245—336, 338—352, 354—397 and 399—420 were laid on the Table.

### 3. Resignation by Member

The Speaker informed the House that he had received a letter dated 22nd February, 1988 from Smt. Ram Dulari Sinha an elected Member from Sheohar Constituency of Bihar, resigning her seat in Lok Sabha and her resignation had been accepted by him with effect from the 24th February, 1988.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1986-87.

- (ii) Annual Report of Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Orthopaedically Handicapped for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the mentally Handicapped for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped for the year 1986-87.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun for the year 1986-87.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi for the year 1986-87.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay for the year 1986-87.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1984-85.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Research Development Corporation, New Delhi for the year 1986-87.

(ii) Annual Report of the National Research Development Corporation, New Delhi for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1986-87 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1986-87.

(18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1986-87.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1986-87 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1986-87.

(20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1987 published in Notification No. G.S.R. 682(E) in Gazette of India dated the 19th December, 1987.
- (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1987 published in Notification No. G.S.R. 683(E) in Gazette of India dated the 14th December, 1987.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1987 published in Notification No. G.S.R. 684(E) in Gazette of India dated the 14th December, 1987.
- (iv) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1987 published in Notification No. G.S.R. 685(E) in Gazette of India dated the 14th December, 1987.
- (v) The All India Services (Confidential Rolls) Second Amendment Rules, 1987 published in Notification No. G.S.R. 959 in Gazette of India dated the 26th December, 1987.
- (vi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1987 published in Notification No. G.S.R. 960 in the Gazette of India dated the 26th December, 1987.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1987 published in Notification No. G.S.R. 961 in the Gazette of India dated the 26th December, 1987.
- (viii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1987 published in Notification No. G.S.R. 962 in the Gazette of India dated the 26th December, 1987.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1987 published in Notification No. G.S.R. 963 in Gazette of India dated the 26th December, 1987.

(x) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1987 published in Notification No. G.S.R. 998(E) in Gazette of India dated the 21st December, 1987.

(xi) The Indian Police Service (Pay) Eighth Amendment Rules, 1987 published in Notification No. G.S.R. 999(E) in Gazette of India dated the 21st December, 1987.

(xii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1988 published in Notification No. G.S.R. 51 in Gazette of India dated the 23rd January, 1988.

(xiii) The Indian Administrative Service (Pay) Amendment Rules, 1988 published in Notification No. G.S.R. 52 in Gazette of India dated the 23rd January, 1988.

(xiv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1987 published in Notification No. G.S.R. 1018(E) in Gazette of India dated the 30th December, 1987.

(xv) The Indian Police Service (Recruitment) Amendment Rules, 1987 published in Notification No. G.S.R. 1019(E) in Gazette of India dated the 30th December, 1987.

(xvi) The Indian Police Service (Regulation of Seniority) First Amendment Rules, 1987 published in Notification No. G.S.R. 947(E) in Gazette of India dated the 2nd December, 1987.

(xvii) The Indian Administrative Service (Regulation of Seniority) First Amendment Rules, 1988 published in Notification No. G.S.R. 42(E) in Gazette of India dated the 18th January, 1988.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—

(i) The Central Industrial Security Force (First Amendment) Rules, 1987 published in Notification

51 22002011 **Nb. G.S.R. 710 in Gazette of India dated the 26th September, 1987.**

(31) **The Central Industrial Security Force (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 711 in Gazette of India dated the 26th September, 1987.**

(23) **A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1986-87 along with Audited Accounts.**

### **5. Report of the Committee on Private Members' Bills and Resolutions**

Shri M. Thambi Durai presented the Forty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### **6. The Budget (Railways)—1988-89**

Shri Madhavrao Scindia presented a statement of the estimated receipts and expenditure of the Government of India for the year 1988-89 in respect of Railways.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)*

### **7. Statement by Minister**

The Minister of State for Defence on behalf of Minister of Communications made a statement regarding Postal and Telecommunication Rates.

The Minister also laid on the Table a statement (Hindi and English versions) showing the proposed revised Telecommunication Tariffs.

### **8. Calling Attention**

Shri Ananda Pathak called the attention of the Minister of Home Affairs to the situation arising out of the continued strike by lawyers in Delhi and steps taken by the Government to settle the matter.

The Minister of Home Affairs made a statement in regard thereto.

## **9. Motion Regarding Forty-eighth Report of the Business Advisory Committee**

Shrimati Sheila Dikshit moved the following motion:—

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 23rd February, 1988.”

The Motion was adopted.

## **10. Matters under Rule 377**

(1) Shri Anadi Charan Das raised a matter regarding need to provide financial assistance to the Government of Orissa to construct some bridges over the tributaries of rivers Brahmani and Budha.

(2) Shri Manvendra Singh raised a matter regarding need to reduce the prices of Rifampicin formulations.

(3) Shri Sriballav Panigrahi raised a matter regarding need to provide financial assistance to the Government of Orissa for the common service and facility centre for Glass and Ceramic Industrial Complex at Jharsuguda (Orissa).

(4) Dr. Chandra Shekhar Tripathi raised a matter regarding need to help handloom weavers of Basti and Gorakhpur districts of Uttar Pradesh by giving them grant, making prompt payments and fixing remunerative price for their products.

(5) Smt. Basavarajeshwari raised a matter regarding need to give clearance to the scheme submitted by the Government of Karnataka regarding sheep rearing.

(6) Shri Jai Prakash Agarwal raised a matter regarding need to withdraw the Excise duty imposed on units manufacturing H.D.P.E. woven fabrics.

(7) Shri P. Penchallaiah raised a matter regarding need to construct an over bridge at the existing manned interlock level crossing near Pennar Bridge in Nellore, Andhra Pradesh.

(8) Shri Balwant Singh Ramoowalia raised a matter regarding need for steps to improve the lot of farmers by declaring agriculture as sick industry.

## 11. Motion of thanks on the President's Address

Shri B. R. Bhagat moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1988’.”

Shri Naresh Chandra Chaturvedi seconded the motion.

One hundred forty-seven amendments (Nos. 31 to 42, 68 to 89, 214 to 251, 262 to 295 and 330 to 370) were moved.

The following members took part in the debate:—

- (1) Shri Bhattam Srinamamurty
- (2) Shri K. P. Singh Deo
- (3) Prof. K. V. Thomas

The discussion was not concluded.

6.01 P.M.

*(Lok Sabha adjourned till 11 A. M. on Thursday, the 25th February, 1988)*

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 25, 1988; Phalguna 6, 1909 (Saka)

No. 313

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 41—46 and 49 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 421—491, 493—520, 522—540, 542—572, 574—641 and 643 were laid on the Table.

### 3. Personal explanation under Rule 357

Shri Arif Mohammad Khan made a statement with regard to a police sub-inspector in plain clothes stopping him etc. on 24.2.1988.

The Minister of Home Affairs refuted the Member's version in a statement made in reply.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1986-87 (Volumes—I to III).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1986-87.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Ministry of Surface Transport (Transport Wing) Electronic Data Processing Assistant Recruitment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 897 in Gazette of India dated the 28th November, 1987 issued under Proviso to Article 309 of the Constitution.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 808(E) published in Gazette of India dated the 21st September, 1987 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Second Amendment Regulations, 1987.
- (ii) G.S.R. 858(E) published in Gazette of India dated the 15th October, 1987 approving the Visakhapatnam Port Employees' (Compassionate Fund) Amendment Regulations, 1987.
- (iii) G.S.R. 861(E) published in Gazette of India dated the 16th October, 1987 approving the Calcutta Port Trust Employees' (Leave) (First Amendment) Regulations, 1987.
- (iv) G.S.R. 940(E) published in Gazette of India dated the 30th November, 1987 approving the New Mangalore Port Trust Employees' (Grant of Advances for building of Houses) Second Amendment Regulations, 1987.
- (v) G.S.R. 950(E) published in Gazette of India dated the 2nd December, 1987 approving the Cochin Port Employees (Temporary Service) Second Amendment Regulations, 1987.

- (vi) G.S.R. 968(E) published in Gazette of India dated the 9th December, 1987 approving the Cochin Port Employees (Allotment of Residence) Second Amendment Regulations, 1987.
- (vii) G.S.R. 988(E) published in Gazette of India dated the 16th December, 1987 approving the Cochin Port Employees (Classification, Control and Appeal) Amendment Regulations, 1987.
- (viii) G.S.R. 993(E) published in Gazette of India dated the 17th December, 1987 approving the Bombay Port Trust Employees (Conduct) Amendment Regulations, 1987.
- (ix) G.S.R. 994(E) published in Gazette of India dated the 17th December, 1987 approving the Kandla Port Employees (Conduct) Amendment Regulations, 1987.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of Visakhapatnam Dock Labour Board for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board for the year 1986-87.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1986-87.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Nhava Sheva Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Nhava Sheva Port Trust for the year 1986-87.

- (b) (i) Annual Accounts of the Mormugao Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1986-87.
- (c) (i) Annual Accounts of the Cochin Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1986-87.
- (d) (i) Annual Accounts of the New Mangalore Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1986-87.
- (e) (i) Annual Accounts of the Tuticorin Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1986-87.
- (f) (i) Annual Accounts of the Madras Port Trust for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1986-87.
- (15) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University for the year 1985-86.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the period from 16th October, 1985 to 31st March, 1987.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the period from 16th October, 1985 to 31st March, 1987.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1986-87.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Metro Railway (Carriage of Baggage) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 127(E) in Gazette of India dated the 25th January, 1988 under sub-section (3) of section 22 of the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Act, 1985.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1986-87.

- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 5. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-seventh Report on Nomination of Directors by Financial Institutions.

### 6. Matters Under Rule 377

(1) Shri Somnath Rath raised a matter regarding need to set up a low power TV transmitter in Bhanjanagar, district Ganjam (Orissa) in the 7th Plan.

(2) Shri Ram Singh Yadav raised a matter regarding need to supply more electricity to Rajasthan for agriculture and drinking water scheme.

(3) Shri Sharad Dighe raised a matter regarding need to review the new textile policy to save textile mills from closure.

(4) Shri Virdhi Chander Jain raised a matter regarding need to provide wheat to the drought affected people of Rajasthan at subsidised rates.

(5) Shri G. S. Basavaraju raised a matter regarding need to pay compensation to the persons who lost their eye-sight in the mobile eye operation camp at Chintamani in Kolar district, Karnataka.

(6) Prof. N. G. Ranga raised a matter regarding need to take necessary measures to improve the lot of cotton growers of Andhra Pradesh.

(7) Shri Ananda Pathak raised a matter regarding need to set up industries in Islampur, Chopra and other sub-divisions of West Dinajpur district in West Bengal, which has been declared 'No Industry' district.

(8) Shri Ramashray Prasad Singh raised a matter regarding need to give remunerative price to the farmers for their produce.

## 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Naresh Chandra Chaturvedi and the amendments thereto moved on the 24th February, 1988 continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1988.’”

The following members took part in the debate:—

(1) Shri Amal Datta

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

(2) Shri Jagannath Rao

(3) Shri Virdhi Chander Jain

(4) Prof. Madhu Dandavate

(5) Shri Somnath Rath

(6) Shri Shripati Mishra

(7) Shri Ram Narain Singh

(8) Shri Braja Mohan Mohanty

(9) Shri Umakant Mishra

✓(10) Dr. A. Kalandidhi

(11) Shri Digvijaya Singh

(12) Shri Rameshwar Nikhara

(13) Prof. Saif-ud-Din Soz *(Speech unfinished)*

✓ The discussion was not concluded.

## \*8. Statement by Prime Minister

The Prime Minister made a statement regarding successful test firing of “Prithvi”, Surface-to-Surface missile on February 25, 1988.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 26th February, 1988)*

SUBHASH C. KASHYAP.  
Secretary-General.

\*At 3 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 26, 1988|Phalgun 7, 1909 (Saka)

No. 314

11.01 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Raghubir Sahai who was a member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 61, 63—66, 68 and 69 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 644—787, 789—818 and 820—874 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey', 1987-88 (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1986-87.

- (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Central Board of Irrigation and Power, New Delhi, for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1986-87.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the year 1986-87 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Central Excise (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 25th January, 1988 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 955(E) published in Gazette of India dated the 3rd December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 188/87-Customs, dated the 29th April, 1987 so as to withdraw concessional rate of basic customs duty of 50 per cent on flat flexible cables.
- (ii) G.S.R. 957(E) published in Gazette of India dated the 4th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 127-Customs, dated the 1st July, 1987 so as to extend the benefit of exemption from the whole of the basic duty of customs to palm kernel also together with a Corrigendum thereto published in Notification No. G.S.R. 963(E) in Gazette of India dated the 7th December, 1987.
- (iii) G.S.R. 990(E) published in Gazette of India dated the 17th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 21/84-Customs, dated the 15th February, 1984 so as to prescribe a minimum basic rate of 25 per cent *ad valorem* on Liquid Nitrogen Plant having a capacity upto 10 Litres per hour, its accessories and spares when imported into India for use in Artificial Insemination Centre for cattle breeding and also to extend the concession upto 31st December, 1988.
- (iv) G.S.R. 991(E) published in Gazette of India dated the 17th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 42/78-Customs dated the 1st March, 1978 so as to modify the description of item from 'Combined hydraulic sammying and setting machine' to read as 'Hydraulic Pneumatic Sammying and/or setting machine.
- (v) G.S.R. 1000(E) and 1001(E) published in Gazette of India dated the 21st December, 1987 together with an explanatory memorandum regarding exemption to Synthetic fat liquors (with or without

hydrocarbons), Noniornic fat liquors, and mixtures thereof and Syntans when imported into India for use in the leather industry from the basic customs duty in excess of 45 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.

- (vi) G.S.R. 1014(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 123/85-Customs, dated the 11th April, 1985 so as to increase the value limit from Rs. 15,000|- to Rupees 20,000|- and also to extend the validity without any time limit.
- (vii) G.S.R. 1015(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum seeking to reduce customs duties on copper matter and master alloys from 80 per cent to 50 per cent, unwrought copper and copper rods from 95 per cent to 50 per cent and copper waste and scrap from 100 per cent to 60 per cent.
- (viii) G.S.R. 1016(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. G.S.R. 275/87-Customs, dated the 8th July, 1987 so as to fix the effective basic duty of customs on styrene monomer at 20 per cent *ad valorem* plus Rupees 1700|- per tonne upto 30th June, 1988.
- (ix) G.S.R. 1017(E) published in Gazette of India dated the 30th December 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs, dated the 12th May, 1987 so as to withdraw exemption from auxiliary duty in respect of styrene.
- (x) S.O. 1050(E) published in Gazette of India dated the 9th December, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swedish Kroner into Indian currency or *vice versa*.

- (xi) G.S.R. 4(E) and 5(E) published in Gazette of India dated the 1st January, 1988 together with an explanatory memorandum regarding exemption to Oleo Pine Resin when imported into India for the manufacture of Gum Resin and Turpentine from basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (xii) S.O. 189(E) published in Gazette of India dated the 17th February, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice versa*.
- (8) A copy of Notification No. G.S.R. 977(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1988 together with an explanatory memorandum seeking to provide that the excise duty in excess of that which is equivalent to the duty differential between the duty of excise leviable on the value of motor vehicles and duty of excise leviable with reference to that part of the value thereof which represents the value of chassis used in such motor vehicles, is not required to be paid in respect of body built motor vehicle falling under heading No. 87.02 or 87.04 of the Central Excise Tariff and manufactured from duty paid chassis, during the period between 1.3.1986 to 2.4.1986, issued under section 11C of the Central Excises and Salt Act, 1944.
- (9) A copy of the Notification No. G.S.R. 8(E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 32/86-Central Excises, dated the 10th February, 1986 so as to provide effective rates of Excise duty on tea produced in different zones issued under the Central Excise Rules, 1944.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of Coal India Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Coal India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Central Government Accounts (Receipts and Payments) Rules, 1983 as amended upto 14th November, 1985 (Hindi and English versions) published in Notification No. G.S.R. 739 in Gazette of India dated the 3rd October, 1987 issued under Article 283 (1) of the Constitution.
- (13) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1987 published in Notification No. S.O. 1038(E) in Gazette of India dated the 7th December, 1987 issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No G.S.R. 960(E) in Gazette of India dated the 7th December, 1987.
- (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 961(E) in Gazette of India dated the 7th December, 1987.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 962(E) in Gazette of India dated the 7th December, 1987.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions), regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1986-87.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Brahmaputra Board for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1986-87.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1986-87.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1986-87.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1986-87.

### **5. Report and Minutes of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Airlines—Passenger Service and Minutes of the sittings of the Committee relating thereto.

### **6. Statements by Ministers**

(i) The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th February, 1988.

\*(ii) The Minister of State for External Affairs made a statement regarding the decision of the South African authorities to ban anti-apartheid groups in South Africa.

### **7. Motion regarding report of the Joint Committee—Extension of Time**

Shri B. Shankaranand moved the following motion:—

“That this House do further extend upto the last working day of April, 1988, the time for presentation of the report of the Joint Committee to enquire into Bofors Contract.”

The following members took part in the debate:—

- (1) Shri Suresh Kurup
- (2) Shri Saifuddin Chowdhary
- (3) Shri Amal Datta
- (4) Shri Indrajit Gupta

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\*At 3.30 P.M.

- (5) Prof. Madhu Dandavate
- (6) Dr. Datta Sainant

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (7) Shri Dinesh Goswami
- (8) Shri V. Kishore Chandra S. Deo
- (9) Shri Arif Mohammed Khan
- (10) Shri E. Ayyapu Reddy
- (11) Shri Balwant Singh Ramoowalia
- (12) Shri Ram Narain Singh
- (13) Shri K. C. Pant

Shri B. Shankaranand replied to the debate.

The motion was adopted.

### **8. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Naresh Chandra Chaturvedi and the amendments thereto moved on the 24th February, 1988 continued:--

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1988.”

Prof. Saif-ud-Din Soz took part in the debate.

The discussion was not concluded.

### **9. Motion regarding Forty-sixth Report of the Committee on Private Members' Bills and Resolutions**

Shri Ram Awadh Prasad moved the following motion:—

“That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1988.”

The motion was adopted.

## 10. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1987 (*Amendment of articles 345 and 348*) by Shri Naresh Chandra Chaturvedi.

(2) The Electropathy System of Medicine (Recognition) Bill, 1988 by Dr. Chandra Shekhar Tripathi.

(3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 233*) by Shri Ganga Ram.

(4) The Code of Criminal Procedure (Amendment) Bill, 1988 (*Amendment of section 2, etc.*) by Shri N. Venkataratnam.

✓(5) The Central Sales Tax (Amendment) Bill, 1988 (*Amendment of section 2, etc.*) by Shri Sharad Dighe.

(6) The National Security (Amendment) Bill, 1988 (*Amendment of sections 11 and 12*) by Shri Syed Shahabuddin.

(7) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1988 (*Insertion of new section 14A*) by Shri Syed Shahabuddin.

(8) The Constitution (Amendment) Bill, 1988 (*Amendment of article 276*), by Shri Syed Shahabuddin.

(9) The Constitution (Amendment) Bill, 1988 (*Amendment of article 324, etc.*) by Dr. Chinta Mohan.

## 11. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1986 (*Insertion of new article 394A*) by Shri Naresh Chandra Chaturvedi.

## 12. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1985 (*Insertion of new article 15A*), by Shri Thampan Thomas.

Further discussion on the motion for consideration of the Bill moved on the 4th December, 1987, continued:—

The following members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri V. S. Krishna Iyer

- (3) Shri Ram Swarup Ram
- (4) Shri Sriballav Panigrahi
- (5) Prof. K. V. Thomas
- (6) Shri V. Sobhanadreeswara Rao
- (7) Shri K. D. Sultanpuri
- (8) Shri Ram Bhagat Paswan (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th February, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 29, 1988|Phalguna 10, 1909 (Saka)

No. 315

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Muhammad Shaffee Chaudhuri who was a member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 81, 84—86 and 88—91 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 875—895, 897—1006 and 1008—1111 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1986-87 together with Audit Report thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Buildings Construction Corporation Limited for the year 1986-87.
  - (ii) Annual Report of National Buildings Construction Corporation Limited for the year 1986-87 alongwith Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 48 in Gazette of India dated the 16th January, 1988 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1986-87 together with Audit Report thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Food Corporations (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 924(E) in the Gazette of India dated the 20th November, 1987 under sub-section (3) of section 44 of the Food Corporations Act, 1964.

- (9) A copy of the National Capital Region Planning Board (Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. C11031/1/86-NCRPB in Gazette of India dated the 2nd January, 1988 under section 38 of the National Capital Region Planning Board Act, 1985.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1986-87.
- (11) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1986-87 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1986-87 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1986-87 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1986-87 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1986-87 along with Audited Accounts.

- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1986-87 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1986-87 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1986-87 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1986-87 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1986-87 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Aligarh, for the year 1986-87 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Visakhapatnam for the year 1986-87 along with Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gwalior, for the year 1986-87 along with Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Patna, for the year 1986-87 along with Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Shimla, for the year 1986-87 along with Audited Accounts.

- (xvii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirapalli, for the year 1986-87 along with Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Guwahati, for the year 1986-87 along with Audited Accounts.
- (xix) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, New Delhi, for the year 1986-87 along with Audited Accounts.
- (xx) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1986-87 along with Audited Accounts.
  - (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Goa, Hyderabad, Bhopal, Bhubaneswar and Lucknow and Food Craft Institutes, Aligarh, Delhi, Guwahati, Gwalior, Patna, Shimla, Tiruchirapalli and Visakhapatnam, for the year 1986-87.
- (12) A copy of Notification No. G.S.R. 986(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1987 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/Union Territories/ Commodity Boards during the period from 1st October, 1987 to 31st March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, New Delhi, for the year 1986-87 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board, New Delhi, for the year 1986-87.

## **5. Motion for Election to Committee**

Shri Bhajan Lal moved the following motion:—

“That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.”

The motion was adopted.

## **6. Report of Business Advisory Committee**

Shri H. K. L. Bhagat presented the Forty-ninth Report of Business Advisory Committee.

## **7. Matters under Rule 377**

(1) Shrimati Jayanti Patnaik raised a matter regarding need to provide financial assistance to the State of Orissa for organising cultural activities.

(2) Shri Birbal raised a matter regarding need for providing loans at subsidised rates to the farmers of Rajasthan for installing tubewells.

(3) Shri V. S. Vijavaraghavan raised a matter regarding need to transmit Malayalam programmes from all T.V. stations in Kerala.

(4) Shri Dharam Pal Singh Malik raised a matter regarding need to impress upon the Government of Haryana to get repaired the T.V. sets installed under 'Haryana community T.V. viewing Scheme.'"

(5) Shri Nirmal Khatri raised a matter regarding need for financial assistance to the Government of Uttar Pradesh to help the farmers of Uttar Pradesh affected by hail storms.

(6) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to improve functioning of telephone system in Etah Parliamentary constituency, Uttar Pradesh.

(7) Shri Umakant Mishra raised a matter regarding need to conduct tests for admission in I.I.T. and Engineering colleges in Hindi and other regional languages.

(8) Shri Gokul Saikia raised a matter regarding need for financial assistance to the State of Assam for ensuring regular supply of electricity to the areas falling in Lakhimpur Parliamentary constituency.

#### 8. Motion of Thanks on the President's Address ..

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Naresh Chandra Chaturvedi and the amendments thereto moved on 24th February, 1988 continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1988.”

The following Members took part in the debate:—

- (1) Shri R. L. Bhatia
- (2) Shri Manoranjan Bhakta
- (3) Shri Kadambur M. R. Janarthanan

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.10 P.M.)*

- (4) Shri Haroobhai Mehta
- (5) Prof. Chandra Bhanu Devi
- (6) Shri Charanjit Singh Walia
- (7) Shri Kamla Prasad Singh
- (8) Smt. Kishori Sinha
- (9) Shri G. M. Banatwalla

- (10) Shri Ram Swaraup Ram
- (11) Shri R. Jeevarathinam
- (12) Dr. Datta Samant
- (13) Shri Jagannath Choudhary

The discussion was not concluded.

(Lok Sabha adjourned at 4.29 P.M. and re-assembled at 5 P.M.)

### 9. The Budget (General)—1988-89

Shri Narayan Datt Tiwari presented a statement of the estimated receipts and expenditure of the Government of India for the year 1988-89.

### 10. Government Bill—Introduced

The Finance Bill, 1988

7-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 1988).

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 1, 1988|Phalguna 11, 1909 (Saka)

No. 316

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 101, 102, 104 and 107—111 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1112—1197, 1199—1206, 1208—1337 and 1339—1343 were laid on the Table.

### 3. Question of Privilege

Speaker informed the House that on 15th December, 1987, he had received notice of a question of privilege from Shri P. R. Kumaramangalam, MP, against another Member, Shri K. P. Unnikrishnan, for allegedly deliberately misleading the House during the discussion on 'No Confidence Motion' against the Council of Ministers on 10th December, 1987 by making allegations against Shri P. R. Das Munshi, Minister of State in the Ministry of Commerce. The allegations had been refuted by the Minister. Shri Kumaramangalam had contended that Shri Unnikrishnan had thus made an untrue statement deliberately to mislead the House and he had thereby committed contempt of the House.

Speaker observed that Shri Unnikrishnan had not furnished any documentary or other conclusive evidence to prove the allegation made by him in the House. It was well-established that the statement made by the Minister was considered final and accepted as the correct statement of the position in a matter unless proved otherwise.

In order to constitute a breach of privilege or contempt of the House, it had to be proved that the statement was not only wrong or misleading but it was made wilfully, deliberately, knowing it to be false and with the intention of misleading the House. Shri Unnikrishnan made a sweeping allegation which was immediately refuted by Shri Das Munshi and the position stood corrected. This was followed by a free exchange of challenges and counter challenges between opposition and ruling party members and offer, demand and agreement for reference of the matter to the Privileges Committee in which members of both sides of the House joined.

Speaker added that matters of privilege were governed by Rules 222 to 228 which *inter alia* required as the first prerequisite a notice in writing for a question of privilege to be raised on the floor of the House. After such a notice was received, the matter could be raised on the floor of the House with the consent of the Speaker or referred by the Speaker to the Committee of Privileges. In the instant case, when Shri Unnikrishnan made certain allegations which were categorically refuted by the Minister, the question of privilege was not at all before the House; no notice had been received and no consent to raise the matter as a matter of privilege had been given.

Speaker observed that in view of this position, so far as the demand, offer and agreements in regard to the matter being referred to the Privileges Committee made on the floor of the House on that day were concerned, they would not be relevant for determining the matter of privilege.

The question whether a matter complained of was actually a breach of privilege or contempt of the House was entirely for the House to decide but the Speaker before giving his consent to the matter being raised on the floor of the House or before making reference to the Committee had to be satisfied that the matter was fit for further enquiry or required the intervention of the House. Successive Speakers had held that the Speaker, before he gave his consent, must be satisfied that a *prima facie* case of breach of privilege had been made out.

Speaker observed that after careful consideration of the facts in the present case, rules, precedents and well-established parliamentary conventions, he was satisfied that no *prima facie* case of breach of privilege had been made out. He had, therefore, withheld his consent to the raising of the matter in the House as a question of privilege.

## **4. Cancellation of Sitting of Lok Sabha on 3 March, 1988**

The House decided that on account of Holi, the sitting of the House fixed for Thursday, 3rd March, 1988, be cancelled.

## **5. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1986-87.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1986-87.
- (4) A statement (Hindi and English versions) regarding rejection of the Award of the Board of Arbitration

under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees regarding Cash Allowance to Postmen.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974:—

(i) The Oil Industry Development Board Employees' (Conduct, Discipline and Appeal) Rules, 1988 published in Notification No. G.S.R. 20(E) in Gazette of India dated the 11th January, 1988.

(ii) The Oil Industry Development Board Employees' (General Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 23(E) in Gazette of India dated the 12th January, 1988.

(iii) The Oil Industry Development Board Employees' (General Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 24(E) in Gazette of India dated the 13th January, 1988.

(6) A copy of Notification No. G.S.R. 94(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Li Gun Mo, Premier of the Administration Council of the Democratic People's Republic of Korea and other twenty members of the delegation who visited India from 18th to 21st February, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 37(E) published in Gazette of India dated the 15th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 343/87-Customs dated the 27th October, 1987 so as to reduce the basic customs duty on imported Aluminium ingots from Rupees 2000/- per tonne to Rupees 1000/- per tonne.

- (ii) G.S.R. 61(E) and 62(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum seeking to withdraw the exemption from basic customs duty and auxiliary duty on palm seeds, rapeseeds, soyabean seeds, sunflower seeds, palm kernel and ground nut seeds which are canalised for import through State Trading Corporation of India|Hindustan Vegetables Oils Corporation of India.
- (iii) G.S.R. 74(E) published in Gazette of India dated the 3rd February, 1988 together with an explanatory memorandum making certain amendments to Notification No. 124|86-Customs dated the 17th February, 1986 so as to make certain changes in the basic customs duty on dates dry (excluding seedless).
- (iv) G.S.R. 85(E) published in Gazette of India dated the 15th February, 1988 together with an explanatory memorandum making certain amendments to Notification No. 13|81-Customs dated the 9th February, 1981 so as to provide for duty free import of "Spares of capital goods and material handling equipments, namely, fork lifts, overhead cranes, mobile, cranes, crawler, cranes, hoists and stackers" in place of "Spares of Production machinery".
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 964(E) published in Gazette of India dated the 8th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177|86-Central Excises, dated the 1st March, 1986 so as to allow credit of actual duty paid on paper and paper boards used as inputs.
- (ii) G.S.R. 1012(E) published in Gazette of India dated the 29th December, 1987 together with an explanatory memorandum regarding exemption to motor vehicles, namely Kolos Tatra Model 815 and Model HDT 45 manufactured by M/s Bharat Earth Movers

Ltd., for supply to the Ministry of Defence for official purposes from the whole of the duty of Excise leviable thereon.

- (iii) G.S.R. 1013 (E) published in Gazette of India dated the 29th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 405/86-Central Excises dated the 8th September, 1986 so as to provide exemption from Excise duty on systems and sub-systems of launch vehicle project and satellite project.
  - (iv) G.S.R. 43(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to knitted or crocheted fabrics of man-made textile materials.
  - (v) G.S.R. 44(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum making certain amendments to Notification No 109/86-CE dated the 27th February, 1986 so as to exclude knitted or crocheted fabrics from the scope of the said notification as a consequential change.
  - (vi) G.S.R. 45(E) published in Gazette of India dated the 19th January, 1988 regarding exemption to fabrics of fibres of yarns of cellulosic origin whether or not containing cotton, and fabrics of nylon filament yarn whether or not containing viscose or cotton on the basis of weight of such fabrics.
  - (vii) G.S.R. 46(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to other man-made fabrics based on their width, weight or value.
  - (viii) G.S.R. 47(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to tents and rags of man-made fabrics subject to certain limitations and conditions.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of section 18 of the Explosive Act, 1884:—
- (i) G.S.R. 887(E) published in Gazette of India dated the 2nd November, 1987 containing Corrigendum

to Notification No. G.S.R. 248(E) published in Gazette of India dated the 2nd March, 1983.

- (ii) The Explosives (Amendment) Rules 1987 published in Notification No. G.S.R. 995(E) in Gazette of India dated the 18th December, 1987.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956:—
- (i) The Anna Engineering Corporation Limited and Anna Transport Corporation Limited (Amalgamation) Order, 1986 published in Notification No. S.O. 19(E) in Gazette of India dated the 16th January, 1987.
  - (ii) The Gujarat Agro Foods Limited and the Gujarat Agro Industries Corporation Limited (Amalgamation) Order, 1987 published in Notification No. S.O. 96(E) in Gazette of India dated the 20th February, 1987.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 1988.
  - (ii) The Monopolies and Restrictive Trade Practices (Recognition of Consumers' Association) Amendment Rules, 1987 published in Notification No. S.O. 28 in Gazette of India dated the 2nd January, 1988.
- (12) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1986-87.

- (ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1986-87 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1986-87.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1986-87.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1986-87.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1986-87.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 2, 1988/Phalgunā 12, 1909 (Saka)

No. 317

11 A.M.

### 1. Starred Questions

Starred Question Nos. 121—124, 127, 128 and 130 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1344—1371, 1373—1382, 1384—1438, 1440, 1442—1453, 1455—1473 and 1475—1480 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 95(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1988 together with an explanatory memorandum making certain amendments to Notification No. 140/87-Customs dated the 27th March, 1987 so as to provide for exports under Import Export Pass Book Scheme, through the Customs port of New Mangalore, except for certain items under section 159 of the Customs Act, 1962.
- (2) A copy of the Research and Development Cess (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 40(E) in

Gazette of India dated the 18th January, 1988 under sub-section (3) of section 10 of the Research and Development Cess Act, 1986.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of Rehabilitation Plantations Limited, Punalur, for the year 1986-87.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1986-87 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta for the year 1986-87 along with Audited Accounts.
- (6) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1986-87.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) Amendment Rules, 1988 published in Notification No. G.S.R. 101 in Gazette of India dated the 20th February, 1988.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Regulations, 1988 published in Notification No. G.S.R. 102 in Gazette of India dated the 20th February, 1988.
- (8) The following statements (Hindi and English versions) showing action taken by the Government on

various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—

- (i) Statement No. XX — Second Session, 1985.
- (ii) Statement No. XVI — Fourth Session, 1985.
- (iii) Statement No. XIII — Fifth Session, 1986.
- (iv) Statement No. X — Sixth Session, 1986.
- (v) Statement No. VIII — Seventh Session, 1986.
- (vi) Statement No. VII — Eighth Session, 1987.
- (vii) Statement No. III—Second Part of Eighth Session, 1987. . .
- (viii) Statement No. II — Ninth Session, 1987.

#### **4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Sri Ram Ratan Ram presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:--

- (i) Thirtieth Report (Hindi and English versions) of the Committee on the Ministry of Welfare—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands.
- (ii) Thirty-third Report (Hindi and English versions) of the Committee on Action Taken by Government on the recommendations contained in their Twenty-third Report on the Ministry of Railways (Railway Board) — Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Western Railway.

#### **5. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th March, 1988.

## 6. Motion regarding Joint Committee

Shri Arvind Netam moved the following motion:—

“That this House do appoint Shri Jagdish Awasthi to the Joint Committee on the Bill to consolidate and amend the law relating to Railways, *vice* Shri Jaideep Singh died.”

The motion was adopted.

## 7. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Naresh Chandra Chaturvedi and the amendments thereto moved on the 24th February, 1988 continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1988’.”

The following members took part in the debate:—

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri Somnath Chatterjee
- (3) Dr. G. S. Rajhans
- (4) Shri P. K. Thungon

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri V. S. Krishna Iyer
- (6) Dr. Prabhat Kumar Mishra
- (7) Shri Bharat Singh
- (8) Smt. Vidyavati Chaturvedi
- (9) Shri Ramasray Prasad Singh
- (10) Shri Salahuddin
- (11) Shri Shantaram Naik
- (12) Smt. Usha Thakkar
- (13) Shri A. J. V. B. Maheshwara Rao

Shri Rajiv Gandhi replied to the debate. ✓

All the amendments moved were negatived.

The motion was adopted.

**\*8. Resignation by Member**

The Deputy Speaker informed the House that the Speaker had received a letter dated 1st March, 1988 from Dr. Chinta Mohan, an elected Member from Tirupati constituency of Andhra Pradesh resigning his seat in the Lok Sabha and that his resignation had been accepted by the Speaker with effect from 2nd March, 1988.

**9. Government Bill—Passed**

**THE AUTHORISED TRANSLATIONS (CENTRAL LAWS)  
AMENDMENT BILL, 1987, as passed by Rajya Sabha.**

Discussion on the motion for consideration of the Bill moved by Shri Chintamani Panigrahi on 23rd February, 1988, continued.

The following members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri Sriballav Panigrahi
- (3) Shri N. V. N. Somu
- (4) Shri Chintamani Jena
- (5) Shri Harish Rawat
- (6) Shri Ram Bahadur Singh

Shri Chintamani Panigrahi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended. The Long Title was also adopted.

The motion that the Bill as amended, be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill as amended was passed.

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\*At 2.05 P.M.

#### **10. Half-an-hour Discussion**

Shri Ram Nagina Mishra raised a discussion on the points arising out of the answer given by the Minister of Food and Civil Supplies on the 23rd February, 1988 to Starred Question No. 4 regarding price fixation of sugarcane in Uttar Pradesh.

Shri Sukh Ram replied to the discussion.

7.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 7, 1988|Phalguna 17, 1909 (Saka)

No. 318

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 161—164, 169 and 177 were orally answered. Replies to Starred Questions Nos. 165, 167, 168, 171—176 and 178—180 were laid on the Table.

Replies to Starred Questions Nos. 141—160 listed for the 3 March, 1988 were also laid on the Table, as the sitting fixed for that day was cancelled.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1714—1808 and 1810—1945 were laid on the Table.

Replies to Unstarred Questions Nos. 1481—1713 listed for the 3 March, 1988 were also laid on the Table.

### (3) (i) Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notices of by Sarvashri Suresh Kurup, Basudeb Acharia, Saifuddin Choudhary, Amal Datta, Bajju Ban Riyani, Hannan Mollah, Indrajit Gupta, Narayan Choubey, Vijoy Kumar Yadav and Ramashray Prasad Singh regarding dissolution of Punjab Assembly, as the Minister of Home Affairs had already given notice of a statement on the subject in the House and had also requested for a discussion thereon immediately. In view of the importance of the subject, he had agreed to the request of the Government to permit a discussion under rule 193 immediately after the Minister's statement.

## **(ii) Question of Privilege**

The Speaker informed the House that he had received notices of Question of Privilege from Prof. Madhu Dandavate, Shri S. Jaipal Reddy and Shri Basudeb Acharia against the Minister of Home Affairs for announcing dissolution of the Punjab Legislative Assembly outside the House when the House was in session. The Speaker observed that there was nothing in article 356 or elsewhere in the Constitution which enjoined upon the President to consult Parliament when it was in session before taking such action. No question of privilege was, therefore, involved and the notices had been disallowed. However, the Speaker observed that as a matter of propriety it would have been more desirable to take the House into confidence and inform it about the proposed action. The Speaker expressed the hope that in future such decisions would be first announced on the floor of the House.

## **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1986-87.
  - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding
  - (a) Review by the Government on the working of the Children's Film Society, India, Bombay, for the year 1986-87 and
  - (b) showing reasons for delay in laying the papers mentioned at (i) above.

- (4) A copy of the Maternity Benefit (Mines and Circrus) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 49 in Gazette of India dated the 16th January, 1988 under sub-section (3) of section 28 of the Maternity Benefit Act, 1961.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, New Delhi, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. G.S.R. 97(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1988 together with an explanatory memorandum making certain amendments to Notification No. 77/86-Central Excises, dated the 10th February, 1986 so as to provide that the exemption will not apply to any sugar other than the samples of sugar and Castor, Icing, demerara and candy sugar issued under the Central Excise Rules, 1944.
- (8) A copy of Notification No. 98/88-Customs (Hindi and English versions) published in Gazette of India dated the 2nd March, 1988 together with an explanatory memorandum seeking to amend the Notification No. 136/86-Customs, dated the 17th February, 1986 and 251/86-Customs dated the 16th April, 1986 so as to increase basic customs duty on Paraxylene from the existing 40 per cent *ad valorem* to 75 per cent *ad valorem* and to exempt Paraxylene when imported for manufacture of terephthalic acid from additional duty of customs, under section 159 of the Customs Act, 1962.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1986-87 under section 19 of the Delhi Urban Art Commission Act, 1973.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1986-87 together with Audit Report under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, New Delhi for the year 1986-87.
- (10) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Sugar (Price Determination for 1987-88 Production) Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 1007 (E) in Gazette of India dated the 23rd December, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (12) A copy of the Notification No. G.S.R. 107 (Hindi and English versions) published in Gazette of India dated the 20th February, 1988 containing Corrigendum to Notification No. G.S.R. 935(E) published in Gazette of India, dated the 25th November, 1987 under sub-section (4) of section 22 of the Rice-Milling Industry Regulation Act, 1958.

## **5. Report of the Public Accounts Committee**

SHRI AMAL DATTA presented the Hundred and Sixth Report (Hindi and English versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations (1985-86) and action taken by Government on the recommendations contained in their Fifty-seventh Report (Eighth Lok Sabha) relating to Excesses over Voted Grants and Charged Appropriations (1984-85).

## **6. Calling Attention**

SHRI V. SOBHANADREESWARA RAO called the attention of the Minister of Agriculture to the reported failure of the cotton crop in certain parts of the country leading to suicide by some farmers and the steps taken by the Government to mitigate their suffering.

The Minister of Agriculture made a statement in regard thereto.

#### **4. Government Bill—Introduced**

**THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1988**

#### **1. Matters under Rule 377**

(1) Shri Ram Pujan Patel raised a matter regarding need to announce support price for potato to ensure proper return to the farmers.

(2) Shri Birbal raised a matter regarding need to review the orders regarding exclusion of certain works from the purview of NREP/RLEGP.

(3) Shri Sharad Dighe raised a matter regarding plight of textile workers.

(4) Shri K. Ramachandra Reddy raised a matter regarding need to provide adequate finances to Andhra Pradesh for putting in-well bores in Anantapur District.

(5) Shri P. Kolandaivelu raised a matter regarding need to look into the plight of handloom weavers.

(6) Shri Bharat Singh raised a matter regarding need to direct Delhi Administration to ensure proper maintenance of colonies handed over by D.D.A. to Delhi Municipal Corporation.

(7) Shri Yashwantrao Gadakh Patil raised a matter regarding need to instal an Electronic Telephone Exchange at Ahmednagar (Maharashtra).

(8) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to take necessary measures to save Kota district of Rajasthan from environmental pollution.

*(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.13 P.M.)*

**9. Statement by Minister/discussion under Rule 193**

The Minister of State for Home Affairs made a statement regarding dissolution of Punjab Legislative Assembly.

The statement was followed by discussion under Rule 193.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Jagan Nath Kaushal
- (3) Shri K. Ramachandra Reddy
- (4) Shri R. L. Bhatia
- (5) Shri Saifuddin Chowdhary
- (6) Prof. Narain Chand Parashar
- (7) Shri Balwant Singh Ramoowalia
- (8) Shri Haroobhai Mehta
- (9) Shri Syed Shahabuddin
- (10) Prof. P. J. Kurian
- (11) Shri Ghulam Nabi Azad
- (12) Shri Piyus Tiraky
- (13) Prof. Saif-ud-Din Soz

Shri P. Chidambaram replied to the discussion.

The discussion was concluded.

6.18 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 1988).*

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 6, 1988|Phalguna 18, 1909 (Saka)

No. 319

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 181, 182, 184, 188, 192, 196, 198 and 200 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1946—1976, 1978—2139, 2141—2161 and 2163—2176 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta for the year 1986-87, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Notification No. S.O. 131(E) (Hindi and English versions) published in Gazette of India dated the 29th January, 1988 rescinding the Tractors (Distribution and Sale) Control Order, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year, 1986-87 under section 155 of the Patents Act, 1970.

#### **4. Matters under Rule 377**

(1) Shri Viridhi Chander Jain raised a matter regarding need for early installation of High Power TV Transmitters in Barmer and Jaisalmer districts of Rajasthan.

(2) Shri Anadi Charan Das raised a matter regarding need to take over the Kalinga Foundry Limited and Biraja Industries (P) Ltd., Orissa.

(3) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to provide adequate funds to the State Governments for drinking water projects.

(4) Shri Jai Prakash Agarwal raised a matter regarding need for reservation in Government jobs for the physically handicapped.

(5) Shri Ram Bhagat Paswan raised a matter regarding need to re-open Ashoka Paper Mill in Darbhanga district of Bihar.

(6) Shri R. P. Suman raised a matter regarding need to set up TV Relay centres in Akbarpur and Tanda tehsils of Faizabad district in Uttar Pradesh.

(7) Shri V. S. Krishna Iyer raised a matter regarding need to ensure thorough check of all the LPG cylinders before delivery to the consumers.

(8) Prof. Saif-ud-Din Soz raised a matter regarding need to grant the status of a full fledged university to Jamia Millia Islamia.

### 5. The Budget (Railways) 1988-89

General discussion on the Budget (Railways) for 1988-89 commenced.

The following members took part in the debate:—

- (1) Shri D. N. Reddy
- (2) Shri Virdhi Chander Jain
- (3) Prof. K. V. Thomas

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

- (4) Shri Basudeb Acharia
- (5) Shri Arvind Tulshi Kamble
- (6) Shri N. Dennis
- (7) Shri V. S. Krishna Iyer
- (8) Dr. G. S. Rajhans
- (9) Shri D. K. Naikar
- (10) Shri Kadambur M. R. Janarthanan
- (11) Shri Ajay Mushran
- (12) Shri Mohd. Ayub Khan *(Speech unfinished)*

The discussion was not concluded.

## **6. Statement by Minister**

The Minister of State for External Affairs made a statement on Iran-Iraq war—Safety of Indian Nationals in Tehran.

## **7. Discussion under Rule 193**

Prof. Madhu Dandavate raised a discussion on the recent hike in administered prices of petrol, coal, steel, edible oils, sugar etc.

The following members took part in the debate:—

- (1) Shri P. R. Kumaramangalam
- (2) Shri C. Madhav Reddy
- (3) Shri Sharad Dighe
- (4) Shri Amal Datta
- (5) Shri Murlī Deora
- (6) Shri B. R. Bhagat
- (7) Shri Vijoy Kumar Yadav

The discussion was not concluded.

6-07 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 9, 1988/Phalguna 19, 1909 (Saka)

No. 320

11-00 A.M.

### 1. Starred Questions

Starred Questions Nos. 201, 204, 206, 209, 213 and 215—217 were orally answered. Replies to Starred Questions Nos. 202, 203, 205, 207, 208, 211, 212, 214 and 218—221 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2177—2249, 2251—2268, 2270—2286, 2288—2290, 2292—2300, 2302—2325 and 2327—2334 were laid on the Table.

The Minister of State in the Ministry of Home Affairs laid on the Table the following:—

- (i) Statement correcting the reply given on the 24 February, 1988 to Unstarred Question No. 286 regarding escape of terrorists from custody; and
- (ii) Statement correcting the reply given on the 24 February, 1988 to Unstarred Question No. 347 regarding pending cases of freedom fighters pension.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre strength) Second Amendment Regulations, 1988

published in Notification No. G.S.R. 104 in Gazette of India dated the 20th February, 1988.

- (ii) The Indian Police Service (Pay) Second Amendment Rules, 1988 published in Notification No. G.S.R. 105 in Gazette of India dated the 20th February, 1988.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1988-89.

#### **4. President's Message**

The Speaker communicated to Lok Sabha the following message dated the 3rd March, 1988 from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 22nd February, 1988.”

#### **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha at its sitting held on the 8th March, 1988 agreed to the amendments made by Lok Sabha at its sitting held on the 23rd February, 1988 in the Repealing and Amending Bill, 1986.
- (ii) That Rajya Sabha at its sitting held on the 8th March, 1988 agreed to the amendments made by Lok Sabha at its sitting held on the 23rd February, 1988 in the Parsi Marriage and Divorce (Amendment) Bill, 1987.

#### **6. Report of the Committee on Private Members' Bills and Resolutions**

Shri M. Thambi Durai presented the Forty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 7. Motions Regarding Joint Committees

(i) SHRI JAGANNATH KAUSHAL moved the following:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Joint Committee to enquire into Bofors Contract *vice* Shri Mahabir Prasad and Shrimati Sumati Oraon resigned from the Committee.”

The motion was adopted.

(ii) SHRI SOMNATH RATH moved the following:

“That this House do appoint Shri Zainal Abedin to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, *vice* Shri Ajit Kumar Saha resigned.”

The Motion was adopted.

## 8. Matters under Rule 377

(1) Shri Shantaram Potdukhe raised a matter regarding need to direct the management of Ballarpur Paper Mills, Ballarshah to lift the lock-out.

(2) Shri Jagdish Awasthi raised a matter regarding need to construct a dam over Ganga river to solve the drinking water problem of Kanpur.

(3) Shri Anoop Chand Shah raised a matter regarding need for formation of a separate Suburban railway zone for Bombay.

(4) Shri Sriballav Panigrahi raised a matter regarding need to link Bhubaneswar (Orissa) with Dallas (USA) via satellite.

(5) Dr. Chandra Shekhar Tripathi raised a matter regarding need to recognise Electropathy as a branch of medical science.

6. Dr. G. S. Rajhans raised a matter regarding need for immediate steps to control Kala-a-Zar, which has spread in epidemic form in Bihar, Eastern Uttar Pradesh and West Bengal.

7. Shri K. Mohan Das raised a matter regarding need to start I.A. flights between Trivandrum — Singapore and between Trivandrum-Andamans.

8. Shri Syed Shahabuddin raised a matter regarding need for early implementation of Mandal Commission recommendations.

### **9. Discussion under Rule 193**

Shri Eduardo Faleiro commenced his reply to the discussion on the recent hike in administered prices of petrol, coal, steel, edible oils, sugar etc. raised by Prof. Madhu Dandavate on the 8th March, 1988.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.05 P.M.)*

Shri Eduardo Faleiro concluded his reply.

The discussion was concluded.

### **10. The Budget (Railways)—1988-89**

General discussion on the Budget (Railways) for 1988-89, continued.

The following Members took part in the debate:—

- (1) Shri Mohd. Ayub Khan
- (2) Shri N. V. N. Somu
- (3) Smt. Prabhawati Gupta
- (4) Ch. Lachchhi Ram
- (5) Dr. Krupasindhu Bhoi
- (6) Shri Narayan Choubey
- (7) Km. Mamata Banerjee
- (8) Shri Janak Raj Gupta
- (9) Shri Lal Vijay Pratap Singh

- (10) Shri K. Mohan Das
- (11) Shri Rameshwar Nikhara
- (12) Shri Ram Bhagat Paswan
- (13) Shri Balwant Singh Ramoowalia
- (14) Dr. (Smt.) Phulrenu Guha
- (15) Prof. Nirmala Kumari Shaktawat
- (16) Shri Mohd. Mahfooz Ali Khan
- (17) Shri Banwari Lal Purohit
- (18) Shri Kamodi Lal Jatav
- (19) Prof. Saif-ud-Din Soz
- (20) Shri Jai Prakash Agarwal

The discussion was not concluded.

6-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th March, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 10, 1988|Phalguna 20, 1909 (Saka)

No. 321

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 223, 224, 229—232, 234 and 237 were orally answered. Replies to Starred Questions Nos. 225—228, 233, 235, 236 and 238—241 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2335—2338 and 2340—2565 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part VII—Hindustan Cables Limited under article 151 (1) of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 70(E) published in Gazette of India dated the 1st February, 1988 approving the amendment to By-Laws of the Port of Calcutta.
  - (ii) G.S.R. 78(E) published in Gazette of India dated the 4th February, 1988 approving the Cochin Port Trust Employees (Family Welfare) Amendment Regulations, 1988.

- (iii) G.S.R. 81(E) published in Gazette of India dated the 8th February, 1988 approving the Cochin Port Employees' (Welfare Fund) Amendment Regulations, 1988.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1986-87.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust, Bombay, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust, Bombay for the year 1986-87.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust, Bombay, for the year 1986-87 along with audited Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.  
  
(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Bombay Port Trust, for the year 1986-87.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the \*Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta for the year 1984-85.
- (14) A copy of the Forest (Conservation) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 14 in Gazette of India dated the 9th January, 1988 under sub-section (2) of section 4 of the Forest (Conservation) Act, 1980.
- (15) A copy of Notification No. S.O. 62(E) (Hindi and English versions) published in Gazette of India, dated the 18th January, 1988 making certain amendments to Notification No. S.O. 83(E) dated the 16th February, 1987 issued under sub-section (1) of section 10 of the Environment (Protection) Act, 1986.
- (16) A copy of Notification No. S.O. 63(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 1988 making certain amendments to Notification No. S.O. 84(E) dated the 16th February, 1987 issued under sub-section (1) of section 11 of the Environment (Protection) Act, 1986.

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\*The Annual Report and Audited Accounts were laid on the Table on the 19th November, 1987.

- (17) A copy of the Environment (Protection) Fourth Amendment Rules, 1987 published in Notification No. S.O. 64(E) in Gazette of India dated the 18th January, 1988, under section 26 of the Environment (Protection) Act, 1986.
- (18) A copy of Notification No. S.O. 152(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1988 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Mizoram, Orissa, Rajasthan, Sikkim and Tamil Nadu issued under section 23 of the said Act.
- (19) A copy of the Indira Vikas Patra (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 110(E) in Gazette of India dated the 1st March, 1988 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi for the year 1986-87.
  - (ii) Annual Report of the Educational Consultants India Limited, New Delhi for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1986-87 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1986-87.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1986-87 together with Audit Report thereon.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1986-87.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Karnataka Regional Engineering College, Surathkal, for the year 1986-87.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1986-87 together with Audit Report thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1986-87.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi for the year 1986-87 together with Audit Reports thereon.

- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Regional Engineering College, Calicut, for the year 1986-87.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1986-87.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1986-87 together with Audit Report thereon.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1986-87 together with Audit Report thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1986-87.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Malviva Regional Engineering College, Jaipur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malviva Regional Engineering College, Jaipur, for the year 1986-87.

- (37) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1986-87 together with Audit Report thereon.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, Tamil Nadu, for the year 1986-87 together with Audit Report thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Navodaya Vidyalaya Samiti for the year 1986-87.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1986-87.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1986-87 together with Audit Report thereon.
- (44) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1986-87 together with Audit Accounts thereon.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1986-87.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1986-87.
- (48) A copy of Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1986-87 together with Audit Report thereon.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of Annual Report (Hindi and English versions) of Indian Institute of Management, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1986-87.
- (51) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Corrigendum (Hindi and English versions) to the Annual Report @ of the University of Hyderabad, Hyderabad, for the year 1986-87.

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@The Annual Report was laid on the Table on 10th December, 1987

- (53) A statement (Hindi and English versions) (a) showing reasons for delay in laying the Annual Reports of the Motilal Nehru Regional Engineering College, Allahabad, Karnataka Regional Engineering College, Surthakal, Malviya Regional Engineering College, Jaipur and Regional Engineering Colleges at Durgapur, Silchar and Calicut and Audited Accounts of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, Karnataka Regional Engineering College, Surthakal and Visveshvaraya Regional College of Engineering, Nagpur and Regional Engineering College, Durgapur, Annual Report and Audited Accounts of the Regional Engineering College Trichy and Audited Accounts of the Regional Institute of Technology Jamshedpur and Regional Engineering College Silchar and Kurukshetra for the year 1986-87 and (b) explaining the reasons for not laying the Audited Accounts of the Regional Engineering College, Srinagar for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (54) A copy of the Annual Accounts (Hindi and English versions) of the Malviya Regional Engineering College, Jaipur for the year 1986-87 together with Audit Report thereon.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1986-87.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1986-87.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (58) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Cancer Hospital and Research Institute, Gwalior, for the year 1986-87.
- (60) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, for the year 1985-86.
- (62) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (64) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report

and Audited Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

(65) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

(66) A copy of Notification No. G.S.R. 53 (E) (Hindi and English versions) published in Gazette of India dated the 25th January, 1988 regarding amendment to overall Dimensions of Transport Vehicles and Tyre Rules under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.

#### 4. Matters under Rule 377

(1) Dr. Prabhat Kumar Mishra raised a matter regarding need to start work on the coal based Fertilizer Plant in Bilaspur (Madhya Pradesh).

(2) Kumari Mamata Banerjee raised a matter regarding need to settle the dispute between the management and labour of the Metal Box Company, Calcutta and to reopen the company.

(3) Shri Kamodilal Jatav raised a matter regarding need to set up industries in Chambal region of Madhya Pradesh.

(4) Shri Chintamani Jena raised a matter regarding need to set up T.V. Relay Centres in Balasore District (Orissa).

(5) Chaudhary Akhtar Hasan raised a matter regarding need to set up new sugar mills in Uttar Pradesh and other parts of the country.

(6) Shri Jujhar Singh raised a matter regarding need to increase the pension of retired Army Officers of the former Indian State Forces.

(7) Shri Basudeb Acharia raised a matter regarding need for early clearance to the projects submitted by the Government of West Bengal.

(8) Shrimati D. K. Bhandari raised a matter regarding<sup>(1)</sup> need to ensure free movement of vehicles on National Highway No. 31A connecting Darjeeling with Sikkim.

#### 5. The Budget (Railways)—1988-89

General discussion on the Budget (Railways) for 1988-89, continued.

The following Members took part in the debate:—

- (1) Smt. Madhuri Singh
- (2) Prof. Narain Chand Parashar
- (3) Shri Dinesh Goswami
- (4) Shri Gopeshwar
- (5) Shri Somnath Rath
- (6) Shri Chandra Kishore Pathak
- (7) Shri Vijay Kumar Mishra
- (8) Smt. Kesharabai Kshirsagar
- (9) Shri R. P. Suman
- (10) Shri Nandlal Chaudhary
- (11) Dr. Datta Samant
- (12) Prof. Chandra Bhanu Devi
- (13) Shri Balasahab Vikhe Patil
- (14) Shri Hafiz Mohd. Siddiq
- (15) Shri P. Appallanarsimham
- (16) Shri K. N. Pradhan
- (17) Shri Ram Pyare Panika
- (18) Shri Mahabir Prasad
- (19) Shri Sharad Dighe
- (20) Shri Jagannath Patnaik
- (21) Shri G. S. Basavaraju
- (22) Shri Ananda Pathak
- (23) Shri Kamla Prasad Singh
- (24) Bhai Shaminder Singh
- (25) Shri Nirmal Khatri
- (26) Shri Sultan Salahuddin Owaisi
- (27) Shri Kailash Yadav

- (28) Shri Mullappally Ramachandran
- (29) Shri Santosh Kumar Singh
- (30) Smt. Dil Kumari Bhandari
- (31) Shri R. Jeevarathinam
- (32) Shri Shiv Prasad Sahu
- (33) Dr. Chandra Shekhar Tripathi
- (34) Shri Uttam Rathod
- (35) Shri Nihal Singh
- (36) Shri Arvind Netam
- (37) Shri Wangpha Lowang
- (38) Shri Sriballav Panigrahi
- (39) Shri K. S. Rao

The discussion was not concluded.

6-19 p.m

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th March, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Friday, March 11, 1988/Phalguna 21, 1909 (Saka)**

**No. 322**

11-02 A.M.

### **1. Starred Questions**

Starred Questions Nos. 242, 247, 248, 250, 251 and 256 were orally answered. Replies to the remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2566—2668, 2670—2695, 2697—2739 and 2741—2799 were laid on the Table.

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1986-87.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board Cochin, for the year 1986-87.

- (3) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the year 1986-87 along with Audited Accounts.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1986-87 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1986-87.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras for the year 1986-87 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1986-87.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A statement (Hindi and English versions) showing the reasons for delay in laying the \*Annual Report

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\*The Annual Report and Audited Accounts were laid on the Table on 26th February, 1988.

**and Audited Accounts of the North Eastern Handicrafts and Handloom Development Corporation Limited, Shillong, for the year 1986-87.**

- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited, New Delhi for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the years 1982-83 and 1983-84 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, for the years 1982-83 and 1983-84.
- (12) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the year 1984-85 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, for the year 1984-85.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the year 1985-86 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council for the year 1985-86.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Life Insurance Corporation of India Managing Directors (Revision of certain Terms and Conditions of Service) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 65(E) in Gazette of India dated the 29th January, 1988, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (18) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st December, 1986.
- (19) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1986-87 along with Audited Accounts.
- (20) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Betwa River Board, Jhansi for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) The Export (Control) Sixteenth Amendment Order, 1987 published in Notification No. S.O. 1084(E) in Gazette of India dated the 14th December, 1987.
  - (ii) The Exports (Control) First Amendment Order, 1988 published in Notification No. S.O. 54(E) in Gazette of India dated the 14th January, 1988.
  - (iii) The Exports (Control) Second Amendment Order, 1988 published in Notification No. S.O. 123(E) in Gazette of India dated the 21st January, 1988.
  - (iv) The Exports (Control) Third Amendment Order, 1988 published in Notification No. S.O. 141(E) in Gazette of India dated the 3rd February, 1988.

- (v) The Exports (Control) Fourth Amendment Order, 1988 published in Notification No. S.O. 150(E) in Gazette of India dated the 10th February, 1988.
  - (vi) S.O. 1085(E) published in Gazette of India dated the 14th December, 1987 making certain amendments in the Open General Licence No. 16/87 dated the 1st April, 1987.
  - (vii) S.O. 1100(E) published in Gazette of India dated the 22nd December, 1987 making certain amendments in the Open General Licence No. 1/87 dated the 1st April, 1987.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1986-87.
- (23) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1986-87.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

#### **4. Supplementary Demands for grants (General)—1987-88**

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1987-88.

#### **5. Supplementary Demands for grants (Railways)—1987-88**

Shri Mahabir Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 1987-88.

#### **6. Demands for excess grants (Railways)—1985-86**

Shri Mahabir Prasad presented a statement (Hindi and English versions), showing Demands for Excess Grants in respect of the Budget (Railways) for 1985-86.

#### **7. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on 9th March, 1988, Rajya Sabha passed the Major Port Trusts (Amendment) Bill, 1988.
- (ii) That at its sitting held on 10th March, 1988, Rajya Sabha passed the Delhi Municipal Corporation (Amendment) Bill, 1988.
- (iii) That at its sitting held on 10th March, 1988, Rajya Sabha passed the Delhi Administration (Amendment) Bill, 1988.

#### **8. Bills passed by Rajya Sabha—Laid on the Table**

- (i) The Major Port Trusts (Amendment) Bill, 1988.
- (ii) The Delhi Municipal Corporation (Amendment) Bill, 1988.
- (iii) The Delhi Administration (Amendment) Bill, 1988.

#### **9. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th March, 1988.

## 10. The Budget (Railways)—1988-89

General discussion on the Budget (Railways) for 1988-89, continued.

The following members took part in the debate:—

- (1) Shri Ram Singh Yadav
- (2) Shri Srikantha Datta Narasimharaja Wadiyar
- (3) Dr. Golam Yazdani
- (4) Shri Raj Kumar Rai
- (5) Shri Dal Chander Jain
- (6) Shri A. J. V. B. Maheshwara Rao
- (7) Shri Chiranji Lal Sharma
- (8) Shri R. S. Mane
- (9) Shri Jagdish Awasthi
- (10) Shri Palas Barman
- (11) Smt. Usha Choudhary
- (12) Shri Shanti Dhariwal
- (13) Shri Manikrao Hodlya Gavit
- (14) Shri Ataur Rahman
- (15) Dr. Prabhat Kumar Mishra
- (16) Dr. Manoj Pandey
- (17) Chowdhry Akhtar Hasan ✓
- (18) Dr. V. Venkatesh
- (19) Shri V. Sreenivasa Prasad
- (20) Shri Tapeshwar Singh
- (21) Shri Mahabir Prasad Yadav
- (22) Shri E. S. M. Pakeer Mohamed

The discussion was not concluded.

## 11. Motion Regarding forty-eighth Report of the Committee on Private Members' Bills and Resolution.

Shrimati Usha Rani Tomar moved the following motion:—

“That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1988.”

The motion was adopted.

## 12. Private Members' Bills—Introduced

(1) The Essential Commodities (Amendment) Bill, 1987 (*Amendment of sections 6C and 10A*); by Shri K. S. Rao.

(2) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 217 and 224*); by Shri V. S. Krishna Iyer.

(3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 366*); by Shri Thampan Thomas.

(4) The Indian Evidence (Amendment) Bill, 1988 (*Amendment of section 76*); by Prof. Madhu Dandavate.

(5) The Constitution (Amendment) Bill, 1988 (*Amendment of article 282*); by Shri Thampan Thomas.

## 13. Private Members' Bill—Under Consideration

The Constitution (Amendment) Bill, 1985 (*Insertion of new article 15A*), by Shri Thampan Thomas.

Further discussion on the motion for consideration of the Bill moved on the 4th December, 1987, continued.

The following members took part in the debate:—

- (1) Shri Ram Bhagat Paswan
- (2) Shri Balwant Singh Ramoowalia
- (3) Shri Somnath Chatterjee
- (4) Shri Sunder Singh
- (5) Shri Saifuddin Chowdhary
- (6) Shri Vasant Sathe
- (7) Shri Ataur Rahman (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Monday, March 14, 1988|Phalguna 24, 1909 (Saka)

No. 323

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 262, 264—266 and 270 were orally answered. Replies to Starred Questions Nos. 263, 267—269, 271—279 and 281 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2800—2822, 2824—2889, 2891—2954 and 2956—3016 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1986-87.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1986-87 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1986-87.
- (4) A copy of the Financial Estimates and Performance Budget 1988-89 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (5) A copy of the Punjab Agricultural Produce Markets (Amendment) Act, 1987 (President's Act No. 3 of 1987) (Hindi and English versions) published in Gazette of India dated the 17th November, 1987 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Fertilizer (Control) (Second Amendment) Order, 1987 published in Notification No. S.O. 1079(E) in Gazette of India dated the 11th December, 1987.
  - (ii) S.O. 11(E) published in Gazette of India dated the 1st January, 1988 regarding exemption to the Food Corporation of India from the Operation of the provisions of paragraphs (a) and (b) of sub-clause (1) of clause 23 of the Fertilizer (Control) Order, 1985 in respect of imported fertilisers handled by them on behalf of the Central Government.

#### 4. Matters under Rule 377

(1) Shri S. B. Sidnal raised a matter regarding need to open a sugar mill in Belgaum (Karnataka).

(2) Shri Narsing Suryavansi raised a matter regarding hunger strike by college teachers in Bidar (Karnataka) for the non-payment of their salary.

(3) Shri Kammodilal Jatav raised a matter regarding need to direct the Madhya Pradesh Government to provide electricity connections to the houses of Harijans and Adivasis.

(4) Shri K. J. Abbasi raised a matter regarding need to open a paper mill and a sugar mill in Domeriaganj, district Basti, Uttar Pradesh.

(5) Shri N. Venkata Ratnam raised a matter regarding need to review the decision to import cotton.

(6) Shri Hannan Mollah raised a matter regarding need to direct Metro Railway authorities to clear the water bills of Calcutta Municipal Corporation.

(7) Shri Manvendra Singh raised a matter regarding need to construct a bridge over Yamuna near Vrindaban.

(8) Shri Janak Raj Gupta raised a matter regarding need to grant citizenship rights to people who migrated from West Pakistan during 1947-48 and settled in Jammu and Kathua districts of Jammu and Kashmir.

#### **5. The Budget (Railways)—1988-89**

General discussion on the Budget (Railways) for 1988-89, continued.

The following members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri V. Krishna Rao
- (3) Shri Ram Nagina Mishra
- (4) Shri Manvendra Singh
- (5) Smt. Basavarajeswari

Shri Madhavrao Scindia replied to the debate.

The discussion was concluded.

*(Lok Sabha adjourned at 2.03 P.M. and reassembled at 3.03 P.M.)*

#### **6. The Budget (General)—1988-89**

General Discussion on the Budget (General) for 1988-89, commenced.

The following members took part in the debate:—

- (1) Shri C. Madhav Reddy
- (2) Shri B. R. Bhagat
- (3) Shri Vijay N. Patil
- (4) Shri Somnath Chatterjee
- (5) Dr. Manoj Pandey (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 15, 1988 | Phalguna 25, 1909 (Saka)

No. 324

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 282, 285, 287, 293, 294 and 299 were orally answered. Replies to Starred Questions Nos. 283, 284, 286, 288—292, 295—297, 300 and 301 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3017—3047, 3049—3089, 3091—3203 and 3205—3250 were laid on the Table

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1986-87.
  - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1988 published in Notification No. G.S.R. 94 in Gazette of India dated the 13th February, 1988.
- (ii) The Coal Mines Family Pension (Amendment) Scheme, 1988 published in Notification No. G.S.R. 95 in Gazette of India dated the 13th February, 1988.
- (iii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1988 published in Notification No. G.S.R. 96 in Gazette of India dated the 13th February, 1988.
- (iv) The Coal Mines Provident Fund (Amendment) Scheme, 1988 published in Notification No. G.S.R. 97 in Gazette of India dated the 13th February, 1988.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956:—
- (i) The Banarhat Tea Company Limited, the Basmatia Tea Company Limited, The Hoolungooree Tea Company Limited, The Mim Tea Company Limited, the

**Murphulani (Assam) Tea Company Limited, The Rajgarh Tea Company Limited and the Andrew Yule and Company Limited (Amalgamation) Order, 1987 published in Notification No. S.O. 796(E) in Gazette of India dated the 26th August, 1987.**

- (ii) **The Uptron India Limited, The Uptron Capacitors Limited, Uptron Digital Systems Limited and the Uptron Communications and Instruments Limited Amalgamation Order, 1987 published in Notification No. S.O. 811(E) in Gazette of India dated the 3rd September, 1987.**
- (5) (i) **A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1986-87 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1986-87.**
- (6) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1986-87 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1986-87.**
- (7) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.**

#### **4. Report of the Committee on Subordinate Legislation**

**Shri Zainul Basher presented the Eighteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.**

#### **5. Matter under Rule 377**

**(1) Shrimati D. K. Thara Devi Siddhartha raised a matter regarding development of various places of tourist importance in Chikmagalur, Karnataka.**

(2) Shri Raj Kumar Rai raised a matter regarding overall development of eastern Uttar Pradesh.

(3) Prof. Narain Chand Parashar raised a matter regarding improvement of telecommunication and postal facilities in rural areas.

(4) Shri Harish Rawat raised a matter regarding allocation of funds for schemes to provide drinking water in hilly areas of Uttar Pradesh.

(5) Shri Braja Mohan Mohanty raised a matter regarding need to construct a marine drive between Konark and Gopalpur in Orissa to promote tourism.

(6) Shri Bhattam Sriramamurthy raised a matter regarding financial assistance for the development of Visakhapatnam.

(7) Shri Nirmal Khatri raised a matter regarding need to start Vayudoot Service between Faizabad and Delhi.

(8) Smt. D. K. Bhandari raised a matter regarding the influx of people from Darjeeling to Sikkim.

#### **6. The Budget (General)—1988-89**

General Discussion on the Budget (General) for 1988-89, continued.

The following members took part in the debate:—

- (1) Dr. Manoj Pandey
- (2) Shri Banwari Lal Purohit
- (3) Shri Vilas Muttemwar

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)*

- (4) Shri Mukul Wasnik
- (5) Shri M. Y. Ghorpade
- (6) Shri Surendra Pal Singh
- (7) Shri Satyendra Narayan Sinha
- (8) Shri Ram Samujhawan
- (9) Shri T. Bashcer
- (10) Shri Gopeshwar
- (11) Dr. (Smt.) Phulrenu Guha
- (12) Shri Ram Singh Yadav

- (13) Shri D. P. Yadav
- (14) Shri Somnath Rath
- (15) Shri Kamla Prasad Singh
- (16) Prof. Narain Chand Parashar
- (17) Shri Madan Pandey
- (18) Shri Ram Nagina Mishra (Speech unfinished)

The discussion was not concluded.

#### **7. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th March, 1988, Rajya Sabha passed the Constitution (Fifty-ninth Amendment) Bill, 1988.

#### **8. Bill passed by Rajya Sabha—Laid on the Table**

The Constitution (Fifty-ninth Amendment) Bill, 1988.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 16, 1988/Phalguna 26, 1909 (Saka)

No. 325

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 303—305 and 307—311 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3251—3254, 3256—3289, 3291—3296, 3298—3333, 3335—3338 and 3340—3417 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of Notification Nos. G.S.R. 112(E) to 196(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1988 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1988 under section 159 of the Customs Act, 1952.
- (2) A copy each of Notification Nos. G.S.R. 197(E) to 319(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1988 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 29th February, 1988 issued under the Central Excise Rules, 1944.

- (3) A copy of Notification No. G.S.R. 109(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1988 rescinding the Central Excise (9th Amendment) Rules, 1987, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 7th March, 1988 together with an explanatory memorandum regarding exemption to His Excellency Dr. Carlos Rafael Rodriguez, Vice President of the Councils of State and of Ministers of the Republic of Cuba, accompanied by Mrs. Mirtha Rodriguez and other nine members of Delegation who visited India from 3rd to 8th March, 1988, from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.
- (5) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1986-87 along with Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1986-87.
- (7) A copy of the Passports (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated the 15th October, 1987, under sub-section (3) of section 24 of the Passports Act, 1967.
- (8) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1986-87.
- (9) A copy of Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1986-87 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1986-87.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:—
- (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 9(E) in Gazette of India dated the 6th January, 1988.
  - (ii) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Second Amendment Rules, 1988 published in Notification No. G.S.R. 79(E) in Gazette of India dated the 4th February, 1988.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

Shri M. Thambi Durai presented the Forty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **\*5. Report of Business Advisory Committee**

Smt. Sheila Dikshit presented the Fiftieth Report of Business Advisory Committee.

#### **6. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding delay in presentation of Punjab Budget for 1988-89.

#### **7. Matters under Rule 377**

(1) Shri Dharampal Singh Malik raised a matter regarding need to construct an over-bridge on the Railway line in Sonapat (Haryana).

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\*At 2.10 P.M.

(2) Dr. K. S. Bhoi raised a matter regarding implementation of integrated child development projects for taking care of pregnant women to curb mortality rate.

(3) Shri Nandlal Choudhary raised a matter regarding clearance to the Bina river project of Madhya Pradesh pending with Central Water Commission.

(4) Shri Jagdish Awasthi raised a matter regarding industrial development of Kanpur Dehat.

(5) Shri Balasaheb Vikhe Patil raised a matter regarding review in rate of interest on loans given to farmers.

(6) Shri Ajay Mushran raised a matter regarding extension of Jabalpur Airport runway to facilitate operation of 737 Boeing aircraft.

(7) Shri Ananda Pathak raised a matter regarding sanction of house building grants for the workers of Tea gardens.

(8) Shri P. Kolandaivelu raised a matter regarding need to import Mulberry silk for supply to handloom weavers in Tamil Nadu.

## 8. The Budget (General)—1988-89

General Discussion on the Budget (General) for 1988-89, continued.

The following members took part in the debate:—

- (1) Shri Ram Nagina Mishra
- (2) Shri H. M. Patel
- (3) Shri Ram Pyare Panika
- (4) Shri Jujhar Singh
- (5) Shri P. Kolandaivelu
- (6) Shri Chandulal Chandrakar
- (7) Shri Muhiram Saikia
- (8) Shri Lakshman Mallick
- (9) Shri Ganga Ram
- (10) Smt. Basavarajeshwari
- (11) Shri Ram Narain Singh
- (12) Shri B. K. Gadhvi
- (13) Prof. Nirmala Kumari Shaktawat

- (14) Shri Umakant Mishra ,
- (15) Shri A. Charles
- (16) Shri B. B. Ramaiah ,
- (17) Shri Tarun Kanti Ghosh
- (18) Shri K. N. Pradhan,
- (19) Shri V. S. Vijayaraghavan
- (20) Smt. Jayanti Patnaik
- (21) Shri Lal Vijay Pratap Singh
- (22) Shri R. Jeevarathinam,
- (23) Smt. Usha Rani Tomar
- (24) Shri Ramdeo Rai ,
- (25) Smt. Patel Ramaben Ramjibhai Mavani
- (26) Shri Bhishma Deo Dube

The discussion was not concluded.

**\*\*9. INTIMATION REGARDING ARREST OF MEMBER**

The Chairman informed the House that the following tele-printer message dated 15th March, 1988, had been received from the District Superintendent of Police, Jahanabad that day:--

“Shri Ramashray Prasad Singh, M. P., has been arrested in Jahanabad Town under section 151 Cr. P. C. during Bharat Bandh today on 15-3-1988.”

**10. HALF-AN-HOUR DISCUSSION**

**SHRI BALASAHEB VIKHE PATIL** raised a discussion on the points arising out of the answer given by the Minister of State for Agricultural Research and Education in the Ministry of Agriculture on 7th March, 1988 to Unstarred Question No. 1783 regarding National Seeds Policy.

Shri Bhajan Lal replied to the discussion.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

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**\*\*At 4-55 P.M.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 17, 1988|Phalguna 27, 1909 (Saka)

No. 326

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 324, 326, 327, 330—332 and 335 were orally answered. Starred Questions Nos. 325, 328, 333 and 338 were postponed to 24 March, 1988. Replies to Starred Questions Nos. 323, 329, 334, 336, 337 and 339—343 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3418—3594 and 3596—3649 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1986-87 along with Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Management, Bangalore, for the years 1985-86 and 1986-87 within the stipulated period of nine months after the close of the Accounting years.
- (6) A copy of Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated the 9th February, 1988 approving the Bombay Port Trust (Handling of Hazardous Cargo) Regulations, 1986, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1986-87.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

#### **4. The Tamil Nadu Budget—1988-89** ✓

Shri Narayan Datt Tiwari presented a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1988-89.

#### **5. Supplementary Demands for Grants (Tamil Nadu)—1987-88** ✓

Shri Narayan Datt Tiwari presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of State of Tamil Nadu for 1987-88.

#### **6. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th March, 1988, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 2nd March, 1988 in the Authorised Translations (Central Laws) Amendment Bill, 1987.

#### **7. Report of the Public Accounts Committee**

Shri Amal Datta presented the Hundred and Seventh Report (Hindi and English versions) of the Public Accounts Committee on Tea Board.

#### **8. Statements by Ministers**

(i) The Minister of State for Surface Transport made a statement regarding the illegal strike by employees of the Delhi Transport Corporation.

\*(ii) The Minister of External Affairs made a statement on Sri Lanka. ✓

#### **9. Motion regarding Fiftieth Report of Business Advisory Committee**

Shrimati Sheila Dikshit moved the following motions:—

“That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 16th March, 1988.”

The motion was adopted.

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\*At 4.49 P.M.

## 10. Matters under Rule 377

(1) Shri Hafiz Mohd. Siddiq raised a matter regarding need for FCI to open more 'purchase centres' for wheat in different parts of the country.

(2) Shri V. S. Vijayaraghavan raised a matter regarding financial assistance to the proposed scheme for purchase of motor boats for in-land water transport in Kerala.

(3) Dr. Chander Shekhar Tripathi raised a matter regarding need to bring vaccines and Sera under the Drug Prices Control Order.

(4) Shri Jujhar Singh raised a matter regarding provision of funds to States for drinking water schemes.

(5) Shri Uttamrao Patil raised a matter regarding need to instal T.V. relay centre at PUSHAD, district Yavatmal (Maharashtra).

(6) Shri Birbal raised a matter regarding need to utilise the amount proposed to be spent on drought relief works on works of permanent nature.

(7) Shri Thota Gopal Krishna raised a matter regarding complaints of licensed porters working at Samalkot railway station (Andhra Pradesh).

(8) Shri Mohd. Mahfooz Ali Khan raised a matter regarding measures to check production and marketing of contaminated or adulterated food articles.

(9) Shri Basudeb Acharia raised a matter regarding need for taking steps to settle the demands of coal workers.

## 11. The Budget (General)—1988-89

General Discussion on the Budget (General) for 1988-89, continued.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Digvijay Singh
- (3) Shri K. Mohan Das
- (4) Smt. D. K. Bhandari

- (5) Shri Ashkaran Sankhwar
- (6) Shri Zainul Basher
- (7) Shri Charanjit Singh Walla
- (8) Shri Jagdish Awasthi
- (9) Shri S. B. Sidnal
- ✓(10) Dr. A. Kalanidhi
- (11) Smt. Usha Thakkar
- (12) Shri Mohd. Ayub Khan
- (13) Shri Ajit Panja
- (14) Prof. Saif-ud-Din Soz
- (15) Prof. N. G. Ranga
- (16) Shri Bipin Pal Das

The discussion was not concluded.

**\*\*12. Statement by Prime Minister ✓**

The Prime Minister made a statement regarding launch of Indian Remote Sensing Satellite (I R S-IA) from Baikonour, U.S.S.R.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th March, 1988).

SUBHASH C. KASHYAP,  
Secretary-General.

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\*\*At 3.30 P.M.

# **LOK SABHA**

## **BULLETIN—PART I**

### **[Brief Record of Proceedings]**

**Friday, March 18, 1988|Phalguna 28, 1909 (Saka)**

**No. 327**

**11 A.M.**

#### **1. Starred Questions**

Starred Questions Nos. 344, 346—348, 350 and 351 were orally answered. Replies to the remaining questions were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 3650—3688, 3690—3692, 3694—3737, 3739—3747, 3749—3793 and 3795—3884 were laid on the Table.

#### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 329(E) (Hindi and English versions) published in Gazette of India dated the 7th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 284/85-Customs dated the 2nd September, 1985 upto 31st March, 1990, under section 159 of the Customs Act, 1962.
- (2) A copy of the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 138(E) in Gazette of India dated the 29th January, 1988, under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.

- (3) A copy of Seventeenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31st March, 1987, under section 29 of the Life Insurance Corporation Act, 1956.
- (4) A statement (Hindi and English versions) indicating the results of market loans floated in December, 1987 and February, 1988.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for 1988-89.
- (6) A copy of the Registration of Elections (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1128(E) in Gazette of India, dated the 29th December, 1987, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

#### 4. Report of Committee on Absence of Members

Chaudhary Ram Parkash presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### 5. Statements by Ministers

(i) The Minister of Home Affairs made a statement in connection with bandh on 15th March, 1988.

(ii) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st March, 1988.

#### 5. Motion for Election to Committee

**SHRI PRIYA RANJAN DAS MUNSI** moved the following motion:—

“That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Marine Products Export Development Authority, subject to the other provisions of the said Act *vice* Shri A. G. Subburaman died.”

The motion was adopted.

## **7. The Budget (General)—1988-89**

General Discussion on the Budget (General) for 1988-89, continued.

The following members took part in the debate:—

- (1) Shri Balwant Singh Ramoowalia
- (2) Shri K. P. Singh Deo
- (3) Shri Kali Prasad Pandey
- (4) Shri Ashok Shankarrao Chavan
- (5) Shri Jai Prakash Agarwal
- (6) Shri Ajay Mushran
- (7) Shri C. Janga Reddy

Shri Narayan Datt Tiwari replied to the debate.

The discussion was concluded.

## **8. Demands for grants on account (General)—1988-89**

All the Demands for Grants No. 1—27, 29, 30, 32—85, 87, 89—94 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1988-89 for the amounts shown in the fifth column of the printed List of Demands for Grants on Account (General) 1988-89, were voted in full.

## **9. Government Bill—introduced**

THE APPROPRIATION (VOTE ON ACCOUNT) Bill, 1988

## **10. Government Bill—passed**

THE APPROPRIATION (VOTE ON ACCOUNT) Bill, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

## **11. Motion regarding Forty-ninth Report of the Committee on Private Members' Bills and Resolutions**

SHRIMATI USHA RANI TOMAR moved the following motion:—

“That this House do agree with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1988.”

The motion was adopted.

## **12. Private Member's Resolution—withdrawn**

Further discussion on the following Resolution moved by Shri Dileep Singh Bhuria on the 16th April, 1987, continued:—

“This House expresses its concern over the continued backwardness of tribal people in the country even after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally recommends to the Government to—

- (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;
- (ii) open more schools and adult education centres in the tribal regions;
- (iii) give priority in employment to tribal people in various Government developmental schemes *viz.* construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
- (iv) purchase their forest produce at reasonable prices.”

The following members took part in the debate:—

- (1) Shri Maurice Kujur
- (2) Shri Narayan Choubey
- (3) Shri Sriballav Panigrahi

- (4) Prof. Saif-ud-Din Soz
- (5) Shri Sidha Lal Murmu
- (6) Shri A. J. V. B. Maheshwara Rao
- (7) Dr. Chandra Shekhar Tripathi
- (8) Prof. Narain Chand Parashar
- (9) Dr. (Smt.) Rajendra Kumari Bajpai

Shri Dileep Singh Bhuria replied to the debate.

The Resolution was withdrawn by leave of the House.

### **13. Private Member's Resolution—under consideration**

Shri H. M. Patel moved the following Resolution:—

“This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful.”

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st March, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 21, 1988|Chaitra 1, 1910 (Saka)

No. 328

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 364, 366, 368 and 372—374 were orally answered. Starred Question No. 365 was postponed to 28 March, 1988. Replies to Starred Questions Nos. 367, 369—371, 375—377 and 379—385 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3885—3983, 3985—4013, 4015—4024, 4026—4055 and 4057—4099 were laid on the Table.

### 3. Announcement by Speaker

The Speaker informed the House that a person who intruded into the precincts of the Parliament by scaling over the iron gate last night was shot dead by Parliament security guards and the matter was being investigated.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1988-89.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1984-85.

- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1985-86.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

### 5. The Punjab Budget—1988-89

Shri Narayan Datt Tiwari presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1988-89.

### 6. Supplementary Demands for Grants (Punjab)—1987-88

SHRI NARAYAN DATT TIWARI presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1987-88.

### 7. Leave of Absence

The following members were granted leave of Absence from the sittings of the House for the period mentioned against each:—

- |                                                |                                                   |
|------------------------------------------------|---------------------------------------------------|
| (1) Shri Srikantha Datta Narasimharaja Wadiyar | 6th November to 15th December, 1987 (9th Session) |
| (2) Prof. Parag Chaliha                        | 18th November to 4th December, 1987 (9th Session) |
| (3) Shri Veerendra Patil                       | 22nd February to 25th March, 1988 (10th Session)  |
| (4) Shri Gurudas Kamat                         | 22nd February to 18th March, 1988 (10th Session)  |
| (5) Shri Y. S. Mahajan                         | 24th February to 31st March, 1988 (10th Session)  |

- (6) Shri H. G. Ramulu      15th March to 10th April, 1988  
 (10th Session)
- (7) Shri Manik Sanyal      22nd February to 11th March,  
 1988 (10th Session)

### 8. Statement by Minister

The Minister of State for Food and Civil Supplies made a statement regarding the Central issue prices of wheat for the public distribution system and other schemes.

### 9. Matters Under Rule 377

(1) Shri Shantaram Naik raised a matter regarding need to give Special grants to the State of Goa.

(2) Shri Madan Pandey raised a matter regarding need to establish training centres for the handloom weavers in Gorakhpur and Varanasi to introduce new techniques so as to make handloom textiles more popular.

(3) Shri Hafiz Mohd. Siddiq raised a matter regarding need to open more sugar mills in Moradabad, Uttar Pradesh.

(4) Shri Jagdish Awasthi raised a matter regarding need to open 'Navodaya Vidyalaya' in Kanpur Dehat.

(5) Shri V. Sobhanadreeswara Rao raised a matter regarding need to continue the Crop Insurance Scheme.

(6) Shri Ram Bahadur Singh raised a matter regarding need to construct Rail bridges on Pahleja Ghat—Deegha and Chhitori Ghat.

(7) Smt. Madhuri Singh raised a matter regarding need to provide drinking water in Purnea district of Bihar.

(8) Shri I. Rama Rai raised a matter regarding need to set up a Cashew Development Board.

### 10. Supplementary Demands for Grants (General)—1987-88

Discussion on the Supplementary Demands for Grants Nos. 1 2 6 7 10 12 13 14 15 15A 17 18 21 22 24 27 28 31 33 34 37 39 41 44 46 48 49 50 51 53 54 56 57 58 60 62 65 66 67 69 70 71 72 73 74 75 77 79 82 84 88 89 90 91 and 92 in respect of the Budget (General) for 1987-88, commenced.

**The following members took part in the debate:—**

- (1) Shri Ananda Gajapathi Raju
- (2) Dr. G. S. Rajhans
- (3) Dr. Sudhir Roy
- (4) Shri V. S. Krishna Iyer

Shri B. K. Gadhvi replied to the debate.

The discussion was concluded.

All the above Supplementary Demands for Grants (Both Revenue Account and Capital Account) in respect of the Budget (General) for 1987-88 for the amounts shown under column fifth of the printed List of Supplementary Demands for Grants (General) for 1987-88, were voted in full.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.07 P.M.)

**11. Government Bill—introduced**

THE APPROPRIATION BILL, 1988

**12. Government Bill—Passed**

THE APPROPRIATION BILL, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

**\*13. Resolution—Adopted**

Shri Madhavrao Scindia moved the following motion:—

“That this House approves the recommendations made in paragraphs 11 to 14 contained in the Tenth Report of

---

\*Discussed together.

the Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on 23rd February, 1988."

After combined debate (*vide* para. 14 below), the Resolution was adopted.

- \*14. (i) The Budget (Railways) 1988-89 —Demands for Grants;**  
**(ii) Supplementary Demands for Grants (Railways) 1987-88; and**  
**(iii) Demands for Excess Grants (Railways)—1985-86.**

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1988-89.
- (ii) Supplementary Demands for Grants Nos. 1, 3 to 14 and 16 in respect of Budget (Railways) for 1987-88.
- (iii) Demands for Excess Grants Nos. 4 to 13, 15 and 16 in respect of the Budget (Railways) for 1985-86.

Twenty-three cut motions to the Demands for Grants in respect of the Budget (Railways) for 1988-89 (82 to 93, 106 to 110 and 149 to 154) were moved.

The following members took part in the combined debate on the Resolution (*vide* para 13 above) and on the Budget (Railways)—1988-89—Demands for Grants; Supplementary Demands for Grants (Railways) — 1987-88 and Demands for Excess Grants (Railways) — 1985-86:—

- (1) Shri C. Sambu
- (2) Smt. Kishori Sinha
- (3) Prof. N. G. Ranga
- (4) Shri Ajoy Biswas
- (5) Shri V. S. Vijayaraghavan
- (6) Shri Zainul Basher
- (7) Shri Thampan Thomas

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\*Discussed together.

- (8) Smt. Vidyavati Chaturvedi
- (9) Shri Narayan Choubey
- (10) Shri Madan Pandey
- (11) Dr. Datta Samant
- (12) Shri Tarun Kanti Ghosh
- (13) Shri Manik Reddy
- (14) Shri Mohd. Mahfooz Ali Khan
- (15) Shri Salahuddin

Shri Madhavrao Scindia replied to the debate.

All the cut motions moved were negated.

All the Demands for Grants (Nos. 1 to 16) in respect of Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1988-89, were voted in full.

All the Supplementary Demands for Grants (Nos. 1, 3 to 14 and 16) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1987-88 were voted in full.

All the Demands for Excess Grants (Nos. 4 to 13, 15 and 16) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1985-86, were voted in full.

#### **15. Government Bills—Introduced**

- (i) THE APPROPRIATION (RAILWAYS) BILL, 1988
- (ii) THE APPROPRIATION (RAILWAYS) No. 2 BILL, 1988
- (iii) THE APPROPRIATION (RAILWAYS) NO. 3 BILL, 1988

#### **16. Government Bills—Passed**

- (i) THE APPROPRIATION (RAILWAYS) BILL, 1988

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(ii) THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1988

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(iii) THE APPROPRIATION (RAILWAYS) NO. 3 BILL, 1988.

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(iv) THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1988

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate.

- (1) Shri Somnath Chatterjee
- (2) Shri Somnath Rath

- (3) Shri V. Tulsiram  
(4) Shri Thampan Thomas  
(5) Dr. Datta Samant

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill was passed.

6.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd March, 1988)*

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 22, 1988|Chaitra 2, 1910 (Saka)

No. 329

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 386, 387 and 389—393 were orally answered. Replies to Starred Questions Nos. 388, 394—396 and 398—405 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4100—4117, 4119—4135, 4137—4290, 4292—4315 and 4317—4333 were laid on the Table.

### 3. Question of Privilege

The Speaker, with the consent of the House, referred to the Committee of Privileges, the question of privilege given notice of by Shri Harish Rawat, Prof. K. V. Thomas, Shri Satyendra Narayan Sinha, Prof. N. G. Ranga and Shri Kamal Nath, against Shri Arun Shourie, Editor, Indian Express, and the Editors of Financial Express and Jansatta for publishing in their issues of 14th March, 1988, an article captioned "An M.P. and Two Accounts."

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Seventh Five Year Plan 1985—90 Mid-Term Appraisal' (Hindi and English versions).
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and

**Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.**

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Press Council of India for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.**
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1986-87 along with Audited Accounts.**  
**(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1986-87.**
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.**
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1988-89.**
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes for the year 1986-87 along with Audited Accounts.**  
**(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes for the year 1986-87.**
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.**
- (9) A copy of Notification No. G.S.R. 722(E) (Hindi and English versions) published in Gazette of India**

dated the 20th August, 1987 making certain amendments to Notification No. G.S.R. 443 (E) published in Gazette of India dated the 18th October, 1972, under sub-section (3) of section 637 of the Companies Act, 1956.

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1985-86.
  - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1988-89.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, Cochin for the year 1986-87.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi for the year 1986-87 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi for the year 1986-87.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1987 under section 638 of the said act.

#### **5. Demands for Excess Grants (General)—1985-86**

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1985-86.

#### **6. Report of the Public Accounts Committee**

Shri S. Jaipal Reddy presented the Hundred and Sixteenth Report (Hindi and English versions) of the Public Accounts Committee on Functioning of Valuation Cells and Valuation of Immovable Properties.

#### **7. Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ram Ratan Ram laid on the Table a copy each of the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Eighteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Khadi and Village Industries Commission and facilities provided for the economic development of Scheduled Castes and Scheduled Tribes by the Commission.

- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Nineteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Shipping Corporation of India Ltd.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III of Twentieth Report (Eighth Lok Sabha) on problem of drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union territories.
- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I and II and final replies in respect of Chapter V of Twenty-fifth Report (Eighth Lok Sabha) on Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union territory of Arunachal Pradesh.
- (v) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-sixth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
- (vi) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-eighth Report (Eighth Lok Sabha) on working of Integrated Tribal Development Projects in Andhra Pradesh.

#### **8. Matters Under Rule 377**

(1) Shri Jai Prakash Agarwal raised a matter regarding need to provide automatic admission to students of Junior Navyug Schools in the Senior Navyug Schools or to upgrade some junior schools.

(2) Shri Ram Pujan Patel raised a matter regarding need to fill the posts reserved for Scheduled Castes and Scheduled Tribes in Government services.

(3) Dr. Sudhir Roy raised a matter regarding need to re-consider the decision to close down Cycle Corporation of India and National Bicycle Corporation.

(4) Shri Dharam Pal Singh Malik raised a matter regarding need for financial assistance to the farmers of Sonapat district, Haryana, affected by hail-storm.

(5) Shri Ram Pyare Panika raised a matter regarding need to look into the non-payment of minimum wages to the labourers in Uttar Pradesh particularly in Mirzapur district.

(6) Shri Sudarshan Das raised a matter regarding need to set up Divisional Railway Headquarters at Badarpur junction.

(7) Shri Gopal Krishna Thota raised a matter regarding opening of another railway electrification office in the South.

#### **\*9. Statutory Resolution—Negatived**

Shri C. Janga Reddy moved the following Resolution:—

“That this House disapproves of the Major Port Trusts (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988) promulgated by the President on the 28th January, 1988.”

After discussion as indicated in para 10 below, the Resolution was negatived.

#### **\*10. Government Bill—Passed**

THE MAJOR PORT TRUSTS (AMENDMENT) BILL, 1988, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the combined debate on the Resolution *vide* para 9 above and the motion for consideration of the Bill:—

- (1) Shri B. B. Ramaiah
- (2) Shri Shantaram Naik

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\*Discussed together.

- (3) Shri Thampan Thomas
- (4) Shri Indrajit Gupta
- (5) Dr. Sudhir Roy
- (6) Shri Sharad Dighe

Shri Rajesh Pilot replied to the debate.

Shri C. Janga Reddy spoke by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

#### **\*11. Statutory Resolutions—Negatived**

Shri C. Janga Reddy moved the following Resolutions:—

- (i) "That this House disapproves of the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) promulgated by the President on the 24th December, 1987."
- (ii) "That this House disapproves of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987) promulgated by the President on the 24th December, 1987."

After discussion as indicated in para 12 below, both the Resolutions were negatived.

#### **\*12. Government Bills—Passed**

(i) The Delhi Municipal Corporation (Amendment) Bill, 1988, as passed by Rajya Sabha.

(ii) The Delhi Administration (Amendment) Bill, 1988, as passed by Rajya Sabha.

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\*Discussed together.

The motions for consideration of the Bills were moved by Shri Chintamani Panigrahi.

The following members took part in the combined debate on the Statutory Resolutions (*vide* para 11) and the motions for consideration of the Bills:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Jai Prakash Agarwal
- (3) Shri Saifuddin Chowdhary
- (4) Smt. Sunderwati Nawal Prabhakar
- (5) Shri Ram Bahadur Singh
- (6) Shri Bharat Singh
- (7) Shri Narayan Choubey
- (8) Dr. G. S. Rajhans
- (9) Shri Balwant Singh Ramoowalia
- (10) Shri Harish Rawat
- (11) Shri Zainul Basher

Shri Chintamani Panigrahi replied to the debate.

Shri C. Janga Reddy spoke by way of reply to his Statutory Resolutions.

(i) The motion for consideration of the Delhi Municipal Corporation (Amendment) Bill, 1988 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Delhi Administration (Amendment) Bill, 1988 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill was passed.

### **13. Statement by Minister**

The Minister of Textiles made a statement regarding introduction of Internal Market Assistance Scheme for Marketing of diversified and new jute products.

### **14. Government Bill—Under Consideration**

#### **THE CONSTITUTION (FIFTY-NINTH AMENDMENT) BILL, 1988**

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the debate:—

- (1) Shri R. L. Bhatia
- (2) Shri Nirmal Khatri
- (3) Shri Dileep Singh Bhurla
- (4) Shri Mohd. Ayub Khan
- (5) Shri Banwari Lal Purohit
- (6) Ch. Sunder Singh
- (7) Shri C. K. Kuppaswamy
- (8) Chaudhary Ram Parkash
- (9) Smt. Vidyavati Chaturvedi
- (10) Shri Mukul Wasnik
- (11) Shri K. D. Sultanpuri
- (12) Maj. Gen. R. S. Sparrow

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd March, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 23, 1988 | Chaitra 3, 1910 (Saka)

**No. 330**

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 406—412 were orally answered. Replies to Starred Questions Nos. 413—415 and 417—425 were laid on the Table.

### 2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of External Affairs was orally answered and supplementaries thereon were also answered.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4334—4351, 4353, 4356—4359, 4361—4363, 4365—4418, 4420—4463, 4465—4487 and 4487-A were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 333(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 341/76-Customs dated the 2nd August, 1976 upto the 30th September, 1988, under section 159 of the Customs Act, 1962.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1986-87.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) (i) correcting the reply given on 3rd August, 1987 to Unstarred Question No. 1147 by Shri Somjibhai Damor, M.P. regarding construction/allotment of flats by DDA and (ii) giving reasons for delay in correcting the reply.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1988-89.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1988-89.

#### **5. Report of the Committee on Government Assurances**

Prof. Narain Chand Parashar presented the Tenth Report (Hindi and English versions) of the Committee on Government Assurances.

#### **6. Matters under Rule 377**

(1) Dr. K. S. Bhoi raised a matter regarding need to supply kerosene to Balasore, Sambalpur and Rourkela from Vizag.

(2) Shri Raj Kumar Rai raised a matter regarding need to open 'Navodaya Vidyalaya' and 'Kendriya Vidyalaya' in Ghosi, Azamgarh and Balia, Uttar Pradesh.

(3) Shri Jagannath Prasad raised a matter regarding need to formulate a scheme to ensure that mills give preference to the purchase of sugar-cane from weaker sections.

(4) Dr. (Smt.) Phulrenu Guha raised a matter regarding need for Welfare Schemes for craftsmen.

(5) Shri Ganga Ram raised a matter regarding construction of a stadium in Baah tehsil of Agra district (Uttar Pradesh).

(6) Shri Balwant Singh Ramoowalia raised a matter regarding need to set up new spinning and textile mills in Punjab.

(7) Shri Abdul Hamid raised a matter regarding installation of a TV centre at Dhubri (Assam).

(8) Shri Sriballav Panigrahi raised a matter regarding need for early shifting of head office of Paradeep Phosphates Limited from Delhi to Bhubaneswar.

## **7. Government Bill—Passed**

### **THE CONSTITUTION (FIFTY-NINTH AMENDMENT) BILL, 1988, as passed by Rajya Sabha**

Discussion on the motion for consideration of the Bill moved by Shri Buta Singh on 22nd March, 1988, continued.

The following members took part in the debate.

- (1) Shri E. Ayyappa Reddy
- (2) Shri G. S. Dhillon
- (3) Shri Somnath Chatterjee
- (4) Shri Tarun Kanti Ghosh
- (5) Prof. Madhu Dandavate
- (6) Shri Jagannath Kaushal
- (7) Shri Indrajit Gupta
- (8) Shri Dinesh Goswami
- (9) Shri P. Chidambaram
- (10) Shri Ram Narain Singh
- (11) Shri Charanjit Singh Athwal
- (12) Shri Kamal Chaudhry
- (13) Shri Balwant Singh Ramoowalia

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- (14) Shri Piyus Tiraky
  - (15) Shri C. Janga Reddy
  - (16) Shri Amar Roypradhan
  - (17) Shri N. V. N. Somu
  - (18) Shri Mewa Singh Gill
  - (19) Smt. D. K. Bhandari
  - (20) Dr. Datta Samant

✓ Shri Buta Singh replied to the debate.

On the Motion for consideration of the Bill, the House divided. Ayes \*340; Noes \*59. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On amendments Nos. 7 and 18 to Clause 2 moved by Dr. S. Jagathrakshakan and Shri E. Ayyupu Reddy respectively, the House divided, Ayes \*64; Noes \*326. The amendments were accordingly negatived.

On the motion for adoption of clause 2, the House divided, Ayes \*317; Noes \*52.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 3, the House divided, Ayes \*338; Noes \*66.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted.

On amendments Nos. 9, 13 and 14 moved by Sarvashri Hannan Mollah and Sonnath Chatterjee for insertion of Clause 1A (New), the House divided, Ayes \*60; Noes \*320. The amendments were accordingly negatived.

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\*Subject to correction.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The following members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Suresh Kurup
- (3) Shri Saifuddin Chowdhary
- (4) Shri Satyagopal Misra
- (5) Shri Thampan Thomas
- (6) Shri Buta Singh: ✓

On the motion the House divided, Ayes \*328; Noes \*65. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

8-14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

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\*Subject to correction.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 24, 1988|Chaitra 4, 1910 (Saka)

No. 331

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 427—432 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4488—4720 were laid on the Table.

A statement by the Minister of Health and Family Welfare and Civil Aviation correcting the reply given on 7th March, 1988 to Unstarred Question No. 1715 regarding Air India Flight to China was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 930(E) in Gazette of India dated the 24th November, 1987 together with an explanatory note, under section 14A of the Aircraft Act, 1934.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1988-89.

- (3) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1986-87 along with Audited Accounts.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Notification No. G.S.R. 341(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add three more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.
- (6) A copy of Notification No. G.S.R. 330(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 67/82-Central Excises dated the 28th February, 1982, so as to substitute the words and figures "articles of paper and paperboard falling under Chapter 48" by words and figures "printed cartons, boxes, containers and cases (included flattened or folded boxes and flattened and folded cartons), whether in assembled or unassembled condition, falling within Chapter 48", issued under the Central Excise Rules, 1944.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1986-87.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1986-87 together with Audit Report thereon.  
(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1986-87.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1986-87.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1986-87.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1986-87.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1986-87.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
- (i) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1986-87 together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1986-87 together with Audit Report thereon.

- (iii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1986-87 together with Audit Report thereon.
  - (iv) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1986-87 together with Audit Report thereon.
  - (v) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1986-87 together with Audit Report thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) to (13) above.
  - (15) A copy of the Implementation Report (Hindi and English versions) on the National Policy on Education—1986.
  - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1986-87.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1986-87.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1986-87 together with Audit Report thereon.
  - (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
  - (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1985-87 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1986-87.
  - (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1986-87.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1986-87.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1986-87.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Calcutta Dock Workers (Regulation of Employment) Amendment Scheme, 1987 (Hindi and English versions) published in Notification No. S.O. 141 in Gazette of India dated the 31st December, 1987, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

- (27) A copy of Notification No. G.S.R. 99(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1988 approving the Madras Port Trust (Licensing of Stevedores) Regulations 1987, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1986-87.
  - (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on 23rd March, 1988, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 upto the first day of the last week of the Hundred and Forty-Seventh Session of the Rajya Sabha.

#### **5. Calling Attention**

Shri Suresh Kurup called the attention of the Minister of Surface Transport to the situation arising out of the strike by employees of Delhi Transport Corporation.

The Minister of Surface Transport made a statement in regard thereto.

*(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.19 P.M.)*

#### **6. Matters Under Rule 377**

(1) Prof. P. J. Kurien raised a matter regarding need to form a Secondary Switching area for Iduki district.

(2) Shri V. Sreenivasa Prasad raised a matter regarding need to declare 14th April, the birthday of Dr. B. R. Ambedkar, as a national holiday.

(3) Prof. Chandra Bhanu Devi raised a matter regarding need to enforce the instructions regarding 'No Smoking' in Delhi buses.

(4) Shri R. P. Suman raised a matter regarding need to set up a sugar mill and other industries in Faizabad, Uttar Pradesh.

(5) Shri Jitendra Prasada raised a matter regarding setting up of Fertilizer Plant in Shahjahanpur, Uttar Pradesh.

(6) Shri Zainul Basher raised a matter regarding need to construct an over-bridge at the railway crossing on Varanasi-Gorakhpur National Highway.

(7) Shri Basudeb Acharia raised a matter regarding the U.S. action in Nicaragua.

(8) Shri Ramashray Prasad Singh raised a matter regarding need to take steps to strengthen the unity and integrity of the country.

#### 7. Statement by Minister

The Minister of State in the Department of Defence Production and Supply in the Ministry of Defence made a statement regarding a fire at the Central Ordnance Depot, Jabalpur on 23 March, 1988.

#### 8. The Punjab Budget

The following items of business were taken up together:—

- (i) General discussion on the Budget for the State of Punjab for 1988-89.
- (ii) Demands for Grants on Account Nos. 1—29 in respect of the Budget for the State of Punjab for 1988-89.
- (iii) Supplementary Demands for Grants Nos. 1—4, 6, 8, 10, 12—18, 20—26, 28 and 29 in respect of the Budget for the State of Punjab for 1987-88.

The following members took part in the combined debate:—

- (1) Shri V. Tulsiram
- (2) Shri G. S. Dhillon

- (3) Shri Satyagopal Misra
- (4) Shri R. L. Bhatia
- (5) Shri Ram Bahadur Singh
- (6) Smt. Sukhbans Kaur
- (7) Shri Vijoy Kumar Yadav
- (8) Prof. Narain Chand Parashar
- (9) Shri Balwant Singh Ramoowalia
- (10) Bhai Shaminder Singh
- (11) Ch. Sunder Singh
- (12) Shri Mohd. Mahfooz Ali Khan
- (13) Shri Abdul Rashid Kabuli
- (14) Shri Mewa Singh Gill

Shri B. K. Gadhvi replied to the debate.

All the Demands for Grants on Account Nos. 1—29 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1988-89 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Punjab) for 1988-89, were voted in full.

All the Supplementary Demands for Grants Nos. 1—4, 6, 8, 10, 12—18, 20—26, 28 and 29 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1987-88 were voted in full.

#### **9. Government Bill—Introduced**

*The Punjab Appropriation (Vote on Account) Bill, 1988.*

#### **10. Government Bill—Passed**

*The Punjab Appropriation (Vote on Account) Bill, 1988.*

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

**11. Government Bill—Introduced .**

*The Punjab Appropriation Bill, 1988.*

**12. Government Bill—Passed**

*The Punjab Appropriation Bill, 1988.*

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

6-04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# **LOK SABHA**

## **BULLETIN—PART I**

[Brief Record of Proceedings]

Friday, March 25, 1988|Chaitra 5, 1910 (Saka)

**No. 332**

11 A.M.

### **Obituary References**

The Speaker made references to the passing away of Shri Sarat Kumar Deb, a sitting member of Lok Sabha; Shri Harish Chander Sharma, a member of the Second Lok Sabha and Shri Pitamber Sinha, a member of Seventh Lok Sabha.

Members stood in silence for a short while as a mark of respect to the memory of the deceased and thereafter the House was adjourned for the day.

11.04 A.M.

(Lok Sabha adjourned till 11 A.M on Monday, the 28th March, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# **LOK SABHA**

## **BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, March 28, 1988/Chaitra 8, 1910 (Saka)

**No. 333**

11.05 A.M.

### **1. Starred Questions**

Starred Questions Nos. 471, 475, 478 and 481-483 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 451—465 and 467—470 listed for 25 March, 1988 were also laid on the Table, Lok Sabha having adjourned after obituary references on the 25 March, 1988.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 4955—4958, 4960—5001 and 5003—5134 were laid on the Table.

Replies to Unstarred Questions Nos. 4721—4741, 4743—4785, 4787—4796, 4798—4931, 4933—4935 and 4937—4954 listed for the 25 March, 1988 were also laid on the Table.

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Co-operative Limited, New Delhi for the year 1986-87 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, New Delhi for the year 1986-87.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1988-89.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1986-87.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1986-87.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1986-87, under section 12(A) of the Central Silk Board Act, 1948.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

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- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- (i) The Apprenticeship (Amendment) Rules, 1987 published in Notification No. G.S.R. 761 in Gazette of India dated the 10th October, 1987.
  - (ii) The Apprenticeship (Amendment) Rules, 1987 published in Notification No. G.S.R. 863(E) in Gazette of India, dated the 19th October, 1987.
  - (iii) The Apprenticeship (Amendment) Rules, 1987 published in Notification No. G.S.R. 785 in Gazette of India, dated the 17th October, 1987.
- (8) A copy of Notification No. G.S.R. 762 (Hindi and English versions) published in Gazette of India, dated the 10th October, 1987 containing Order determining the ratio of Trade Apprentices to workers other than unskilled workers for the designated Trades as specified in the Table annexed to the said notification issued under sub-section (1) of section 8 of the Apprentices Act, 1961.
- (9) A copy of Notification No. G.S.R. 763 (Hindi and English versions) published in Gazette of India dated the 10th October, 1987 specifying the Trades mentioned in the notification as designated trades for the purposes of the Apprentices Act, 1961 issued under clause (e) of section 2 of the said Act.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (7) to (9) above.
- (11) A copy of Notification No. G.S.R. 974(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 appointing the 16th December, 1987 as the date on which the Apprentices (Amendment) Act, 1986 shall come into force, issued under sub-section (2) of section 1 of the said Act.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1986-87.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1986-87 together with Audit Report, thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1986-87.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (16) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1986-87.
- (17) A copy of the Coinage (Standard Weight and Remedy of the Ferritic Stainless Steel Coins of Fifty Paise, Twenty-five Paise and Ten Paise Containing Chromium 18 per cent, Carbon 0.03 per cent, Silicon 0.40 per cent, Manganese 0.50 per cent, Nickel 0.50 per cent, Sulphur 0.02 per cent, Phosphorous 0.035 per cent and Iron Remainder) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India dated the 4th February, 1988, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (18) A copy of Notification No. S.O. 237(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1988 making certain amendments in the Open General Licence No. 15/87 dated the 1st April, 1987 issued under section 3 of the Imports and Exports (Control) Act, 1947.

- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1988-89.
- (20) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1986-87.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fifth Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 1052(E) in Gazette of India dated the 10th December, 1987, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (23) A copy of Notification No. S.O. 368 (Hindi and English versions) published in Gazette of India dated the 20th February, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India, dated the 12th May 1987, issued under sub-section(1) of section (4) of the Bureau of Indian Standards Act, 1986.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the years 1984-85, 1985-86 and 1986-87.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item (24) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1988, passed by Lok Sabha on the 18th March, 1988.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1988, passed by Lok Sabha on the 21st March, 1988.

#### **5. Statement by Minister**

The Minister of State for Surface Transport made a statement correcting certain information given on 24th March, 1988 in reply to Calling Attention regarding situation arising out of the strike by employees of Delhi Transport Corporation.

#### **6. Matters under Rule 377**

(1) Shri Virdhi Chander Jain raised a matter regarding need to send another study team to Rajasthan to assess the need for financial assistance to meet the drought situation in the State.

(2) Shri I. Rama Rai raised a matter regarding need to ensure that teachers selected for Navodaya Schools had no political affiliations.

(3) Shri K. Pradhani raised a matter regarding hospitals run by the Dandakarnaya authority.

(4) Shrimati Madhuri Singh raised a matter regarding financial assistance to Government of Bihar for road repairs.

(5) Shri Zainul Basher raised a matter regarding need to start Vayudoot service to and fro Ghazipur in Uttar Pradesh

(6) Shri Janak Raj Gupta raised a matter regarding financial assistance to the Government of Jammu and Kashmir for construction of bridge on 'Aik Nallah'.

## 7. The Tamil Nadu Budget

The following items of business were taken up together:—

- (i) General discussion on the Budget for the State of Tamil Nadu for 1988-89.
- (ii) Demands for Grants on Account Nos. 1—59 in respect of the Budget for the State of Tamil Nadu for 1988-89.
- (iii) Supplementary Demands for Grants Nos. 1, 3—23, 30, 31, 32, 34—55, 57, 58 and 59 in respect of the Budget for the State of Tamil Nadu for 1987-88.

The following members took part in the debate:—

- (1) Shri M. Raghuma Reddy
- (2) Shri C. K. Kuppaswamy
- (3) Shri V. S. Krishna Iyer
- (4) Shri N. Dennis
- (5) Shri A. C. Shanmugam
- (6) Shri N. Sundararaj
- (7) Shri N. V. N. Somu
- (8) Shri P. R. S. Venkatesan
- (9) Shri P. Kolandaivelu
- (10) Shri L. Balaraman
- (11) Shri S. Singaravadivel
- (12) Shri Ramashray Prasad Singh

Shri B. K. Gadhvi replied to the debate.

All the Demands for Grants on Account Nos. 1—59 (both Revenue Account and Capital Account) in respect of the Budget for the State of Tamil Nadu for 1988-89 for the amounts shown under column 5 of the printed list of Demands for Grants on Account (Tamil Nadu) for 1988-89, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3—23, 30, 31, 32, 34—55, 57, 58 and 59 (both Revenue Account and Capital Account) for the amounts shown under column 5 of the printed list of Supplementary Demands for Grants (Tamil Nadu) for 1987-88 were voted in full.

**8. Government Bill—Introduced**

THE TAMIL NADU APPROPRIATION (VOTE ON ACCOUNT) BILL, 1988

**9. Government Bill—Passed**

THE TAMIL NADU APPROPRIATION (VOTE ON ACCOUNT) BILL, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

**10. Government Bill—Introduced.**

THE TAMIL NADU APPROPRIATION BILL, 1988

**11. Government Bill—Passed**

THE TAMIL NADU APPROPRIATION BILL, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

## 12. Government Bill—Under Consideration

### THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) AMENDMENT BILL, 1988

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Two Amendments for (i) circulation of the Bill for the purpose of eliciting opinion thereon by the 4th August, 1988 and (ii) reference of the Bill to a Joint Committee of the Houses were moved by Shri Basudeb Acharia.

The following members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Bipin Pal Das
- (3) Shri Syed Shahabuddin (*Speech unfinished*)

The discussion was not concluded.

6 p.m.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Tuesday, March 29, 1988/Chaitra 9, 1910 (Saka)**

**No. 334**

**11.01 A.M.**

### **1. STARRED QUESTIONS**

Starred Questions Nos. 491, 494, 496—498, 500 and 501 were orally answered. Replies to the remaining questions were laid on the Table.

### **2. UNSTARRED QUESTIONS**

Replies to Unstarred Questions Nos. 5135—5278, 5280—5296 and 5298—5366 were laid on the Table.

### **3. PAPERS LAID ON THE TABLE**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, for the year 1986-87.
- (4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1986-Union Government (Commercial)—Part VIII-Audit Observations on Individual topics.
  - (ii) Report of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial)—Part-I-Introduction.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Telegraph (Sixth Amendment) Rules, 1987 published in Notification No. G.S.R. 989(E) in Gazette of India dated the 17th December, 1987.
  - (ii) The Indian Telegraph (Amendment) Rules, 1988, published in Notification No. G.S.R. 337(E) in Gazette of India dated the 11th March, 1988.
  - (iii) The Indian Post Office (Seventh Amendment) Rules, 1988, published in Notification No. G.S.R. 344(E) in Gazette of India dated the 15th March, 1988.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1986-87.
  - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1988-89.
- (8) A statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees regarding reduction of the working hours of the Operative Offices of the P and T Department.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1988-89.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1988-89.
- (11) A copy of Notification No. F. 4(5)-W&M/87 (Hindi and English versions) dated the 22nd March, 1988 regarding Central Government Market Loans.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1987—Union Government (Posts and Telecommunications), under article 151(1) of the Constitution.
- (13) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1986-87 (Hindi and English versions).

- (14) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1986-87 (Hindi and English versions).
- (15) A copy of Notification No. S.O. 1009(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (16) A copy of Notification No. S.O. 270(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1988 making certain amendments to Notification No. S.O. 98(E) dated the 16th February, 1973 so as to add and delete certain items reserved for production in the small scale sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956:—
- (i) The Cholan Engineering Corporation Limited and Cholan Roadways Corporation Limited (Amalgamation) Order, 1986 published in Notification No. S.O. 3098 in Gazette of India dated the 13th September, 1986.
  - (ii) The Madurai Pandiyan Engineering Corporation Limited and the Pandiyan Roadways Corporation Limited (Amalgamation) Order, 1987 published in Notification No. S.O. 1037(E), in Gazette of India dated the 7th December, 1987.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—
- (i) G.S.R. 353 published in Gazette of India dated the 9th May, 1987 declaring Messrs The Fund of Thanjavur Limited to be a 'Nidhi'.

- (ii) G.S.R. 365 published in Gazette of India dated the 16th May, 1987 declaring Messrs Jawahar Nagar Nidhi (Madras) Limited to be a 'Nidhi'.
  - (iii) G.S.R. 430 published in Gazette of India dated the 6th June, 1987 declaring Messrs Shenoy Nagar Saswatha Nidhi Limited to be a 'Nidhi'.
  - (iv) G.S.R. 597 published in Gazette of India dated the 8th August, 1987 declaring Sahu Investment Mutual Benefit Company Limited to be a 'Nidhi'.
  - (v) G.S.R. 598 published in Gazette of India dated the 8th August, 1987 declaring the Annanagar Benefit Fund Limited to be a 'Nidhi'.
  - (vi) G.S.R. 921 published in Gazette of India dated the 12th December, 1987 declaring Messrs Kayanat Permanent Fund Limited to be a 'Nidhi'.
  - (vii) G.S.R. 922 published in Gazette of India dated the 12th December, 1987 declaring Messrs Piravom Funds Limited to be a 'Nidhi'.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87.

- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

#### 4. MESSAGES FROM RAJYA SABHA

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1988, passed by Lok Sabha on the 24th March, 1988.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1988, passed by Lok Sabha on the 24th March, 1988.

#### 5. REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI M. THAMBI DURAI presented the Fiftieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 6. REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI AMAL DATTA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Tenth Report on Union Excise Duties—Fraudulent procurement of Central Excise stamps by match factories.
- (2) Hundred and Fourteenth Report on Extra expenditure due to delay in development of an equipment.
- (3) Hundred and Eleventh Report on Customs Receipts—Short levy due to misclassification—Woollen Waste or Wool on Action taken on 55th Report (8th Lok Sabha).
- (4) Hundred and Twelfth Report on Excessive procurement of cameras—Inadequate utilisation on Action taken on 74th Report (8th Lok Sabha).

(5) Hundred and Thirteenth Report on Union Excise Duties—Non-levy of duty on products captively consumed—Cellulose Xanthate on Action taken on 77th Report (8th Lok Sabha).

(6) Hundred and Fifteenth Report on Loss of revenue due to non-revision of rentals on Action taken on 21st Report (8th Lok Sabha).

## 7. REPORT OF COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI VAKKOM PURUSHOTHAMAN presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-ninth Report on Indian Drugs and Pharmaceuticals Ltd.

## 8. STATEMENT BY MINISTER

THE Minister of Communications made a statement (i) correcting the reply given on the 1st March, 1988 to Starred Question No. 117 by Shri Pratap Bhanu Sharma regarding plan to connect all Block Headquarters with Telex and (ii) giving reasons for delay in correcting the reply.

## 9. MATTERS UNDER RULE 377

(1) Shri K. N. Pradhan raised a matter regarding need to finance the Government of Madhya Pradesh to improve the environment in Bhopal.

(2) Smt. Usha Rani Tomar raised a matter regarding propagation of the benefits of vegetarian food.

(3) Shri Nand Lal Choudhary raised a matter regarding steps for the upliftment of Bidi workers.

(4) Shri Kalicharan Sakargaym raised a matter regarding steps to solve water-scarcity in Khandwa (Madhya Pradesh).

(5) Shri Bharat Singh raised a matter regarding provision of water connections to residents of Mangolpuri, Sultanpuri, Nangloi and other J. J. Colonies of Delhi at a minimum fee.

(6) Shri Syed Shahabuddin raised a matter regarding short and long term measures to check floods in Bihar.

(7) Shri Gokul Saikia raised a matter regarding need to establish the proposed oil refinery at Lakhimpur.

(8) Shri Ram Singh Yadav raised a matter regarding financial assistance to the farmers of Alwar district (Rajasthan) whose crop was destroyed by hail-storm.

#### 10. GOVERNMENT BILL—PASSED

#### THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) AMENDMENT BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram and amendments thereto moved on the 28th March, 1988, continued.

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Dinesh Goswami
- (3) Shri Zainul Basher
- (4) Shri Ramashray Prasad Singh
- (5) Prof. Saif-ud-Din Soz
- (6) Shri Piyus Tiraky
- (7) Shri C. Madhav Reddy
- (8) Shri Mohd. Mahmooz Ali Khan
- (9) Shri G. M. Banatwalla
- (10) Shri Amar Roypradhan
- (11) Shri Saifuddin Ahmed
- (12) Smt. D. K. Bhandari
- (13) Shri Abdul Hamid

Shri P. Chidambaram replied to the debate.

Both the Amendments for (i) circulation of the Bill for the purpose of eliciting opinion thereon and (ii) reference of the Bill to a Joint Committee were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendment Nos. 5—9; 33, 34, 36, 37, 42, 44, 52, 55, 56, and 67—69 to Clause 4 moved by Sarvashri Somnath Chatterjee, Syed Shahabuddin, G. M. Banatwalla, Amar Roypradhan and Prof. Saif-ud-Din Soz respectively; the House divided: Ayes \*19; Noes \*106. The amendments were accordingly negatived.

Clause 4 was adopted.

Clauses 5 to 13 were adopted.

On amendment Nos. 20; 50; and 64 to Clause 14 moved by Sarvashri Saifuddin Chowdhary, G. M. Banatwalla and Amar Roypradhan respectively, the House divided; Ayes \*19; Noes \*100. The amendments were accordingly negatived.

Clause 14 was adopted.

Clauses 15 and 16 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

On the motion the House divided: Ayes \*103; Noes \*19.

The motion was accordingly adopted and the Bill, as amended, was passed.

#### 11. THE BUDGET (GENERAL) 1988-89—DEMANDS FOR GRANTS

Discussion on the Demands for Grants Nos. 46 to 49 under the control of the Ministry of Human Resource Development, commenced.

Fifteen cut motions (1 to 15) were moved.

The following members took part in the debate:—

(1) Dr. (Mrs.) T. Kalpana Devi

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\*Subject to correction.

- (2) Shri Mukul Wasnik
- (3) Shri V. S. Krishna Iyer
- (4) Shri Ram Singh Yadav
- (5) Shri Viridhi Chander Jain

The discussion was not concluded.

6-03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th March, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Wednesday, March 30, 1988/Chaitra 10, 1910 (Saka)

No. 335

11-01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 511—514, 519, 522 and 524 were orally answered. Replies to Starred Questions Nos. 515—518, 520, 521, 523, 525, 526 and 528—530 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5367—5419 and 5421—5507 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Import and Export Policy for 1988—1991 (Volumes I and II) (Hindi and English versions).
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for 1988-89.
- (3) A copy of Notification No. G.S.R. 347(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Lee Kuan Yew, Prime Minister of Singapore, Mrs. Lee and other eighteen members of the delegation who visited India from 15th to 17th March, 1988 from the payment of foreign travel tax

in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 339 (E) published in Gazette of India dated the 14th March, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 315/83-Customs dated the 26th November, 1983 and 343/86-Customs dated the 16th June, 1986 so as to authorise an officer from Directorate General of Technical Development, in addition to that of Department of Electronics, to issue essentiality certificate.
  - (ii) G.S.R. 348 (E) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Customs, dated the 22nd September, 1981 so as to amend description of one of the items.
- (5) A copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language (Part-2) under sub-section (3) of section 4 of the Official Language Act, 1963.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The National Savings Scheme (Amendment) Rules, 1988 published in Notification No. G.S.R. 352 (E) in Gazette of India, dated the 18th March, 1988.
  - (ii) The Post Office Time Deposit (Amendment) Rules, 1988 published in Notification No. G.S.R. 353 (E) in Gazette of India, dated the 18th March, 1988.
  - (iii) The National Savings Scheme (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 364 (E) in Gazette of India, dated the 22nd March, 1988.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (VI Issue) (Amendment) Rules, 1988, published in Notification No. G.S.R. 354(E) in Gazette of India dated the 18th March, 1988.
  - (ii) The National Savings Certificates (VII Issue) (Amendment) Rules, 1988 published in Notification No. G.S.R. 355(E) in Gazette of India, dated the 18th March, 1988.
  - (iii) The Kisan Vikas Patra Rules, 1988, published in Notification No. G.S.R. 370(E) in Gazette of India dated the 23rd March, 1988.
- (8) A copy of the Passports (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated the 11th February, 1988, under sub-section (3) of section 24 of the Passport Act, 1967.
- (9) A copy of the All India Services (Disciplinary and Appeal) Amendment Rules, 1988, (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 12th March, 1988, under sub-section (2) of section 3 of the All India Services Act, 1951.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (Vote on Account) Bill, 1988, passed by Lok Sabha on the 28th March, 1988.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation Bill, 1988, passed by Lok Sabha on the 28th March, 1988.

- (iii) That at its sitting held on the 29th March, 1988, Rajya Sabha passed the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988.
- (iv) That at its sitting held on the 29th March, 1988, Rajya Sabha passed the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.
- (v) That at its sitting held on the 29th March, 1988, Rajya Sabha passed the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.
- \*(vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1988, passed by Lok Sabha on the 21st March, 1988.
- \*(vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1988, passed by Lok Sabha on the 21st March, 1988.
- \*(viii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1988, passed by Lok Sabha on the 21st March, 1988.

#### **5. Bills passed by Rajya Sabha—Laid on the Table**

- (i) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988.
- (ii) The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.
- (iii) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.

#### **6. Report of Business Advisory Committee**

Smt. Sheila Dikshit presented the Fifty-first Report of the Business Advisory Committee.

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At 12-36 P.M.

## **7. Report of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirtieth Report on Steel Authority of India Limited—Salem Steel Plant.

## **8. Statements by Ministers**

(1) The Minister of State in the Ministry of Finance made a statement regarding decision of the Government to bring certain provisions in the Direct Tax Laws (Amendment) Act, 1988 into force with effect from 1 April, 1990 instead of 1 April, 1988.

(2) The Minister of State for Industrial Development made statements regarding:—

- (i) import of bus and truck tyres on O.G.L.; and
- (ii) scheme for maximisation of industrial production during the Seventh Plan period.

## **9. Motions for Elections to Committees**

(1) Shri Shanta Ram Naik moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

The motion was adopted.

(2) Shri Amal Datta moved the following motions:—

(i) “That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

(ii) “That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members

from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motions were adopted

(3) Shri Vakkom Purushothaman moved the following motions:—

- (i) "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989."
- (ii) "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motions were adopted

(4) Shri Ram Ratan Ram moved the following motions:—

- (i) "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989."
- (ii) "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May,

1988 and ending on the 30th April, 1989, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motions were adopted.

#### 10. MATTERS UNDER RULE 377

(1) Shri Pratap Bhanu Sharma raised a matter regarding steps to remove drinking water scarcity in certain towns of Madhya Pradesh.

(2) Shri Krishna Singh raised a matter regarding need for financial and other assistance to the farmers of Datia district of Madhya Pradesh affected by recent hail-storms.

(3) Shri Harihar Soren raised a matter regarding need to set up a TV relay centre at Keonjhar in Orissa.

(4) Shri Kamla Prasad Rawat raised a matter regarding supply of raw material at cheap rates to the weavers in the country.

(5) Shri Hafiz Mohd. Siddiq raised a matter regarding need to introduce a train between Delhi and Lucknow via Chandausi.

(6) Shri Shantaram Naik raised a matter regarding need to tone up the working of Public Sector Undertakings.

(7) Shri Bhadreswar Tanti raised a matter regarding need to amend the Plantation Labour Act, 1951 and Rules made thereunder.

(8) Shri Basudeb Acharia raised a matter regarding need to look into the service conditions of Coffee Board employees.

#### 11. The Budget (General) 1988-89—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 49 under the control of the Ministry of Human Resource Development and the cut motions thereto moved on the 29th March, 1988, continued

The following members took part in the debate:—

- (1) Dr. Sudhir Roy
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Smt. Prabhawati Gupta
- (4) Shri M. Mahalingam
- (5) Shri Ranjitsingh Gaekwad

- (6) Shri K. S. Rao
- (7) Shri Vijoy Kumar Yadav
- (8) Shri Jagdish Awasthi
- (9) Shri Somnath Rath
- (10) Shri A. E. T. Barrow
- (11) Shri D. P. Yadav
- (12) Shri Balwant Singh Ramoowalia
- (13) Shri Aziz Qureshi

The discussion was not concluded.

**12. Second Report of the Pay Committee on Amenities, Facilities, Special Allowances and other general matters pertaining to Officers and Staff of Rajya Sabha and Lok Sabha Secretariats.**

Secretary-General laid on the Table a copy of the Second Report (Hindi and English versions) on Amenities, Facilities, Special Allowances and other general matters (along with other connected documents) of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of the Rajya Sabha and Lok Sabha Secretariats.

**13. Motion regarding Fiftieth Report of the Committee on Private Members' Bills and Resolutions**

Shrimati Usha Rani Tomar moved the following motion:—

“That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1988.”

The motion was adopted.

**14. Private Member's Resolution—Under Consideration**

Discussion on the following resolution moved by Shri H. M. Patel on the 19th March, 1988, continued:—

“This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful.”

Two amendments were moved by Shri Shantaram Naik.

**The following members took part in the debate:—**

- (1) Shri Shantaram Naik**
- (2) Shri Satyagopal Mishra**
- (3) Prof. N. G. Ranga**
- (4) Shri Syed Shahabuddin**
- (5) Dr. G. S. Rajhans**
- (6) Shri Kadambur M. R. Janarthanan**
- (7) Shri Harish Rawat (Speech unfinished)**

**The discussion was not concluded.**

**15. Half-an-hour Discussion**

Shri Narayan Choubey raised a discussion on the points arising out of the answer given by the Minister of State of the Ministry of Railways on 17th March, 1988 to Unstarred Question No. 3429 regarding Railway Schools.

Shri Mahabir Prasad replied to the discussion.

**6.29 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th April, 1988)

**SUBHASH C. KASHYAP,  
Secretary-General.**

**LOK SABHA**  
**BULLETIN—PART I**  
[Brief Record of Proceedings]

Monday, April 4, 1988|Chaitra 15, 1910 (Saka)

**No. 336**

11.01 A.M.

**1. Starred Questions**

Starred Questions Nos. 532, 537, 539, 542 and 546—550 were orally answered. Replies to the remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 5508—5544 and 5546—5680 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1986-87.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1986-87.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1986-87.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1986-87.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1986-87.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1986-87 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1986-87.
- (7) A copy of the Fertiliser (Control) (Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 252(E) in Gazette of India dated the 11th March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Delhi Consumer Protection Rules, 1987 (Hindi and English versions) published in Notification No. F. 50(131)/86-F&S/CA in Delhi Gazette dated the 29th September, 1987, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1988.

#### **5. Statement by Minister** ✓

The Minister of Home Affairs made a statement regarding incidents at Aizawl on 29 and 30 March, 1988.

#### **6. Motion Regarding Fifty-first report of Business Advisory Committee**

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Fifty-First Report of the Business Advisory Committee presented to the House on the 30th March, 1988.”

The motion was adopted.

#### **7. Private Members' Business** ..

The House having agreed to cancel its sitting fixed for Friday, the 15th April, 1988 decided that Private Members' Resolutions scheduled for that day might be taken up on Friday, the 29th April, 1988.

#### **8. Matters under Rule 377**

(1) Shri Banwari Lal Purohit raised a matter regarding commissioning of Electronic telephone exchange at Nagpur.

(2) Shri Jagdish Awasthi raised a matter regarding need to build a memorial for Shri Ganesh Shankar Vidyarthi.

(3) Shri Shantaram Naik raised a matter regarding financial assistance to the Government of Goa for purchase of ferry boats.

(4) Shri G. S. Basavaraju raised a matter regarding steps for modernisation of Visvasvarayya Iron and Steel Limited.

(5) Shri G. Bhoopathy raised a matter regarding conversion of highway between Hyderabad and Ramagundam into National Highway.

(6) Shri Purna Chandra Malik raised a matter regarding need to provide drinking water and other amenities in Rohini Residential Scheme, Delhi.

(7) Prof. K. K. Tewari raised a matter regarding need to set up a tribunal to resolve the boundary dispute between Uttar Pradesh and Bihar.

(8) Prof. Nirmala Kumari Shaktawat raised a matter regarding takeover of Orient Power Cable Limited, Kota.

#### **9. The Budget (General) 1988-89—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 46 to 49 under the control of the Ministry of Human Resource Development and the cut motions thereto moved on the 29th March, 1988, continued.

The following members took part in the debate:—

- (1) Shri L. P. Sahi
- (2) Prof. Parag Chaliha
- (3) Prof. Narain Chand Parashar
- (4) Shri Mohd. Mahfooz Ali Khan
- (5) Shri Satyendra Narayan Sinha
- (6) Shri Abdul Rashid Kabuli
- (7) Smt. Margaret Alva
- (8) Shri Piyus Tiraky

Shri P. V. Narasimha Rao replied to the debate.

The discussion was concluded.

**Cut motion No. 1** was withdrawn by leave of the House.

All the other cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

(ii) Discussion on the Demands for Grant No. 72 under the control of the Ministry of Textiles, commenced.

Five cut motions (1 to 5) were moved.

The following members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri Sharad Dighe
- (3) Shri Kadambur M. R. Janarthanan
- (4) Shri Haroobhai Mehta
- (5) Shri Abdul Hannan Ansari
- (6) Shri Digvijaya Singh
- (7) Dr. Datta Samant
- (8) Shri Murli Deora
- (9) Shri Madan Pandey
- (10) Smt. Patel Ramaben Ramjibhai Mavani
- (11) Shri Prakash V. Patil
- (12) Shri V. Krishna Rao

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th April, 1988)*

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 5, 1968|Chaitra 18, 1910 (Saka)

No. 337

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 552, 554, 558, 559, 565 and 567—569 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5681—5845 and 5847—5894 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1986-87.

- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 342(E) published in Gazette of India dated the 15th March, 1988 together with an explanatory memorandum seeking to prescribe effective rate of duty of 15 per cent on articles of cement as per decision announced in 1988 Budget.
- (ii) G.S.R. 343(E) published in Gazette of India dated the 15th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 53/88-Central Excises dated the 1st March, 1988 so as to make some minor rectificatory amendments.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 4B of the Electricity (Supply) Act, 1948:—
- (i) The Central Electricity Authority (Terms and Conditions of Service of Chairman and Other Members) Rules, 1988 published in Notification No. G.S.R. 123 in Gazette of India dated the 27th February, 1988.
- (ii) The Central Electricity Authority (Amendment) Rules, 1988 published in Notification No. G.S.R. 124 in Gazette of India dated the 27th February, 1988.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th March, 1988, Rajya Sabha agreed without any amendment to the Illegal Migrants (Determination by Tribunals) Amendment Bill, 1988, passed by Lok Sabha on the 29th March, 1988.

## **5. Motion for Election to Committee**

Shri L. P. Sahi moved the following motion:—

“That in pursuance of sub-clause (xxiv) of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years, subject to the other provisions of the said Statutes. The members so elected shall not be the employees of the Aligarh Muslim University.”

The motion was adopted.

## **6. Government Bill—Introduced**

The Customs (Amendment) Bill, 1988

## **7. Matters Under Rule 377**

(1) Shrimati Kishori Sinha raised a matter regarding enactment of law banning sacrifice of animals and birds.

(2) Shri Shanti Dhariwal raised a matter regarding improvement in medical facilities in rural areas.

(3) Shri Krishna Singh raised a matter regarding provision of funds to Government of Madhya Pradesh for deep drilling machines and rigs to meet water scarcity.

(4) Shri Nandlal Choudhary raised a matter regarding providing an Express train from Bina to Banaras *via* Sagar and Katni.

(5) Shri Zainul Basher raised a matter regarding steps for the revival of opium and Alkaloid Works, Ghazipur.

(6) Shri V. S. Krishna Iyer raised a matter regarding implementation of the Mahajan Commission Report relating to Maharashtra-Karnataka boundary dispute.

(7) Shri K. Mohandas raised a matter regarding setting up of a fund for rehabilitation of people returning from Gulf countries.

(8) Shri Bishma Deo Dube raised a matter regarding need to ensure implementation of U.N.D.P. scheme to cope with the drought situation in the country.

## **8. The Budget (General) 1988-89—Demand for Grant**

Discussion on the Demand for Grant No. 72 under the control of the Ministry of Textiles and the cut motions thereto moved on the 4th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri B. B. Ramaiah
- (2) Shri Zainul Basher
- (3) Shri Mohd. Mahfooz Ali Khan
- (4) Shri Ranjitsingh Gaekwad
- (5) Shri Thampan Thomas
- (6) Smt. Basavarajeshwari
- (7) Prof. Nirmala Kumari Shaktawat
- (8) Shri Vijoy Kumar Yadav
- (9) Shri Uttam Rathod
- (10) Shri Amar Roypradhan
- (11) Shri G. S. Basavaraju
- (12) Shri Asutosh Law
- (13) Prof. Saif-ud-Din Soz
- (14) Shri Satyanarayan Pawar
- (15) Shri Ramashray Prasad Singh

Shri Ram Niwas Mirdha replied to the debate.

All the cut motions were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, was voted in full.

## **9. Government Bills—Passed**

**\* (1) THE TAMIL NADU STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1988, as passed by Rajya Sabha.**

**\* (2) THE TAMIL NADU AGRICULTURAL SERVICE CO-OPERATIVE SOCIETIES (APPOINTMENT OF SPECIAL OFFICERS) AMENDMENT BILL, 1988, as passed by Rajya Sabha.**

\*Discussed together.

**\* (3) THE TAMIL NADU CO-OPERATIVE SOCIETIES (APPOINTMENT OF SPECIAL OFFICERS) - AMENDMENT BILL, 1988, as passed by Rajya Sabha.**

The motion for consideration of the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988 was moved by Shri Buta Singh.

The motions for consideration of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988 and the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988 were moved by Shri Bhajan Lal.

The following members took part in the combined debate:—

- (1) Shri S. Thangaraju
- (2) Shri Saifuddin Chowdhary

Shri Buta Singh replied to the debate.

(i) The motion for consideration of the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The following members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Buta Singh ✓

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988 was adopted and clause-by-clause consideration of the Bill was taken up.

\*Discussed together.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhajan Lal.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhajan Lal.

The motion was adopted and the Bill was passed.

#### **10. The Budget (General) — 1988-89 — Demands for Grants**

Discussion on the Demands for Grants Nos. 19 to 21 under the control of the Ministry of Energy, commenced.

The following members took part in the debate:—

- (1) Shri Thampan Thomas
- (2) Shri Damodar Pandey
- (3) Shri Vijay N. Patil
- (4) Shri Ataur Rahman
- (5) Shri Ram Singh Yadav
- (6) Shri K. D. Sultanpuri (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th April, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 6, 1988|Chaitra 17, 1910 (Saka)

No. 338

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 572, 573, 576 and 578—580 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5895—5902, 5904—5949, 5951—5957, 5959—5964, 5966—6023 and 6025—6028 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1988-89 (Volumes I and II).
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1988-89.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

#### **4. Reports of the Public Accounts Committee**

MAJ. GEN. R. S. SPARROW presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Nineteenth Report on Blocking of funds—Idle equipment.
- (2) Hundred and Eighth Report on action taken on 52nd Report (Eighth Lok Sabha) on (i) Purchase of Residential Building at San Francisco and (ii) Avoidable Expenditure—Purchase and Repair of building in Dublin.
- (3) Hundred and Ninth Report on action taken on 49th Report (Eighth Lok Sabha) on Union Excise Duties—Irregular grant of exemption on production in small scale units for and on behalf of large scale units.

#### **5. Statements by Ministers**

(i) The Minister of Agriculture made a statement regarding the price policy for raw jute for 1988-89 season.

\*(ii) The Minister of State for External Affairs made a statement on Sri Lanka.

#### **6. Motion for Election to Committee**

SHRI SONTOSH MOHAN DEV moved the following motion:—

“That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct one member from amongst themselves to

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\*At 4.02 P.M.

serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

#### **7. Matters Under Rule 377**

(1) Shri Birbal raised a matter regarding remunerative price for mustard.

(2) Shri Santosh Kumar Singh raised a matter regarding reduction of prices by drug manufacturing companies according to the reduction in customs duty.

(3) Shri Jagannath Prasad raised a matter regarding need to waive recovery of land revenue from the farmers of Lucknow and Unnao districts of Uttar Pradesh affected by hailstorms.

(4) Shri Balasaheb Vikhe Patil raised a matter regarding assistance to the farmers affected by drought in Maharashtra.

(5) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to open Navodaya Vidyalaya in Bhargain or Aliganj in Etah district of Uttar Pradesh.

✓(6) Dr. A. Kalanidhi raised a matter regarding enlargement of activities of Repatriates Cooperative Finance and Development Bank.

(7) Chowdhry Akhtar Hasan raised a matter regarding need to improve the telecommunication services particularly in Kairana region of Muzzaffarnagar district in Uttar Pradesh.

(8) Dr. Chandra Shekhar Tripathi raised a matter regarding need to simplify procedure for procuring duplicate National Savings Certificates.

#### **8. The Budget (General) 1988-89—Demands for Grants**

Discussion on the Demands for Grants Nos. 19 to 21 under the control of the Ministry of Energy continued.

The following members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Janak Raj Gupta

- (3) Shri K. Mohandas
- (4) Shri Yogeshwar Prasad Yogesh
- (5) Dr. G. Vijaya Rama Rao
- (6) Shri C. K. Jaffar Sharief
- (7) Dr. A. Kalanidhi
- (8) Prof. P. J. Kurien
- (9) Smt. Sushila Rohatgi
- (10) Shri Vijay Kumar Yadav
- (11) Shri Sriballav Panigrahi
- (12) Prof. Saif-ud-Din Soz
- (13) Prof G. S. Rajhans
- (14) Shri R. Jeevarathinam
- (15) Smt. Kishori Sinha
- (16) Shri Ram Narain Singh
- (17) Shri Shanti Dhariwal
- (18) Kum. Mamata Banerjee
- (19) Shri Kali Prasad Pandey
- (20) Shri Balasaheb Vikhe Patil

Shri Vasant Sathe replied to the debate.

All the above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

### **9. Report of Business Advisory Committee**

Shri Vijay N. Patil presented the Fifty-second Report of Business Advisory Committee.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th April, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 7, 1988/Chaitra 18, 1910 (Saka)

**No. 339**

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Dr. D. Ramachander, a member of First Lok Sabha; Sardar Iqbal Singh, a member of First, Second, Third and Fourth Lok Sabha; and Choudhari Bhimappa Ellappa, member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 592, 593, 595, 599—601 and 603 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6029—6215 and 6217—6266 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1988-89.
- (2) (i) A copy of Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1986-87 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1986-87.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1986-87.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board for the year 1986-87 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board for the year 1986-87.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti for the year 1986-87 together with Audit Report thereon.

- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Ganam Sanmli and Darshan Sanmli for the year 1986-87.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgamgar, for the year 1986-87 together with Audit Report thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University for the year 1986-87 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1986-87 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1986-87.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1986-87 together with Audit Report thereon.

- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1986-87.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Act, 1963:—
- (i) G.S.R. 338(E) published in Gazette of India dated the 14th March, 1988 approving the Madras Port Trust Employees (Classification, Control and Appeal) Regulations, 1988.
- (ii) G.S.R. 111(E) published in Gazette of India dated the 1st March, 1988 approving the Calcutta Port Trust (Licensing of Stevedores) Regulations, 1987.
- (iii) G.S.R. 334(E) published in Gazette of India dated the 9th March, 1988 approving the Paradip Port Trust (Licensing of Stevedoring) Regulations, 1987.
- (iv) G.S.R. 87(E) published in Gazette of India dated the 15th December, 1987, approving the Tuticorin Port Safety Regulations, 1985.
- (v) The Nhava Sheva Port Trust Employees (Conduct) Regulations, 1988 published in Notification No. G.S.R. 12(E) in Gazette of India dated the 6th January, 1988.

- (vi) The Nhava Sheva Port Trust's Employees (Temporary Service) Regulations, 1988 published in Notification No. G.S.R. 13(E) in Gazette of India dated the 6th January, 1988.
- (vii) The Nhava Sheva Port Trust Employees (Classification, Control and Appeal) Regulations, 1988 published in Notification No. G.S.R. 14(E) in Gazette of India dated the 6th January, 1988.
- (viii) G.S.R. 76(E) published in Gazette of India dated the 3rd February, 1988 approving the Cochin Port Employees (Conduct) Amendment Regulations, 1988.
- (ix) G.S.R. 105(E) published in Gazette of India dated the 29th February, 1988 approving the Visakhapatnam Port Trust (Licensing of Stevedores and Allied Matters) Regulations, 1987.
- (21) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Development Fund Committee for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (22) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts and Audit Report of the Pepsu Road Transport Corporation, Patiala for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1986-87 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1986-87.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1986-87.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, Panambur, for the year 1986-87.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1986-87.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1986-87.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1986-87.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Calcutta Port Trust for the year 1986-87 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1986-87.
  - (b) (i) Annual Accounts of the Paradip Port Trust for the year 1986-87 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1986-87.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

#### **5. Motion regarding Fifty-second Report of Business Advisory Committee**

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 6th April, 1988.”

The motion was adopted.

#### **6. Matters under Rule 377**

(1) Shri Ram Bhagat Paswan raised a matter regarding shortage of drinking water on Mahadev Road, Rakabganj Road and nearby areas in New Delhi.

(2) Shri Harish Rawat raised a matter regarding payment of instalment of dearness allowance due to Central Government employees.

(3) Shri V. Sobhanadreeswara Rao raised a matter regarding need to increase the rate of honorarium to Health Guides.

(4) Shri Somnath Chatterjee raised a matter regarding need to reconsider the plan to shift the office of the Central Excise Collectorate from Bolpur to Durgapur.

(5) Prof. Narain Chand Parashar raised a matter regarding inclusion of Pahari language in the Eighth Schedule of the Constitution of India.

(6) Dr. G. S. Rajhans raised a matter regarding increase in the tax by the Government of Nepal on the vehicles crossing Indo-Nepal border.

(7) Shri Manvendra Singh raised a matter regarding agitation by the telecommunication technicians for revised pay scales.

(8) Smt. Usha Rani Tomar raised a matter regarding banning of films depicting black-marketing, violence and rape.

### **7. The Budget (General) 1988-89—Demands for Grants**

Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture, commenced.

Twenty Cut Motions (14 to 33) were moved.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Ram Bhagat Paswan
- (3) Smt. Basavarajeswari
- (4) Shri Zainal Abedin
- (5) Shri Umakant Mishra
- (6) Shri Ram Bahadur Singh
- (7) Shri Vijay N. Patil
- (8) Shri R. Jeevarathinam
- (9) Dr. S. Jagathrakshakan

The discussion was not concluded.

### **8. Discussion Under Rule 193**

Shri Saifuddin Chowdhary raised a discussion on the mass killings of innocent people and rocket attack on para-military camp by terrorists in Punjab.

The following members took part in the debate:—

- (1) Shri Chiranji Lal Sharma
- (2) Shri E. Ayyapu Reddy

- (3) Shri Sharad Dighe
- (4) Prof. Madhu Dandavate
- (5) Prof. K. K. Tewari
- (6) Shri P. Selvendran
- (7) Shri Indrajit Gupta
- (8) Shri Ram Narain Singh
- (9) Shri Abdul Rashid Kabuli
- (10) Chaudhary Ram Parkash
- (11) Shri Charanjit Singh Athwal
- (12) Smt. Sukhbans Kaur
- (13) Shri Balwant Singh Ramoowalia
- (14) Shri Arif Mohammed Khan
- (15) Shri Harish Rawat

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 8th April,  
1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 8, 1988|Chaitra 19, 1910 (Saka)

No. 340

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 614, 615, 617, 619—621 and 624 were orally answered. Replies to Starred Questions Nos. 616, 618, 622 and 625—633 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6267—6405, 6407—6489 and 6491—6499 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 26 February, 1988 to Hindi version of Unstarred Question No. 866 regarding investment through capital market was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1988-89.
- (2) A copy of the Defence Services Estimates, 1988-89 (Hindi and English versions).
- (3) (i) A copy of Annual Report (Hindi and English versions) of the National Institute of Fashion Technology for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 319(E) published in Gazette of India dated the 28th March, 1988 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or *vice-versa*.
- (ii) G.S.R. 368(E) published in Gazette of India dated the 23rd March, 1988 together with an explanatory memorandum extending the validity of Notification No. 164/87-Customs dated the 9th April, 1987 upto the 30th June, 1988.
- (iii) G.S.R. 377(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 110-Customs, dated the 17th February, 1986 so as to change the name of "Operation Flood II and Flood III of Indian Dairy Corporation" to "Flood II and Flood III Project of National Dairy Development Board."
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 418(E) published in Gazette of India dated the 31st March, 1988 together with an explanatory memorandum rescinding Notification No. 190/87-Central Excises dated the 4th August, 1987.
- (ii) G.S.R. 419(E) published in Gazette of India dated the 31st March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 175/86 Central Excises dated the 1st March, 1986 regarding credit of duty paid on inputs.

- (7) A copy of Notification No. 150 (Hindi and English versions) published in Gazette of India dated the 12th March, 1988 exempting from payment of the whole of the Foreign Exchange Conservation (Travel) Tax on any release of foreign exchange for pilgrimage to Katasraj in Pakistan under section 105 of the Finance Act, 1987.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1986-87 along with Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1986-87.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1988-89.
- (10) A copy of the Rubber (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 1033(E) in Gazette of India dated the 31st December, 1987 under sub-section (3) of section, 25 of the Rubber Act, 1947.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1986-87 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1986-87.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority for the year 1986-87.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### **4. Matters Under Rule 377**

(1) Shri Aziz Qureshi raised a matter regarding need to set up a memorial for Khan Abdul Gaffar Khan and rename Delhi University as Khan Abdul Gaffar Khan University.

(2) Shri Balram Singh Yadav raised a matter regarding need to open a sugar mill in cooperative sector in Mainpuri, Uttar Pradesh.

(3) Shri Madan Pandey raised a matter regarding promotion of indigenous system of medicine.

(4) Shri Ram Pujan Patel raised a matter regarding increase in the limit of loans to farmers according to the value of their land.

(5) Shri Raj Kumar Rai raised a matter regarding steps to encourage family planning.

(6) Shri Ramashray Prasad Singh raised a matter regarding need to save certain villages of Jahanabad district of Bihar inhabited by Scheduled Castes and Scheduled Tribes from being sub-merged.

(7) Shrimati Akbar Jahan Abdullah raised a matter regarding welfare measures for women.

(8) Shri C. Janga Reddy raised a matter regarding steps for the development of Telengana.

(9) Shri Sharad Dighe raised a matter regarding need to take over Bombay unit of Union Carbide India Limited.

## 5. Discussion Under Rule 193

Shri Buta Singh replied to the discussion on the mass killings of innocent people and rocket attack on para-military camp by terrorists in Punjab, raised by Shri Saifuddin Chowdhary on the 7th April, 1988.

The discussion was concluded.

## 6. The Budget (General) 1988-89—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture and cut motions thereto moved on the 7th April, 1988, continued.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Surendra Pal Singh
- (3) Shri Sode Ramaiah
- (4) Shri Rameshwar Nikhara
- (5) Shri G. S. Basavaraju
- (6) Shri Balasaneb Vikhe Patil
- (7) Shri K. Mohandas
- (8) Shri K. J. Abbasi
- (9) Shri R. S. Mane
- (10) Smt. N. P. Jhansi Lakshmi
- (11) Shri V. Krishna Rao

The discussion was not concluded.

## 7. Private Members Bills—Introduced

(1) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 75A and 164A*) by Shri G. S. Basavaraju.

(2) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 263*) by Shri H. N. Nanje Gowda.

(3) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1986 (*Amendment of Section 2*) by Shri Syed Shahabuddin.

(4) The Indian Contract (Amendment) Bill, 1988 (*Substitution of new section for section 72*) by Shri Haroobhai Mehta.

(5) The Commission of Sati (Prevention) Amendment Bill, 1988 (Amendment of section 2, etc.) by Prof. Madhu Dandavate.

(6) The Constitution (Amendment) Bill, 1988 (Amendment of article 124) by Shri V. S. Krishna Iyer.

(7) The High Court at Bombay (Establishment of a Permanent Bench at Pune) Bill, 1988 by Shri V. N. Gadgil.

(8) The Constitution (Amendment) Bill, 1988 (Amendment of article 276) by Shri V. S. Krishna Iyer.

(9) The Constitution (Amendment) Bill, 1988 (Amendment of article 276) by Shri Anoopchand Shah.

(10) The Prevention of Social Disabilities Bill, 1988 by Prof. Narain Chand Parashar.

(11) The Profiteering Prevention and Price Control Bill, 1988 by Prof. Narain Chand Parashar.

(12) The Provision of Relief to Indigent Persons Bill, 1988 by Prof. Narain Chand Parashar.

(13) The Prevention of Food Adulteration (Amendment) Bill, 1988, (Amendment of section 16, etc.) by Prof. Narain Chand Parashar.

(14) The Newspapers (Price and Page) Bill, 1988 by Shri V. N. Gadgil.

(15) The Code of Civil Procedure (Amendment) Bill, 1988, (Amendment of Order XXXVIII) by Shri V. N. Gadgil.

(16) The Criminal Laws (Amendment) Bill, 1988 by Shri Harobhai Mehta.

### **8. Private Member's Bill—Under Consideration**

The CONSTITUTION (AMENDMENT) BILL, 1985 (insertion of new article 15A), by Shri Thampan Thomas.

Further discussion on the motion for consideration of the Bill moved on the 4th December, 1987, continued.

The following members took part in the debate:—

- (1) Shri Ataur Rahman
- (2) Shri Sharad Dighe
- (3) Shri E. Ayyapu Reddy
- (4) Shri Raj Mangal Pandey
- (5) Shri Piyus Tiraky
- (6) Shri S. B. Sidnal
- (7) Dr. Chandra Shekhar Tripathi
- (8) Shri Dharam Fal Singh Malik (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th April, 1938)

K. C. RASTOGI,  
for Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 11, 1988/Chaitra 22, 1910 (Saka)

**No. 341**

11 A.M.

### 1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri A. R. Murugaiah, a sitting member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 634—637, 640 and 643 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6500—6522, 6525—6560, 6562—6568, 6570—6661, 6663—6669, 6671, 6672, 6674—6679 and 6681—6701 were laid on the Table

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1988-89.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1988-89.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1988-89.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Third Amendment) Rules, 1987 published in Notification No. G.S.R. 1002(E) in Gazette of India dated the 21st December, 1987.
- (ii) S.O. 145(E) published in Gazette of India dated the 4th February, 1988 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification.
- (iii) S.O. 190(E) published in Gazette of India dated the 17th February, 1988 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi for the year 1986-87.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1986-87.

- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1986-87.
  - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

## **5. Reports of Estimates Committee**

SHRI HUSSAIN DALWAI presented the following Reports:—

- (i) Fifty-second Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-fifth Report of the Committee (8th Lok Sabha) on the Ministry of Home Affairs — Voluntary Organisations.
- (ii) Fifty-third Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Thirty-ninth Report of the Committee (8th Lok Sabha) on the Ministry of Defence — Defence Canteen Stores.

## 6. Matters Under Rule 377

(1) Shri Shanti Dhariwal raised a matter regarding clearance of pending irrigation schemes submitted by Government of Rajasthan.

(2) Shri Lakshman Mallick raised a matter regarding increase in the reservation quota on certain trains passing through Bhubaneswar and provision of additional coaches in Konark Express.

(3) Shri Chintamani Jena raised a matter regarding need to utilise agricultural residue for producing biomass.

(4) Shri Manku Ram Sodi raised a matter regarding need to review the reduction in the supply of foodgrains to Bastar district.

(5) Shri V. Sobhanadreeswara Rao raised a matter regarding early clearance to the Colour Picture Tube Project submitted by the Andhra Pradesh Electronics Development Corporation.

(6) Shri Muhi Ram Saikia raised a matter regarding extension of broad gauge railway line from Guwahati to Tinsukia/Dibrugarh.

(7) Shri Virldhi Chander Jain raised a matter regarding need to impress upon the Government of Rajasthan to formulate schemes to provide drinking water to Barmer, Jaisalmer, Jodhpur etc. from Indira Gandhi Canal.

(8) Shri Yogeshwar Prasad Yogesh raised a matter regarding need for providing improved quality of cattle feed to Uttar Pradesh, Bihar, Orissa and West Bengal.

## 7. The Budget (General) 1988-89—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture and cut motions thereto moved on the 7th April, 1988, continued.

The following members took part in the debate—

- (1) Shri Jujhar Singh
- (2) Shri Muhiram Saikia
- (3) Shri Uttam Rathod
- (4) Shri Birinder Singh

- (5) Shri R. Prabhu
- (6) Shri V. S. Vijayaraghavan
- (7) Shri George Joseph Mundackal
- (8) Shri Tapeswar Singh
- (9) Shri Nityananda Mishra
- (10) Shri Ajay Mushran
- (11) Bhai Shaminder Singh
- (12) Shri K. P. Singh Deo
- (13) Shri Bharat Singh
- (14) Shri M. Y. Ghorpade
- (15) Shri Abdul Rashid Kabuli
- (16) Shri Virdhi Chander Jain
- (17) Shri N. Dennis
- (18) Shri Piyus Tiraky
- (19) Dr. Chandra Shekhar Tripathi
- (20) Shri D. P. Yadav
- (21) Shri Balwant Singh Ramoowalia
- (22) Shri Kamla Prasad Singh
- (23) Shri Saifuddin Chowdhary
- (24) Chaudhary Ram Parkash
- (25) Shri Mohd. Ayub Khan
- (26) Shri Rana Vir Singh
- (27) Shri Jagannath Choudhary
- (28) Shri A. J. V. B. Maheshwara Rao
- (29) Shri Harish Rawat
- (30) Shri Bhishma Deo Dube

The discussion was not concluded.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th April, 1988).

K. C. RASTOGI,  
for Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 12, 1988|Chaitra 23, 1910 (Saka)

No. 342

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 655, 657 and 660—663 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6702—6714, 6716—6754, 6756—6876, 6878—6880, 6882—6899 and 6901—6924 were laid on the Table.

A statement by the Minister of Information and Broadcasting correcting the reply given on 7 March, 1988 to Unstarred Question No. 1737 regarding participant countries in Filmotsav at Trivandrum was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding sale of spurious fertilisers in Punjab.
- (2) A copy of Notification No. G.S.R. 384(E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Zitouni Messaoudi, Minister for Light Industries of Algeria and fourteen member party who

attended the Fourth Session of Indo-Algerian Joint Commission Meeting held in New Delhi on 28th and 29th March, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said meeting, under section 41 of the Finance Act, 1979.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1988-89.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1988-89.

#### **4. Reports of Estimates Committee**

SHRI HUSSAIN DALWAI presented the following Reports:—

- (i) Fifty-fourth Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-eighth Report of the Committee (8th Lok Sabha) on the Ministry of Finance, Department of Revenue—Revenue Leakages.
- (ii) Fifty-fifth Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Fortieth Report of the Committee (8th Lok Sabha) on the Ministry of Health and Family Welfare — Medical Stores Organisation.

#### **5. Reports of the Public Accounts Committee**

SHRI AMAL DATTA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and twenty-third Report on Railway Electrification.
- (2) Hundred and Seventeenth Report on action taken by Government on the recommendations contained in their 94th Report (8th Lok Sabha) on National Rural Employment Programme.
- (3) Hundred and Eighteenth Report on action taken by Government on the recommendations contained in

their 41st Report (8th Lok Sabha) on Compensation Claims arising from movement of foodgrain wagons.

## **6. Report of Committee on Public Undertakings**

SHRI VAKKOM PURUSHOTHAMAN presented the Forty-First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-Sixth Report on Cochin Shipyard Ltd.

## **7. Statements by Ministers**

(i) The Minister of Parliamentary Affairs made a statement regarding change in the Programme of discussion and voting of Demands for Grants of Ministries.

(ii) The Minister of State for Agriculture made a statement regarding drawal of an advance of Rs. 12.72 lakhs out of the Contingency Fund of India for payment of rent arrears for the hired building of Central Institute of Fisheries Nautical & Engineering Training Unit, Madras.

## **8. Matters Under Rule 377**

(1) Shri Madan Pandey raised a matter regarding need to set up a gas based fertilizer plant in Gorakhpur, Uttar Pradesh.

(2) Shri Banwari Lal Purohit raised a matter regarding need to change the departure time of new train from Nagpur to Bombay.

(3) Shrimati Kishori Sinha raised a matter regarding need to provide relief to the victims of hailstorms in Muzzafarpur district of Bihar.

(4) Shri Nirmal Khatri raised a matter regarding need to give Saka Samvat the same importance as is given to the Gregorian Calendar.

(5) Prof. K. K. Tewari raised a matter regarding need for allocation of sufficient funds for modernisation of Sone Canal Project.

(6) Shri Ram Bahadur Singh raised a matter regarding need to consider the problems of refugees settled in Mahapur region of Betul district (Madhya Pradesh) in 1964.

(7) Shri R. P. Suman raised a matter regarding need to start all the four units of Tanda Thermal Power Project.

(8) Shri T. Gopala Krishna Thota raised a matter regarding steps for the development of Kakinada Port into a Major Port.

### **9. The Budget (General) 1988-89—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture and the cut motions thereto moved on the 7th April, 1988, continued.

Shri Bhajan Lal replied to the debate.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1988-89, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 41 to 45 and 89 to 94 under the control of the Ministry of Home Affairs, commenced.

Thirty six cut motions (1 to 7, 14, 15, 23 to 38 and 44 to 54) were moved.

The following members took part in the debate:—

- (1) Shri C. Madhav Reddy
- (2) Prof. K. V. Thomas
- (3) Shri T. Basheer
- (4) Shri Saifuddin Chowdhary
- (5) Dr. (Smt.) Phulrenu Guha

The discussion was not concluded.

### **10. Discussion Under Rule 193**

Shri Purna Chandra Malik raised a discussion on the large scale loss of ammunition due to fire at the Central Ordnance Depot, Jabalpur on 23 March, 1988 and the steps taken by the Government to prevent the recurrence of such mishaps.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Anil Basu

- (3) Shri Somnath Rath
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shri Narayan Choubey
- (6) Shri Ajay Mushran

Shri Shivraj Patil replied to the debate.

The discussion was concluded.

#### **11. The Budget (General) 1988-89—Demands for Grants**

Discussion on the Demands for Grants Nos. 41 to 45 and 89 to 94 under the control of the Ministry of Home Affairs was resumed.

Dr. G. S. Rajhans took part in the debate.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th April, 1988)

K. C. RASTOGI,  
for Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 18, 1988|Chaitra 29, 1910 (Saka)

No. 343

11.01 A.M.

### 1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Madhusudan Vairale, a sitting member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect of the deceased.

### 2. Starred Questions

Starred Questions Nos. 694, 697, 698, 700, 701 703 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 674—693 listed for the 15th April, 1988 were also laid on the Table, as the sitting fixed for that day was cancelled.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7162—7234, 7236—7296 and 7298—7349 were laid on the Table.

Replies to Unstarred Questions Nos. 6925—6927, 6929—6955, 6957—7161 listed for the 15 April, 1988 were also laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 4(14)|87-Fin(G) in Delhi Gazette dated the 4th April, 1988 under section 72 of the Delhi Sales Tax Act, 1975.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 374(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 2-Customs dated the 1st January, 1979, 255|86-Customs dated the 17th April, 1986, 480|86-Customs dated the 4th December, 1986 upto the 30th June, 1988.
- (ii) G.S.R. 375(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 522|86-Customs dated the 31st December, 1986 upto the 31st March, 1989.
- (iii) G.S.R. 376(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 306|85-Customs dated the 1st October, 1985 upto the 31st March, 1990.
- (iv) G.S.R. 378(E) published in Gazette of India dated the 25th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 234|86-Customs dated the 3rd April, 1986 upto the 30th June, 1988.
- (v) G.S.R. 379(E) and 380(E) published in Gazette of India dated the 25th March, 1988 together with an explanatory memorandum prescribing the rates of the basic and auxiliary duties of customs leviable on copper cathodes, copper wire bars and copper wire rods, only on the value representing the cost of conversion abroad and freight and insurance charges both ways.
- (vi) G.S.R. 385(E) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 158/87-Customs dated the 2nd April, 1987 upto the 31st March, 1990.
- (vii) G.S.R. 406(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to continue the facility of duty-free imports under the provisions of the

Duty Exemption Scheme as announced in the Import and Export Policy, 1988—1991 and to provide for certain procedural changes effected in the said Scheme by the new policy.

- (viii) G.S.R. 407(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to continue the facility of duty free imports under the provisions of the Import Export Pass Book Scheme as announced in the Import and Export Policy, 1988—1991 and to provide for certain procedural changes effected in the said scheme by the new policy.
- (ix) G.S.R. 408(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 87/88-Customs dated the 1st March, 1988 so as to continue to provide for exemption from the auxiliary duty of customs leviable under the Finance Bill, 1988 on goods imported under the provisions of Duty Exemption Scheme and Import Export Pass Book Scheme.
- (3) A copy of the Punjab Agricultural Produce Markets (Second Amendment) Act, 1987 (President's Act No. 4 of 1987) (Hindi and English versions) published in Gazette of India dated the 18th December, 1987, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1986-87 along with Audited Accounts.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

## **5. Reports of Estimates Committee**

Shri Ram Singh Yadav presented the following Reports:—

- (i) Fifty-sixth Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-second Report of the Committee (8th Lok Sabha) on the Ministry of Tourism—Tourism in Orissa.

- (ii) Fifty-seventh Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-seventh Report of the Committee (8th Lok Sabha) on the Ministry of Finance, Department of Economic Affairs—R.B.I. — Opening of New Branches of Banks in Rural Areas.

## 6. Reports of the Public Accounts Committee

Shri Vir Sen presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Twenty-second Report on BOXN Wagons.
- (2) Hundred and Twenty-fourth Report on Customs Receipts—Working of Inland Customs Bonded Warehouses.
- (3) Hundred and Twentieth Report on action taken by Government on the recommendations contained in their 42nd Report (8th Lok Sabha) on Railway Recruitment Boards.
- (4) Hundred and Twenty-first Report on action taken by Government on the recommendations contained in their 51st Report (8th Lok Sabha) on Review of the Working of Controllerate of Procurement.
- (5) Hundred and Twenty-fifth Report on action taken by Government on the recommendations contained in their 54th Report (8th Lok Sabha) on Land Management in Railways.
- (6) Hundred and Twenty-sixth Report on action taken by Government on the recommendations contained in their 105th Report (8th Lok Sabha) on Procurement and Utilisation of Tank Wagons.

## 7. Statement by Minister ✓

The Minister of Home Affairs made a statement regarding recommendations made by the Committee consisting of Mr. Justice N. N. Goswamy and Mr. Justice D. P. Wadhwa in their interim report inquiring into the circumstances leading to Lawyers' agitation in Delhi.

He also laid on the Table a copy of the interim Report (Hindi and English versions) together with the Memorandum of action taken thereon.

## 8. Motions for Election to Committees

(i) Shri Motilal Vora moved the following motion:—

“That in pursuance of items (17) and (18) of rule 15 and rule 18(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research vice Dr. Chinta Mohan resigned from Lok Sabha.”

The motion was adopted.

(ii) Shri Ram Niwas Mirdha moved the following motion:—

“That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The motion was adopted.

## 9. Matters Under Rule 377

(1) Shri Banwari Lal Purohit raised a matter regarding drinking water scarcity in Nagpur.

(2) Shri Ram Singh Yadav raised a matter regarding stoppage of Chetak Express at Harsauli railway station in Rajasthan.

(3) Shri Jitendra Prasada raised a matter regarding need to lift ban on recruitment in the Ordnance Factories and the Inspectorate of General Stores.

(4) Shri Kazi Jalil Abbasi raised a matter regarding improvement in telecommunication facilities in the country.

(5) Shrimati Usha Rani Tomar raised a matter regarding need to issue instructions that for Board examinations, girl candidates should have centres in their own schools.

(6) Shri Chintamani Jena raised a matter regarding need to increase the quota of rice and palmolein oil for Orissa.

(7) Shri K. Ramachandra Reddy raised a matter regarding measures to improve the yield of groundnut.

(8) Shri Balwant Singh Ramoowalia raised a matter regarding need to treat dairy, piggyery and poultry as 'industry' for the purpose of loans from Banks.

#### **10. The Budget (General) 1988-89—Demands for Grants**

Discussion on the Demands for Grants Nos. 41 to 45 and 89 to 94 under the control of the Ministry of Home Affairs and cut motions thereto moved on the 12th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Ram Pyare Panika
- (3) Shri Janak Raj Gupta
- (4) Shri Dinesh Goswamy
- (5) Shri Braja Mohan Mohanty
- (6) Shri A. Charles
- (7) Shri Gokul Saikia
- (8) Shri Zainul Basher
- (9) Shri Dharam Pal Singh Malik
- (10) Shri Asutosh Law
- (11) Shri Frank Anthony
- (12) Kum. Mamata Banerjee
- (13) Shri P. Chidambaram
- (14) Shri Narayan Choubey
- (15) Shri Vijay N. Patil
- (16) Shri Sultan Salahuddin Owaisi
- (17) Shri V. S. Vijayaraghavan
- (18) Shri Mohd. Mahfooz Ali Khan

- (19) Shri Haroobhai Mehta
- (20) Shri Chintamani Panigrahi
- (21) Shri Piyus Tiraky
- (22) Shri Balwant Singh Ramoowalia
- (23) Shri Kali Prasad Pandey
- (24) Prof. P. J. Kurien

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th April, 1988)

K. C. RASTOGI,  
*for Secretary-General*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 19, 1988|Chaitra 30, 1910 (Saka)

No. 344

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 716, 719, 720, 722, 724, 726, 727 and 729 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7350—7380, 7382—7407 and 7409—7534 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Wireless Telegraphy (Demonstration Licence) Amendment Rules, 1988 published in Notification No. G.S.R. 159 in Gazette of India dated the 12th March, 1988.
  - (ii) The Indian Wireless Telegraphy (Experimental Service) Amendment Rules, 1988 published in Notification No. G.S.R. 160 in Gazette of India dated the 12th March, 1988.
  - (iii) The Indian Wireless Telegraphy (Commercial Radio Operators' Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1988 published in Notification No. G.S.R. 161 in Gazette of India dated the 12th March, 1988.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1988-89.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1988-89.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1988-89.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1986-87.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of Government Resolution No. 144/SE/86 (Hindi and English versions) dated the 12th April, 1988 published in Gazette of India dated the 12th April, 1988 constituting the Securities and Exchange Board of India.
- (10) A copy of the Explosives (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 18th January, 1988, under sub-section (8) of section 18 of the Explosives Act, 1884.

#### **4. Reports and Minutes of Estimates Committee**

Shri Shantaram Naik presented the following Reports and Minutes (Hindi and English versions) of Estimates Committee:—

- (i) Fifty-eighth Report on the Ministry of Communications (Department of Posts)—Postal Services in Rural Areas and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-ninth Report on the Ministry of Communications (Department of Telecommunications)—Telecommunications Services in Rural Areas and Minutes of the sittings of the Committee relating thereto.

#### **5. Report and Minutes of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Forty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Biecco Lawrie Limited and Minutes of the sittings of the Committee relating thereto.

#### **6. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ram Ratan Ram laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Varanasi, Khajuraho and Lucknow during February, 1988.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Trivandrum, Cochin, Madras and Bangalore during February, 1988.

## 7. Matters Under Rule 377

(1) Shri V. S. Vajayraghavan raised a matter regarding implementation of Mandal Commission recommendations.

(2) Shri Dharam Pal Singh Malik raised a matter regarding need to sanction a railway line between Sonepat and Jind via Gohana.

(3) Kum. Mamata Banerjee raised a matter regarding steps to ensure that Machinery Manufactures Corporation is not closed.

(4) Choudhry Akhtar Hasan raised a matter regarding need to improve health services, particularly in rural areas.

(5) Shri Jujhar Singh raised a matter regarding steps to stop smuggling and manufacturing of narcotics.

(6) Shri Vijay N. Patil raised a matter regarding need to regulate film industry.

(7) Shri V. S. Krishna Iyer raised a matter regarding need to re-introduce steamer service from Mangalore to Bombay.

(8) Shri G. Bhoopathy raised a matter regarding formation of a National Water Grid.

## 8. The Budget (General) 1988-89—Demands for Grants

Discussion on the Demands for Grants Nos. 41 to 45 and 89 to 94 under the control of the Ministry of Home Affairs and cut motions thereto moved on the 12th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri A. C. Shanmugam
- (2) Shri Saif-ud-Din Soz
- (3) Shri Abdul Rashid Kabuli
- (4) Shri D. N. Reddy
- (5) Shri H. N. Nanje Gowda
- (6) Shri Somnath Chatterjee

Shri Buta Singh replied to the debate. ✓

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

**\*9. Statement by Minister**

The Minister of State for External Affairs made a statement regarding Prime Minister's recent visit to Japan and Vietnam.

**10. The Budget (General) 1988-89—Demand for Grant**

Discussion on Demand for Grant No. 23 under the control of the Ministry of External Affairs, commenced.

Thirteen cut motions (1 to 13) were moved.

The following members took part in the debate:—

- (1) Shri N. Venkata Ratnam
- (2) Shri B. R. Bhagat
- (3) Shri Suresh Kurup
- (4) Prof. K. K. Tewari
- (5) Shri T. Basheer
- (6) Shri Syed Shahabuddin
- (7) Shri K. Natwar Singh

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th April, 1988).

SUBHASH C. KASHYAP,  
Secretary-General.

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\*At 1.13 P.M.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

Wednesday, April 20, 1988/Chaitra 31, 1910 (Saka)

No. 345

11 A.M.

### **1. Starred Questions**

Starred Questions Nos. 735—738, 740 and 744 were orally answered. Replies to the remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 7535—7716 were laid on the Table.

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1988-89.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1988-89.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1988-89.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1988-89.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1986-87.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (the Central Government Employees Consumer Cooperative Society Limited), New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (the Central Government Employees Consumer Cooperative Society Limited), New Delhi for the year 1986-87.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1988 published in Notification No. G.S.R. 432(E), in Gazette of India dated the 6th April, 1988.
  - (ii) The Indian Forest Service (Pay) Amendment Rules, 1988, published in Notification No. G.S.R. 433(E), in Gazette of India dated the 6th April, 1988.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

Shrimati Usha Rani Tomar presented the Fifty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

#### **5. Report and Minutes of Estimates Committee**

Shri Hussain Dalwai presented the Sixtieth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Railways—Passenger Amenities and Minutes of the sittings of the Committee relating thereto.

## **6. Report of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Fortieth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-fourth Report on Air India—Agency System and Passenger Services.

## **7. Matters Under Rule 377**

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding steps for promotion of tourism.

(2) Shri Sriballav Panigrahi raised a matter regarding enacting law making obligatory for elected representatives to file their property statements.

(3) Shri Bharat Singh raised a matter regarding need for regular power supply to farmers of Delhi.

(4) Shri Nandlal Choudhary raised a matter regarding setting up oil refinery in Bina-Agasaud region of Sagar district of Madhya Pradesh.

(5) Shri Kali Prasad Pandey raised a matter regarding need to construct a railway bridge at Buri Gandak in Gopal Ganj.

(6) Shri Ram Bhagat Paswan raised a matter regarding construction of a road bridge over Kamla-Balan river near Rasiyari village in Bihar.

(7) Shri Jagdish Awasthi raised a matter regarding financial assistance to farmers of Uttar Pradesh affected by hailstorms.

(8) Shrimati D. K. Bhandari raised a matter regarding need to extend the scheme for providing subsidised foodgrains in Sikkim to all including non-tribals.

## **8. The Budget (General) 1988-89—Demands for Grants**

(i) Discussion on Demand for Grant No. 23 under the control of the Ministry of External Affairs and cut motions thereon moved on the 19th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri Saifuddin Ahmed
- (2) Shri Braja Mohan Mohanty
- (3) Shri Indrajit Gupta

- (4) Shri Digvijay Sinh
- (5) Prof. Nirmala Kumari Shaktawat
- (6) Shri Balwant Singh Ramoowalia
- (7) Prof. Narain Chand Parashar
- (8) Shri R. L. Bhatia
- (9) Shri Abdul Rashid Kabuli
- (10) Shri Ram Pyare Panika
- (11) Shri Tarun Kanti Ghosh
- (12) Shri P. K. Thungon
- (13) Shri E. Ayyapu Reddy
- (14) Shri Zainul Basher
- (15) Shri Mahabir Prasad Yadav
- (16) Shri Ramashray Prasad Singh
- (17) Shri Vir Sen
- (18) Shri Haroobhai Mehta

Shri Rajiv Gandhi replied to the debate. ✓

All the cut motions were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, was voted in full.

(ii) Discussion on Demands for Grants Nos. 67 and 68 under the control of the Ministry of Steel and Mines, commenced.

Twenty-four cut motions (1 to 24) were moved.

The following members took part in the debate:—

- (1) Shri B. B. Ramaiah
- (2) Shri B. R. Bhagat (*speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 21st April, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 21, 1988/Vaisakha 1, 1910 (Saka)

No. 346

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 754—756, 762 and 766 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7717—7953 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications (Department of Telecommunications) for 1988-89.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1988-89.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1988-89.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1988-89.

- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1982-83.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1986-87.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1986-87.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1986-87.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati Santiniketan, for the year 1986-87.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1986-87 together with Audit Report thereon.

- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Co-operation and Child Development, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1986-87.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- 24) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1986-87.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1986-87.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of Dr. B. Borooah Cancer Institute, Guwahati, for the year 1986-87.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Borooah Cancer Institute, Guwahati, for the year 1986-87.
- (29) A statement (Hindi and English versions) showing reasons for de'ay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1986-87.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
- (i) Statement No. XXI — Second Session, 1985
- (ii) Statement No. XVII — Fourth Session, 1985
- (iii) Statement No. XIV — Fifth Session, 1986
- (iv) Statement No. XI — Sixth Session, 1986
- (v) Statement No. IX — Seventh Session 1986
- (vi) Statement No. VIII — Eighth Session, 1987
- (vii) Statement No. IV—Second part of Eighth Session, 1987
- (viii) Statement No. III — Ninth Session, 1987
- (ix) Statement No. I — Tenth Session, 1988
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Nhava-Sheva Port Trust Bombay, for the year 1986-87.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nhava-Sheva Port Trust, Bombay, for the year 1986-87.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1986-87 together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, for the year 1986-87.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (38) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mogul Line Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

#### **4. Resignation by Member**

The Speaker informed the House that a letter dated 18th April, 1988 was received from Shri Bhagwat Jha Azad, an elected member from Bhagalpur constituency of Bihar resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 18th April, 1988.

#### **5. Reports and Minutes of Estimates Committee**

Shri Hussain Dalwai presented the following Reports and Minutes (Hindi and English versions) of Estimates Committee.

- (i) Sixty-first Report on the Ministry of Environment & Forests — Air and Water Pollution — Prevention and Control and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-second Report on the Ministry of Environment & Forests— (Ganga Project Directorate) — Ganga Action Plan and Minutes of the sittings of the Committee relating thereto.

## **6. Motions Regarding Joint Committees**

Shri Somnath Rath moved the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Lal K. Advani and Hansraj Bhardwaj from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

## **7. Kumari Kamla Kumari moved the followings**

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. H. P. Sharma from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

## **8. Matters under Rule 377**

(1) Shri Virdhi Chander Jain raised a matter regarding need to direct the State Government to increase the limit of land holdings for small and marginal farmers in certain districts of Rajasthan.

(2) Shrimati Jayanti Patnaik raised a matter regarding increase in the quantity of Molasses to Orissa.

(3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to run Awadh-Assam Express daily and provide a halt to Vaishali Express at Khalilabad.

(4) Shri Somnath Rath raised a matter regarding need to undertake exploration of Jaugada in Ganjam district (Orissa) and develop it as a tourist centre.

(5) Shrimati Madhuri Singh raised a matter regarding need to seek the cooperation of Nepal to check the recurring floods in North Bihar.

(6) Shri Basudeb Acharia raised a matter regarding need to treat the Cargo loaders at the Indira Gandhi International Airport as employees of the International Airports Authority of India.

(7) Shri K. Mohan Das raised a matter regarding need to construct an overbridge at Irinjalakkuda railway station in Kerala.

(8) Prof. Narain Chand Parashar raised a matter regarding early finalisation of the Shivalik Project in Himachal Pradesh.

### **9. Statement by Minister**

The Minister of Defence made a statement regarding the allegation of payment of commission to Indian agents in the purchase of submarines from M/s HDW of Federal Republic of Germany.

He also laid on the Table a complete set (Hindi and English versions) of the Government's correspondence with HDW and the Government of the Federal Republic of Germany as well as a copy of the message dated 24th February, 1987 from the Indian Embassy in Bonn and the press note issued on 9th April, 1987 by the then Raksha Mantri ordering an enquiry into the matter.

## 10. The Budget (General) 1988-89—Demands for Grants

(i) Discussion on Demands for Grants Nos. 67 and 68 under the control of the Ministry of Steel and Mines and cut motions thereto moved on the 20th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri B. R. Bhagat
- (2) Shri Purana Chandra Malik
- (3) Shri Gopeshwar
- (4) Shri R. L. Bhatia
- (5) Shri Narayan Choubey
- (6) Shri Ananda Gopal Mukhopadhyay
- (7) Shri H. M. Patel
- (8) Shri Zainul Basher
- (9) Dr. A. Kalanidhi
- (10) Shri Yogeshwar Prasad Yogesh
- (11) Shri Harish Rawat
- (12) Shri Bhandreswar Tanti
- (13) Shri Vishnu Modi
- (14) Shri Mohd. Ayub Khan
- (15) Shri Shanti Dhariwal
- (16) Shri V. S. Krishna Iyer
- (17) Shri T. V. Chandrashekarappa
- (18) Shri D. P. Yadav

Shri M. L. Fotedar replied to the debate.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

(ii) Discussion on Demands for Grants Nos. 12 to 18 under the control of the Ministry of Defence, commenced.

Ten cut motions (18-27) were moved.

Shri Amal Datta took part in the Debate.

The discussion was not concluded.

### **11. Report of Business Advisory Committee**

Smt. Sheila Dikshit presented the Fifty-third Report of the Business Advisory Committee.

6.02 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd April, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 22, 1988/Vaisakha 2, 1910 (Saka)

No. 347

11-02 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Choudhary Raghbir Singh who was a member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 776, 777, 781—783, 787, 790 and 792 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7954—7994, 7996—8043, 8045—8111 and 8113—8185 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

- (2) A copy of the Notification No. S.O. 278(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1988 making certain amendments in the Open General Licences Nos. 1/b. to 18/87, dated the 1st April, 1987 issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1986-87 along with Audited Accounts.  
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1986-87.  
 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1986-87 together with Audit Report thereon.  
 (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### 5. Assent to Bills

Secretary-General laid on the Table the following seventeen Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1988
- (2) The Appropriation Bill, 1988

- (3) The Punjab Appropriation (Vote on Account) Bill, 1988
- (4) The Punjab Appropriation Bill, 1988
- (5) The Delhi Administration (Amendment) Bill, 1988
- (6) The Delhi Municipal Corporation (Amendment) Bill, 1988
- (7) The Major Port Trusts (Amendment) Bill, 1988
- (8) The Constitution (Fifty-ninth Amendment) Bill, 1988
- (9) The Tamil Nadu Appropriation (Vote on Account) Bill, 1988
- (10) The Tamil Nadu Appropriation Bill, 1988
- (11) The Appropriation (Railways) Bill, 1988
- (12) The Appropriation (Railways) No. 2 Bill, 1988
- (13) The Appropriation (Railways) No. 3 Bill, 1988
- (14) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1988
- (15) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988
- (16) The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988
- (17) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Bill, 1988.

## 6. Report and Minutes of Estimates Committee

Shri Hussain Dalwai presented the Sixty-third Report (Hindi and English versions) of the Estimates Committee on the Ministry of Tourism—Development of Major Buddhist Pilgrimage. Centres and Minutes of the sittings of the Committee relating thereto.

## **7. Reports of the Public Accounts Committee**

Shri Amal Datta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Twenty-seventh Report on Induction of an aircraft in the Indian Air Force.
- (2) Hundred and Twenty-ninth Report on (i) Kharagpur-Madras wideband microwave scheme (ii) Calcutta-North Bengal-Assam wideband microwave scheme (iii) Nagpur-Bangalore wideband microwave scheme.

## **8. Motion Regarding fifty-third report of Business Advisory Committee**

Shrimati Sheila Dikshit moved the following motion:—

“That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 21st April, 1988.”

The motion was adopted.

## **9. Matters under Rule 377**

(1) Shri Yashwantrao Gadakh Patil raised a matter regarding need to declare the Ahmednagar Fort as a 'National Monument'.

(2) Shri Shanti Dhariwal raised a matter regarding need to provide more financial assistance to the Government of Rajasthan to meet the situation caused by drought in the State.

(3) Shri Manvendra Singh raised a matter regarding need to ensure price control on drugs.

(4) Shri Ranjitsingh Gaekwad raised a matter regarding need to provide adequate facilities and concessions to spastics.

(5) Shri N. Soundararajan raised a matter regarding need to ensure proper distribution of potassium chloride to the small match manufacturers of Sivakasi in Tamil Nadu.

(6) Dr. A. Kalanidhi raised a matter regarding working of the Hindustan Teleprinters, Madras.

(7) Shri Raj Kumar Rai raised a matter regarding need to check the use of tobacco products.

(8) Dr. G. S. Rajhans raised a matter regarding repairs to the railway bridge on Kamla Balan river at Jhanjharpur in Bihar.

**10. The Budget (General) 1988-89—Demands for Grants** 4119

Discussion on Demands for Grants Nos. 12 to 18 under the control of the Ministry of Defence and cut motions thereto moved on the 21st April, 1988, continued.

The following members took part in the debate:—

- (1) Maj. Gen. R. S. Sparrow
- (2) Shri E. Ayyapu Reddy
- (3) Shri Ajay Mushran
- (4) Shri Indrajit Gupta
- (5) Shri Shivraj V. Patil
- (6) Shri Chiranji Lal Sharma (*Speech unfinished*)

The discussion was not concluded.

**11. Motion regarding Fifty-first Report of the Committee on Private Members' Bills and Resolutions**

Shri C. Janga Reddy moved the following motion:—

“That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1988.”

The motion was adopted.

**12. Private Member's Bill—Introduced** 880701

The Representation of the People (Amendment) Bill, 1988 (*Amendment of sections 59 and 61*) by Shri Sharad Dighe.

**13. Private Member's Bill—Under Consideration**

THE CONSTITUTION (AMENDMENT) BILL, 1985 (*Insertion of new article 15A*) by Shri Thampan Thomas

Further discussion on the motion for consideration of the Bill moved on the 4th December, 1987, continued.

The following members took part in the debate:—

- (1) Shri Dinesh Goswami
- (2) Shri Suresh Kurup
- (3) Shri Ram Bahadur Singh
- (4) Shri Bhadreswar Tanti (*Speech unfinished*)

The discussion was not concluded.

The House was adjourned for want of quorum.

4.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th April, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# **LOK SABHA**

## **BULLETIN—PART I**

[Brief Record of Proceedings]

**Monday, April 25, 1988]Vaisakha 5, 1910 (Saka)**

**No. 348**

11.01 A.M.

### **1. Starred Questions**

Starred Questions Nos. 796 and 803—805 were orally answered. Replies to Starred Questions Nos. 797—802 and 806—814 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 8186—8229, 8231—8305 and 8307—8351 were laid on the Table.

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1986-87.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1986-87.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for 1988-89.
- (10) A copy of the Punjab Municipal (Amendment) Act, 1987 (President's Act No. 2 of 1987) (Hindi and English versions) published in Gazette of India dated the 14th November, 1987, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1986-87.
- (12) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:--
- (i) G.S.R. 395(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 462/86-Central Excises and 463/86-Central Excises dated the 9th December, 1986 upto 31st March, 1990 and 30th June, 1988 respectively.
- (ii) G.S.R. 426(E) published in Gazette of India dated the 4th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 62/86-Central Excises dated the 10th February, 1986 so as to exempt from the whole of the duty of excise leviable on forgings and forged products if such forgings and forged products are used in the manufacture of such exempted parts and accessories of cycles and cycle-rickshaws as are specified in the notification.

- (iii) G.S.R. 435(E) published in Gazette of India dated the 8th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 177/86-Central Excises, dated the 1st March, 1986 so as to facilitate utilisation of credit of excise duty and countervailing duty paid on inputs for payment of special excise duty on final products manufactured from such inputs under the MODVAT scheme.
- (14) A copy each of the following Reports (Hindi and English versions) under Article 151 (1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Revenue Receipts—Direct Taxes).
- (ii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Scientific Departments).
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi for the year 1986-87.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1986-87.
- (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

#### **4. Report and Minutes of Estimates Committee**

Shri Hussain Dalwai presented the Sixty-fourth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance—Department of Economic Affairs (Banking Division)—Customer Services and Security System in Nationalised Banks and Minutes of the sittings of the Committee relating thereto.

#### **5. Statements by Minister**

Shri Jagdish Tytler made statements:—

- (i) On liberalisation of the rates of family pension and retirement-cum-withdrawal benefits under the Employees' Family Pension Scheme, 1971;

He also laid on the Table a copy of the statement (Hindi and English versions) giving the details of the revised rates of family pension and retirement-cum-withdrawal benefits with effect from 1st April, 1988.

- (ii) correcting the reply given on 14 March, 1988 to a supplementary by Shri Banwari Lal Purohit on Starred Question No. 262 regarding Special Courts for E.P.F. cases and giving reasons for delay in correcting the reply; and

- (iii) correcting the reply given on 4 April, 1988 to a supplementary by Shri Thampan Thomas on Starred Question No. 547 regarding Bonded Labour and giving reasons for delay in correcting the reply.

#### **6. Government Bill—Introduced**

**THE EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL, 1988**

#### **7. Matters Under Rule 377**

(1) Shri Virdhi Chander Jain raised a matter regarding use of scientific methods for mining of lime stone in Jaisalmer area of Rajasthan,

(2) Shri Jujhar Singh raised a matter regarding need for funds for utilisation of water resources in Jhalawar district in Rajasthan.

(3) Shri Manku Ram Sodi raised a matter regarding medical facilities to people living in backward areas.

(4) Prof. Narain Chand Parashar raised a matter regarding expansion and improvement in Post and Telecommunication facilities.

(5) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to check the spread of 'Jal Kumbhi' plant.

(6) Shri K. Ramachandra Reddy raised a matter regarding extension of passenger train running between Dharmavaram and Guntakal upto Tirupati via Pakala.

(7) Shri Syed Shahabuddin raised a matter regarding national debate on decentralisation of planning process.

(8) Kum. Mamata Banerjee raised a matter regarding need to provide jobs to the dependents of the employees of Calcutta Port Trust, who died prior to 1-1-1985.

#### 8. The Budget (General) 1988-89—Demands for Grants

Discussion on Demands for Grants Nos. 12 to 18 under the control of the Ministry of Defence and cut motions thereto moved on the 21st April, 1988, continued.

The following members took part in the debate:—

- (1) Shri Chiranji Lal Sharma
- (2) Shri S. Jaipal Reddy
- (3) Prof. K. K. Tewari
- (4) Shri Sontosh Mohan Dev
- (5) Prof. Narain Chand Parashar
- (6) Shri N. V. N. Somu
- (7) Smt. Usha Thakkar
- (8) Shri Buta Singh ✓
- (9) Shrimati D. K. Bhandari
- (10) Shri Harish Rawat

- (11) Prof. Nirmala Kumari Shaktawat
- (12) Shri Bhadreshwar Tanti
- (13) Prof. Saif-ud-Din Soz

Shri K. C. Pant replied to the debate.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amount shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

(ii) Discussion on Demands for Grants Nos. 37 and 38 under the control of the Ministry of Food and Civil Supplies commenced.

Thirty-seven cut motions (1 to 33 and 35 to 38) were moved.

The following members took part in the debate:—

- (1) Shri M. Raghuma Reddy
- (2) Shri Sharad Dighe
- (3) Shri Syed Masudal Hossain
- (4) Shri K. D. Sultanpuri
- (5) Shri V. S. Krishna Iyer
- (6) Shri Sriballav Panigrahi
- (7) Shri Virdhi Chander Jain
- (8) Shri Ram Pyare Panika
- (9) Shri V. S. Vijayaraghavan

The discussion was not concluded.

7-35 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th April, 1988)*

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 26, 1988/Vaisakha 6, 1910 (Saka)

No. 349

11-01 A.M.

### 1. Starred Questions

Starred Questions Nos. 815, 817, 818 and 820—823 were orally answered. Replies to Starred Questions Nos. 816, 819, 824—830 and 832—834 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8352—8400 and 8402—8553 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Railways) under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts Railways for the year 1986-87, Part-I—Review (Hindi and English versions).
- (3) A copy of the Appropriation Accounts, Railways for the year 1986-87, Part-II — Detailed Appropriation Accounts (Hindi and English versions).
- (4) A copy of the Block Accounts (including capital statements comprising the loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for the year 1986-87 (Hindi and English versions).

- (5) A copy of Notification No. 1CA(7)|160|87 (Hindi and English versions) published in Gazette of India dated the 5th March, 1988 making certain amendments to the Chartered Accountants Regulations, 1964 under section 30B of the Chartered Accountants Act, 1949.

#### **4. Statements of Estimates Committee**

Shri Hussain Dalwai laid on the table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (i) Thirty-eighth Report of the Estimates Committee (Eighth Lok Sabha) regarding action taken by Government on their Thirty-first Report (Eighth Lok Sabha) on the Ministry of Law & Justice (Department of Justice)—Pendency of cases in Supreme Court and High Courts.
- (ii) Forty-ninth Report of the Estimates Committee (Eighth Lok Sabha) regarding action taken by Government on their Thirty-seventh Report (Eighth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs—Revision of form and contents of the Demands for Grants.
- (iii) Fiftieth Report of the Estimates Committee (Eighth Lok Sabha) regarding action taken by Government on their Thirty-second Report (Eighth Lok Sabha) on the Ministry of Urban Development—Housing for Landless Rural Labour.

#### **5. Report of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Forty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-fifth Report on Eastern Coalfields Limited.

#### **6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ram Ratan Ram presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Thirty-fourth Report (Hindi and English versions)

of the committee on Action Taken by Government on the recommendations contained in their Twenty-second Report on the Ministry of Welfare—Working of Integrated Tribal Development Projects in the State of Himachal Pradesh.

(ii) Thirty-fifth Report (Hindi and English versions) of the Committee on the Ministry of Welfare—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Lakshadweep.

(iii) Thirty-sixth Report (Hindi and English versions) of the Committee on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of Baroda and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

### **7. Report of Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Eighteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

### **8. Minutes of Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Eighteenth Report.

### **9. Matters Under Rule 377**

(1) Shri Chintamani Jena raised a matter regarding need to fix the procurement price of paddy keeping in view the cost of production in various regions.

(2) Shri Hussain Dalwai raised a matter regarding need to amend Election Laws so as to bar independent candidates and communal parties from contesting elections.

(3) Shri Bharat Singh raised a matter regarding measures to improve supply of drinking water in Delhi.

(4) Shri Dal Chander Jain raised a matter regarding need to increase the age limit for appearing in Civil Services examinations.

(5) Shri Nirmal Khatri raised a matter regarding industrialisation of Faizabad and Barabanki districts of Uttar Pradesh.

(6) Shri Balwant Singh Ramoowalia raised a matter regarding steps to check unemployment in countryside.

(7) Shri Ranjit Singh Gaekwad raised a matter regarding need to take precautionary measures in and around Baroda to check the effect of freak gas.

#### **10. The Budget (General) 1988-89—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 37 and 38 under the control of the Ministry of Food and Civil Supplies and cut motions thereto moved on the 25th April, 1988, continued.

The following members took part in the debate:—

- (1) Shri Somnath Rath
- (2) Shri R. Annanambi
- (3) Shri R. Jeevarathinam
- (4) Shri Vijoy Kumar Yadav
- (5) Shri Ajay Mushran

Shri Sukh Ram replied to the debate.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amount shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1988-89, were voted in full.

(ii) Discussion on Demands for Grants Nos. 50 to 53 under the control of the Ministry of Industry commenced.

The following members took part in the debate:—

- (1) Shri Bhattam Sriramamurty
- (2) Kum. Mamata Banerjee
- (3) Shri Basudeb Acharia
- (4) Shri T. Basheer
- (5) Shri Jagdish Awasthy
- (6) Shri Thampan Thomas

- (7) Dr. G. S. Rajhans
- (8) Shri Vijay N. Patil
- (9) Shri Narayan Choubey
- (10) Smt. Prabhawati Gupta
- (11) Shri A. Charles
- (12) Shri K. J. Abbasi
- (13) Shri Bhadreswar Tanti
- (14) Shri Umakant Misra
- (15) Shri Mohd. Mahfooz Ali Khan
- (16) Shri Charanjit Singh Walia
- (17) Prof. Saif-ud-Din Soz

Shri J Vengal Rao replied to the debate.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants — Budget (General) for 1988-89 were voted in full.

(iii) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under Column 4 of the printed list of Demands for Grants — Budget (General) for 1988-89 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 6 relating to the Ministry of Civil Aviation;
- (2) Demands Nos. 7 and 8 relating to the Ministry of Commerce;
- (3) Demands Nos. 9 to 11 relating to the Ministry of Communications;
- (4) Demand Nos. 22 relating to the Ministry of Environment and Forests;
- (5) Demands Nos. 24 to 27, 29, 30 and 32 to 36 relating to the Ministry of Finance;
- (6) Demands Nos. 39 and 40 relating to the Ministry of Health and Family Welfare;

- (7) Demands Nos. 54 and 55 relating to the Ministry of Information and Broadcasting;
- (8) Demand No. 56 relating to the Ministry of Labour;
- (9) Demand No. 57 relating to the Ministry of Law and Justice;
- (10) Demand No. 58 relating to the Ministry of Parliamentary Affairs;
- (11) Demand No. 59 relating to the Ministry of Personnel, Public Grievances and Pensions;
- (12) Demand No. 60 relating to the Ministry of Petroleum and Natural Gas;
- (13) Demands Nos. 61 and 62 relating to the Ministry of Planning;
- (14) Demand No. 63 relating to the Ministry of Programme Implementation;
- (15) Demands Nos. 64 to 66 relating to the Ministry of Science and Technology;
- (16) Demands Nos. 69 to 71 relating to the Ministry of Surface Transport;
- (17) Demand No. 73 relating to the Ministry of Tourism;
- (18) Demands Nos. 74 to 76 relating to the Ministry of Urban Development;
- (19) Demand No. 77 relating to the Ministry of Water Resources;
- (20) Demand No. 78 relating to the Ministry of Welfare;
- (21) Demands Nos. 79 and 80 relating to the Department of Atomic Energy;
- (22) Demand No. 81 relating to the Department of Electronics;
- (23) Demand No. 82 relating to the Department of Ocean Development;
- (24) Demand No. 83 relating to the Department of Space;

- (25) Demand No. 84 relating to Lok Sabha;
- (26) Demand No. 85 relating to Rajya Sabha; and
- (27) Demand No. 87 relating to the Secretariat of the Vice-President.

**11. Government Bill — Introduced**

THE APPROPRIATION (NO. 2) BILL, 1988

**12. Government Bill — Passed**

THE APPROPRIATION (NO. 2) BILL, 1988

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

**13. Report of the Joint Committee to Enquire into the Bofors Contract**

Shri B. Shankaranand presented the Report and Minutes (Hindi and English versions) of the Joint Committee to enquire into the Bofors Contract.

6-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th April, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 27, 1988|Vaisakha 7, 1910 (Saka)

No. 350

11 A.M.

### 1. Starred Questions

Starred Question Nos. 835, 837, 841, 842 and 844 were orally answered. Replies to Starred Questions Nos. 836, 838—840 and 845—855 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8554—8562, 8564—8591, 8593—8639, 8641—8679 and 8681—8706 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 386(E) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 319|85-Customs dated the 16th October, 1985 so as to raise the basic customs duty on fogging machines for anti-malaria etc. operation imported by municipal authorities, from 15 per cent *ad-valorem* to 25 per cent *ad-valorem* and to extend the validity of the notification upto 30th September, 1988.
  - (ii) G.S.R. 387(E) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 230|82-Customs dated the 19th October, 1982 upto 31st March, 1990.

- (iii) G.S.R. 388(E) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 71/87-Customs dated the 1st March, 1987 upto 31st March, 1989.
- (iv) G.S.R. 396(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 74/85-Customs, dated the 17th March, 1985, 222/87-Customs, dated the 20th May, 1987 and 33/88-Customs, dated the 1st March, 1988 so as to extend the time limit upto the 30th June, 1988 for attaining the norms of fuel-efficiency for the purposes of import duty concessions stipulated under the said notifications.
- (v) G.S.R. 397(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 213/85-Customs dated the 1st July, 1985 upto 30th June, 1988.
- (vi) G.S.R. 398(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 160/87-Customs dated the 3rd April, 1987 upto 30th June, 1988.
- (vii) G.S.R. 399(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 242/86-Customs dated the 11th April, 1986 upto 30th September, 1988.
- (viii) G.S.R. 400(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 513/86-Customs dated the 30th December, 1986 upto 30th September, 1988 and reducing basic customs duty from the existing level of 25 per cent *ad-valorem* to Nil for the goods covered by the said Notification.
- (ix) G.S.R. 401(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to exempt auxiliary duty of customs on goods covered by Notification No. 513/86-Customs dated the 30th December, 1986.

- (x) G.S.R. 402(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to delete a redundant entry in Notification No. 89/88-Customs dated the 1st March, 1988.
- (xi) G.S.R. 403(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 514/86-Customs, 515/86-Customs and 516/86-Customs all dated the 30th December, 1986 upto the 30th September, 1988.
- (xii) G.S.R. 404(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 127/82-Customs dated the 1st May, 1982 upto 30th September, 1988 and to make certain textual changes.
- (xiii) G.S.R. 405(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum enlarging the scope of Notification No. 210/82-Customs dated the 10th September, 1982 to cover supplies to Asian Development Bank, United Nations Organisation etc., and extending validity of the notification upto 31st December, 1988.
- (2) A copy of the Post Office Recurring Deposit (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 15th April, 1988 under subsection (3) of section 15 of the Government Savings Banks Act, 1873.
- (3) A copy of the One Hundred Twentieth Report (Hindi and English versions) of the Law Commission on Man-power Planning in Judiciary—A Blueprint.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi for the year 1986-87 along with Audited Accounts.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Electronics Limited, for the year 1986-87.
  - (ii) Annual Report of the Central Electronics Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Recruitment) Amendment Rules, 1988 published in Notification No. G.S.R. 365(E) in Gazette of India dated the 22nd March, 1988.
  - (ii) The Indian Police Service (Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 428(E) in Gazette of India dated the 5th April, 1988.
  - (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1988 published in Notification No. G.S.R. 187 in Gazette of India dated the 26th March, 1988.
  - (iv) The Indian Police Service (Pay) Third Amendment Rules, 1988 published in Notification No. G.S.R. 188 in Gazette of India dated the 26th March, 1988.
  - (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1988 published in Notification No. G.S.R. 190 in Gazette of India dated the 26th March, 1988.
  - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1988 published in Notification No. G.S.R. 192 in Gazette of India dated the 26th March, 1988.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi for the year 1986-87.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Board, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Board, New Delhi, for the year 1986-87.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

Shri M. Thambi Durai presented the Fifty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Report and Minutes of Estimates Committee**

Shri Hussain Dalwai presented the Sixty-fifth Report (English and Hindi versions) of the Estimates Committee on the Ministry of Human Resource Development (Department of Youth Affairs and Sports)—Sports Authority of India and Minutes of the Sitzings of the Committee relating thereto.

#### **6. Reports of the Public Accounts Committee**

Maj. Gen. R. S. Sparrow presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Twenty-eighth Report on Manickgarh-Chandur New BG Line and Chitradurg-Rayadurg New MG Line.

(2) Hundred and Thirty-second Report on Frauds committed by Extra Departmental Staff.

**\*7. Report and Minutes of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Forty-fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Shipping Corporation of India Limited and Minutes of the Committee relating thereto.

**8. Report of the Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Nineteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

**9. Minutes of Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Nineteenth Report.

**10. Motion regarding Joint Committee**

Shri Arvind Netam moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four members of Rajya Sabha to the Joint Committee on the Bill to consolidate and amend the law relating to Railways, in the vacancies caused by the retirement of Sarvaswari Murlidhar Chandrakant Bhandare, S. B. Ramesh Babu, Sukomal Sen and Shrimati Pratibha Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

**11. Matters Under Rule 377**

(1) Shri Dharam Pal Singh Malik raised a matter regarding need to open a Central School in Sonapat, Haryana.

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\*At 12.30 P.M.

(2) Shri Jagdish Awasthi raised a matter regarding steps for revamping the sick textile mills.

(3) Shri Vijay N. Patil raised a matter regarding railway line between Dhule and Amalner in Maharashtra.

(4) Shri Jitendra Prasada raised a matter regarding measures to meet drinking water scarcity in Uttar Pradesh.

(5) Dr. Chandra Sekhar Tripathi raised a matter regarding need to fix the responsibility for non-inclusion of certain drugs in the Drug Prices Control Order.

(6) Shri Sri Hari Rao raised a matter regarding allowing construction of buildings for Secondary Schools under NREP and RLEGP.

(7) Shri Basudeb Acharia raised a matter regarding steps to improve the production in Bharat Brakes and Valves Ltd., Calcutta.

## 12. Government Bill—Under Consideration

### THE FINANCE BILL, 1988

The motion for consideration of the Bill was moved by Shri Narayan Datt Tiwari. ✓

The following members took part in the debate:—

(1) Shri Murli Deora

(2) Shri Shantaram Naik

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

(3) Shri P. A. Antony

(4) Shri Bapulal Malviya

(5) Shri George Joseph Mundackal

(6) Kum. Mamata Banerjee

(7) Shri Digvijay Singh

- (8) Shri Aziz Qureshi
- (9) Shri Harish Rawat
- (10) Dr. G. S. Rajhans
- (11) Shri Pratap Bhanu Sharma
- (12) Shri Keyur Bhushan
- (13) Shri Balasaheb Vikhe Patil
- (14) Shri Abdul Rashid Kabuli
- (15) Shri Ram Pyare Panika
- (16) Shri Virdhi Chander Jain (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th April, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 28, 1988/Vaisakha 8, 1910 (Saka)

No. 351

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 856—858, 860—863 and 865 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8707—8780, 8782—8834, 8836—8902, 8904—8926 and 8928—8939 were laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Welfare correcting the reply given on 7 April, 1988 to Unstarred Question No. 6079 regarding opening of C.G.H.S. Dispensary in Vasant Vihar, New Delhi was also laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1986-87 (Hindi and English versions).
- (2) A copy of Notification No. G.S.R 434(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1988 containing Corrigendum to

Notification No. 82(E) dated the 16th February, 1987 under section 26 of the Environment (Protection) Act, 1986.

- (3) A copy of the Notification No. S.O. 389(E) (Hindi and English versions) published in Gazette of India dated the 14th April, 1988 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Governments of Meghalaya, Punjab and Uttar Pradesh subject to the condition specified in the notification issued under section 23 of the said Act.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports for the year 1986-87 along with Audited Accounts.  
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for the National Institutes of Physical Education and Sports for the year 1986-87.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Commission of Sati (Prevention) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 21st March, 1988 under sub-section (2) of section 21 of the Commission of Sati (Prevention) Act, 1987.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences New Delhi, for the year 1986-87.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1986-87 together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi for the year 1986-87.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India, New Delhi for the year 1986-87.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Accounts\* (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Council of Homoeopathy, New Delhi for the year 1986-87.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 328(E) published in Gazette of India dated the 7th March, 1988 approving the Tuticorin Port Employees (Retirement) Second Amendment Regulations, 1988.
- (ii) G.S.R. 431(E) published in Gazette of India dated the 6th April, 1988 approving the Tuticorin Port Trust Employees (Welfare Fund) Amendment Regulations, 1988.

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\*The Annual Report was laid on the Table on 15th December, 1987.

#### **4. Reports of the Public Accounts Committee**

Shri Vir Sen presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Thirty-third Report on Customs Receipts—Short Collection of duty due to adoption of incorrect assessable value.
- (2) Hundred and Thirtieth Report on action taken on 22nd Report (Eighth Lok Sabha) on Overall review of Sixth Five Year Plan in respect of Posts and Telegraphs Department.
- (3) Hundred and Thirty-first Report on action taken on 93rd Report (Eighth Lok Sabha) on Military Engineer Services.

#### **5. Report and Minutes of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the following Reports and Minutes (Hindi and English versions) of Committee on Public Undertakings:—

- (i) Forty-fifth Report on Bharat Earth Movers Limited and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-sixth Report on Bharat Gold Mines Limited and Minutes of the sittings of the Committee relating thereto.

#### **6. Report of Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Twentieth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

#### **7. Minutes of Committee on Papers Laid on the Table**

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Twentieth Report.

#### **8. Matters Under Rule 377**

(1) Shri Aziz Qureshi raised a matter regarding need for initiative in organising the World Conference on Palestine.

(2) Shri Anadi Charan Das raised a matter regarding steps for providing shelter to all.

(3) Shri Birender Singh raised a matter regarding need to check the proliferation of education shops in the garb of Public Schools.

(4) Shri Ram Narain Singh raised a matter regarding need for early completion of Punjab portion of SYL Canal.

(5) Shri V. S. Vijayaraghavan raised a matter regarding need to reconsider the import of coconut, nutmeg and cloves etc.

(6) Shri Manvendra Singh raised a matter regarding early disposal of stock of tallow and fatty acid lying in warehouses.

(7) Shri Gokul Saikia raised a matter regarding construction of a bridge on Brahmaputra river to connect Sadiya with the rest of Assam.

(8) Prof. P. J. Kurien raised a matter regarding provision of halts of Vanchinad Express at Tiruvella and Chengannur stations in Kerala.

#### **9 Government Bill—Under Consideration**

#### **THE FINANCE BILL, 1988**

Discussion on the motion for consideration of the Bill moved by Shri Narayan Datt Tiwari on the 27th April, 1988, continued.

The following members took part in the debate:—

(1) Shri Virdhi Chander Jain

(2) Shri R. S. Khirhar

(3) Prof. K. V. Thomas

*(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)*

(4) Shri C. Madhav Reddy

(5) Dr. Chandra Shekhar Tripathi

- (6) Shri Vijoy Kumar Yadav
- (7) Shri Chiranji Lal Sharma
- (8) Shri Ram Narain Singh
- (9) Shri Ram Swaraup Ram
- (10) Shri Jagannath Patnaik
- (11) Shri V. S. Vijayaraghavan
- (12) Shri Somnath Chatterjee
- (13) Dr. Manoj Pandey
- (14) Shri Bhadreshwar Tanti
- (15) Shri Chintamani Jena
- (16) Dr. Datta Samant *(Speech unfinished)*

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th April, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 29, 1988/Vaisakha 9, 1910 (Saka)

No. 352

11-01 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri-mati Indra Kumari who was a member of Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 877—883, 886 and 887 were orally answered. Replies to Starred Questions Nos. 884, 885 and 889—898 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8940—8976, 8978—9042, 9044—9099, 9101—9114, 9116—9131 and 9134—9170 were laid on the Table.

A statement by the Minister of State for Commerce correcting the reply given on 26 February, 1988 to Unstarred Question No. 781 regarding yield of tea was also laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and

Audited Accounts of the Jute Corporation of India Limited, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

- (2) A copy of Notification No. G.S.R. 450(E) (Hindi and English versions) published in Gazette of India dated the 14th April, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Peter S. Mmusi, Chairman of the SADCC Council of Ministers and Vice-President of Botswana and other six members of the delegation who visited India from 11th to 15th April, 1988, from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 440(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 77-Customs|80 dated the 17th April, 1980 so as to make it obligatory on the units within the Kandla Free Trade Zone to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)|85-88 dated the 12th April, 1985 as amended from time to time.
- (ii) G.S.R. 441(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 227-Customs|79 dated the 30th November, 1979 so as to make it obligatory on the units within the Santacruz Electronics Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)|85-88 dated the 12th April, 1985 as amended from time to time.

- (iii) G.S.R. 442 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 263-Customs/85, dated the 16th August, 1985 so as to make it obligatory on the units within the Madras Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC (PN)/85-88 dated the 12th April, 1985 as amended from time to time.
- (iv) G.S.R. 443 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 339-Customs/85, dated the 21st November, 1985 so as to make it obligatory on the units within the Noida Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC (PN)/85-88 dated the 12th April, 1985 as amended from time to time.
- (v) G.S.R. 444 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 340-Customs/86, dated the 13th June, 1986 so as to make it obligatory on the units within the Cochin Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC (PN)/85-88 dated the 12th April, 1985 as amended from time to time.
- (vi) G.S.R. 445 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 262-Customs/85, dated the 16th August, 1985 so as to make it obligatory on the units within the Falta Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC (PN)/85-88 dated the 12th April, 1985 as amended from time to time.

- (4) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1987 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th April, 1988 Rajya Sabha passed a motion referring the Shipping Agents (Licensing) Bill, 1987 to a Joint Committee of the Houses consisting of 45 Members, 15 Members from Rajya Sabha namely:—

1. Shri Bhaskar Annaji Masodkar
2. Shri S. C. Jamir
3. Shri John F. Fernandes
4. Shri Bhubaneswar Kalita
5. Dr. (Shrimati) Najma Heptulla
6. Shri Jagadish Jani
7. Shri Raof Valiullah
8. Shri Suresh Kalmadi
9. Shri Thangabalu
10. Shri Yashwant Sinha
11. Dr. Bapu Kaldate
12. Shri Mohd. Khaleelur Rahman
13. Shri Kailash Pati Mishra
14. Shri Sharad Yadav; and
15. Shri M. A. Baby

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Committee.

- (ii) That at its sitting held on the 27th April, 1988, Rajya Sabha passed the Rajghat Samadhi (Amendment) Bill, 1988.

#### **6. Bill Passed by Rajya Sabha—Laid on the Table**

The Rajghat Samadhi (Amendment) Bill, 1988.

#### **7. Assent to Bills**

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Parsi Marriage and Divorce (Amendment) Bill, 1988.
- (2) The Authorised Translations (Central Laws) Amendment Bill, 1988
- (3) The Repealing and Amending Bill, 1988.
- (4) The Illegal Migrants (Determination by Tribunals) Bill, 1988.

#### **8. Statements of the Public Accounts Committee**

Shri Amal Datta laid on the Table (Hindi and English versions) of the following Statements:

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Two Hundred and Twenty-ninth Report (Seventh Lok Sabha) on Opening of a new Automatic Exchange at Bagh Bazar, Calcutta and Projects for installation of three telephone exchanges at Railwayapura, Ahmedabad.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighteenth Report (Eighth Lok Sabha) on Performance of Container Service.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventieth Report (Eighth Lok Sabha) on Union Excise Duties.

### **9. Reports of the Public Accounts Committee**

Shri Amal Datta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Thirty-fourth Report on Universal Elementary Education in the age group 6—14.
- (2) Hundred and Thirty-sixth Report on Income escaping assessment.
- (3) Hundred and Thirty-fifth Report on Action Taken on 96th Report (Eighth Lok Sabha) on National Project on Biogas Development.
- (4) Hundred and Thirty-seventh Report on Action Taken on 78th Report (Eighth Lok Sabha) on Reliefs and Refunds.
- (5) Hundred and Thirty-eighth Report on Action Taken on 34th Report (Eighth Lok Sabha) on Union Excise Duties—Price not the sole consideration for sale

### **10. Report and Minutes of Committee on Public Undertakings**

Shri Vakkom Purushothaman presented the Forty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Airlines—Fare and Cost aspects and Minutes of the sittings of the Committee relating thereto.

### **11. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ram Ratan Ram presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Thirty-seventh Report (Hindi and English versions) of the Committee on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Steel Authority of India Limited.
- (ii) Thirty-eighth Report (Hindi and English versions) of the Committee on the Ministry of Human Resource Development (Department of Education)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in University Grants

Commission and Central Universities and admission and other facilities provided to Scheduled Caste and Scheduled Tribe Students.

**12. Minutes of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ram Ratan Ram laid on the Table:—

- (i) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 29th Report on Ministry of Civil Aviation—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Air India presented to the House on the 12 November, 1987;
- (ii) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 30th Report on Ministry of Welfare—Socio-Economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands presented to the House on 12 March, 1988;
- (iii) The Minutes (Hindi and English versions) of the 1st to 30th sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1987-88).

**13. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd May, 1988.

**14. Motion for election to Committee**

Shri Priya Ranjan Das Munsi moved the following motion:—

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

## 15. Government Bill—Under Consideration

### THE FINANCE BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri Narayan Datt Tiwari on the 27th April, 1988, continued.

The following members took part in the debate:—

- (1) Dr. Datta Samant
- (2) Shri S. Jaipal Reddy
- (3) Prof. K. K. Tewari
- (4) Smt. Prabhavati Gupta
- (5) Shri G. M. Banatwalla
- (6) Shri Sriballav Panigrahi
- (7) Shri Dharam Pal Singh Malik
- (8) Shri Amar Roypradhan
- (9) Shri Bipin Pal Das
- (10) Shri S. G. Gholap
- (11) Shri C. Sambu
- (12) Shri K. S. Rao
- (13) Smt. D. K. Bhandari
- (14) Shri Bhishma Deo Dube (*Speech unfinished*)

The discussion was not concluded.

## 16. Motion regarding fifty-second report of the Committee on Private Members' Bills and Resolutions

Shri Ciendra Kishore Pathak moved the following motion:—

“That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1988.”

The motion was adopted.

## 17. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri H. M. Patel on the 18th March, 1988 and amendments thereto moved on the 30th March, 1988, continued:—

“This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful.”

The following members took part in the debate:—

- (1) Shri Harish Rawat
- \* (2) Shri H. M. Patel
- (3) Shri Satyendra Narayan Sinha
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shri Chintamani Jena
- (6) Shri Dinesh Goswami
- (7) Kum. Mamata Banerjee (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd May, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

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\*Shri H. M. Patel concluded his speech on the Resolution moved by him on the 18th March, 1988.

# LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 2, 1988 | Vaisakha 12, 1910 (Saka)

No. 353

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 899—901, 905—907 and 910 were orally answered. Replies to Starred Questions Nos. 902, 903, 908, 909 and 911—918 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9171—9212, 9214—9250, 9252—9325 and 9327—9336 were laid on the Table.

A statement by the Minister of State in the Ministry of Labour correcting the reply given on 28 March, 1988 to Unstarred Question No. 4977 regarding hospital for Beedi workers at Murshidabad District (West Bengal) was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1986-87.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1984-85
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta and its subsidiary viz. Ferro Scrap Nigam Limited for the year 1986-87.
  - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, and its subsidiary viz Ferro Scrap Nigam Limited for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 211(E) in Gazette of India dated the 26th February, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- \*(10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 152/88-Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 224/81-Customs, dated the 1st October, 1981 and 136/86-Customs dated the 17th February, 1986 so as to reduce basic customs duties on Vinyl Chloride Monomer (VCM) imported for manufacture of PVC and Monoethylene Glycol (MEG) from their existing levels to 5 per cent *ad valorem* and 45 per cent *ad valorem*, respectively.
  - (ii) Notification No. 153/88-Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to Vinyl Chloride Monomer (VCM) imported for manufacture of PVC from the whole of the auxiliary duty of customs leviable thereon.

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\*Laid at 6.01 P.M.

Clauses 41 to 53 were adopted.

Clauses 54 and 55 were adopted, as amended.

Clauses 56 to 88 were adopted.

First Schedule, Second Schedule and Third Schedule were adopted as amended.

Fourth Schedule was adopted.

Clause 1, the Enacting formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Narayan Datt Tiwari.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Customs and Central Excises Laws (Amendment) Bill, 1988.

The motion for consideration of the Bill was moved by Shri Ajit Panja.

The following members took part in the debate:—

- (1) Shri Sri Hari Rao
- (2) Shri Somnath Rath
- (3) Shri Amal Datta
- (4) Dr. G. S. Rajhans
- (5) Shri Shantaram Naik

Shri Ajit Panja replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 16 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed/was moved by Shri Ajit Panja.

The motion was adopted and the Bill, as amended, was passed.

### (iii) THE CUSTOMS (AMENDMENT) BILL, 1988

The motion for consideration of the Bill was moved by Shri Ajit Panja.

The following members took part in the debate—

- (1) Shri B. B. Ramaiah
- (2) Shri Haroobhai Mehta
- (3) Dr. G. S. Rajhans
- (4) Shri Amal Datta
- (5) Shri Vijay N. Patil

Shri Ajit Panja replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

### 10. Demands for Excess Grants (General)—1985-86

Discussion on Demands for Excess Grants Nos. 12, 17, 19, 20, 22, 23, 36, 62 and 90 in respect of the Budget (General) for 1985-86, commenced.

The following members took part in the debate:—

- (1) Shri M. Subha Reddy
- (2) Shri G. M. Banatwalla
- (3) Shri Amal Datta

Shri B. K. Gadhvi replied to the debate.

All the above Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1985-86, were voted in full.

#### 11. Government Bill—Introduced

THE APPROPRIATION (NO. 3) BILL, 1988

#### 12. Government Bill—Passed

THE APPROPRIATION (NO. 3) BILL, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

#### 13. Statutory Resolution—Under Consideration

Shri Buta Singh moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1988.”

The following members took part in the debate:—

- (1) Shri K. Ramachandra Reddy
- (2) Shri Jagannath Patnaik

The discussion was not concluded.

#### **14. Report of Business Advisory Committee**

Smt. Sheila Dikshit presented the Fifty-fourth Report of the Business Advisory Committee.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd May, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Tuesday, May 3, 1988/Vaisakha 13, 1910 (Saka)**

**No. 354**

**11 A. M.**

**Obituary Reference**

The Speaker made a reference to the passing away of Shri K. Vasudeva Panicker, a sitting Member of Rajya Sabha.

As a mark of respect to the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

**11-05 A.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th May, 1988)

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 4, 1988/Vaisakha 14, 1910 (Saka)

No. 355

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 939, 940, 942, 944, 947, 949, 951—953 and 957 were orally answered. Replies to Starred Questions Nos. 941, 943, 945, 946, 948, 954—956 and 958 were laid on the Table

Replies to Starred Questions Nos. 919—938 listed for 3 May, 1988 were also laid on the Table as, Lok Sabha adjourned after obituary reference on that day.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9528—9574, 9576—9661 and 9663—9666 were laid on the Table.

Replies to Unstarred Questions Nos. 9338—9399 and 9401—9527 listed for the 3 May, 1988 were also laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Electronic Gadgets (Exemption from Licensing Requirements) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 212 in Gazette of India, dated the 26th March, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (2) A copy of the Memorandum (Hindi and English versions) outlining the Detailed Action Taken on the Recommendations contained in the Third Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1980-81.
- (3) A copy of the Memorandum (Hindi and English versions) outlining the Detailed Action Taken on the Recommendations contained in the Fourth Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1981-82.
- (4) (i) A copy of the Seventh Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the year 1984-85.
- (ii) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 446(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum regarding exemption to bobbins, spools, cops and similar supports of paper pulp, paper or paper board (whether or not perforated or hardened) from the whole of the duty of excise leviable thereon.
- (ii) G.S.R. 465(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 89/88-Central Excises dated the 1st March, 1988 so as to increase the basic excise duty on silicon electrical steel from Rs. 500 per tonne to Rs. 715 per tonne.
- (iii) Notification No. 160/88-Central Excises [G.S.R. 532(E)] published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum regarding exemption to sugar produced in a factory during the period from 1st May to 31st

July, 1988 which is in excess of the average production of the corresponding periods of the three sugar years, namely, 1984-85, 1985-86 and 1986-87 from the whole of the duty of excise leviable thereon.

- (6) A copy of Notification No. G.S.R. 476(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1988 together with an explanatory memorandum regarding exemption to His Royal Highness Crown Prince El Hassan Bin Talal, Her Royal Highness Princess Sarvath El Hassan and His Royal Highness Prince Rashid El Hassan of the Hashemite Kingdom of Jordan and other twenty members of the delegation who visited India from 23rd to 27th April, 1988, from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979.
- (7) A copy of the One Hundred Twenty-first Report (Hindi and English versions) of the Law Commission on a New Forum for Judicial Appointments.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New De.hi, for the year 1986-87 along with Audited Accounts.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1986-87 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1986-87.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Conduct) Amendment Rules, 1988 published in Notification No. G.S.R. 189 in Gazette of India dated the 26th March, 1988.

- (ii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1988 published in Notification No. G.S.R. 191 in Gazette of India dated the 26th March, 1988.
- (12) A copy of the Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of India dated the 19th February, 1988, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
- (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Third Amendment Rules, 1988 published in Notification No. G.S.R. 324(E) in Gazette of India dated the 3rd March, 1988.
- (ii) The Orissa Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 423(E) in Gazette of India dated the 4th April, 1988.
- (iii) The Himachal Pradesh Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 424(E) in Gazette of India dated the 4th April, 1988.
- (iv) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 425(E) in Gazette of India dated the 4th April, 1988.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1986-87.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 24th March, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th April, 1988, Rajya Sabha passed the Companies (Amendment) Bill, 1988.

#### **5. Bill passed by Rajya Sabha—Laid on the Table**

The Companies (Amendment) Bill, 1988.

#### **6. Report of the Committee on Petitions**

Shri Balasaheb Vikhe Patil presented the Fifth Report (Hindi and English versions) of the Committee on Petitions.

#### **7. Report of the Committee on Subordinate Legislation**

Shri Zainul Basher presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **8. Statements by Ministers**

(i) The Minister of State for Agriculture Research and Education in the Ministry of Agriculture made a statement re-

garding procurement/minimum support price for paddy, Kharif coarse cereals, Kharif pulses, Kharif oilseeds and raw cotton for 1988-89 season.

\*(ii) The Minister of State for Health made a statement regarding the death of Shri K. Vasudeva Panicker, Member of Parliament (Rajya Sabha) on 3rd May, 1988.

**9. Motion for Election to Committee**

Shri P. V. Narasimha Rao moved the following motion:—

“That in pursuance of paragraph 5(b) of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/85-PN. 2, dated the 10th April, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution vice Shri P. Namgyal resigned from the Board.”

The motion was adopted.

**10. Motion Regarding Fifty-fourth Report of Business Advisory Committee**

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 2nd May, 1988.”

The motion was adopted

**11. Government Bill — Introduced**

**THE SPECIAL PROTECTION GROUP BILL, 1988**

**12. Matters Under Rule 377**

(1) Shri Birbal raised a matter regarding need to direct the Government of Rajasthan to stop recovery of loans given to farmers for constructing water courses to carry water to their fields from Indira Gandhi Canal.

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\*At 5-59 P.M.

(2) Shri Virldhi Chander Jain raised a matter regarding need to lay a broad gauge railway line between Bikaner and Jaisalmer and Jaisalmer-Ramgarh.

(3) Shri Jagdish Awasthi raised a matter regarding need to implement the scheme to free Ganga from pollution particularly near Kanpur.

(4) Shri Banwari Lal Purohit raised a matter regarding need to improve the condition of slum dwellers of Nagpur.

(5) Smt. Ramaben Ramajibhai Mavani raised a matter regarding steps to control the disease affecting mango crop in Rajkot.

(6) Shri Ram Pyare Panika raised a matter regarding benefits of IRDP and Special Component Programmes to the people of Mirzapur district, Uttar Pradesh.

(7) Shri Uma Kant Mishra raised a matter regarding need for giving proper status to Sanskrit in the new Education Policy.

(8) Shri P. Kolandaivelu raised a matter regarding duty exemption on all components required for production of submersible pumpsets.

(9) Smt. Bibha Ghosh Goswami raised a matter regarding steps to prevent glorification of Sati in Deorala, Rajasthan.

### 13. Discussion Under Rule 193

Shri S. Jaipal Reddy raised a discussion on the Report of the Joint Committee to enquire into Bofors Contract, presented to the House on the 26th April, 1988.

The following members took part in the debate:—

- (1) Prof. K. K. Tewari
- (2) Shri D. N. Reddy
- (3) Shri B. R. Bhagat
- (4) Shri Somnath Chatterjee
- (5) Shri Bipin Pal Das

- (6) Shri Indrajit Gupta
- (7) Shri P. Shiv Shanker
- (8) Shri Dinesh Goswami
- (9) Shri H. K. L. Bhagat
- (10) Shri G. M. Banatwalla
- (11) Shri Sharad Dighe
- (12) Shri V. Kishore Chandra S. Deo

The discussion was not concluded.

The House was adjourned for want of quorum.

8.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th May, 1988)

**SUBHASH C. KASHYAP,**  
**Secretary-General.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 5, 1988|Vaisakha 15, 1910 (Saka)

No. 356

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 961, 967, 970, 971 and 973—977 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Communications regarding restructuring of Tele-communication Cadres was orally answered and supplementaries thereon were also answered.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9667—9813 and 9815—9897 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 40 of the National Airports Authority Act, 1985:—
  - (i) The National Airports Authority (Transaction of Business) Regulations, 1988 published in Notification No. SEC. 9.2.1. in Gazette of India dated the 12th February, 1988.

- (ii) The National Airports Authority (Contracts) Regulations, 1987 published in Notification No. SEC. 9.2.10 in Gazette of India dated the 4th February, 1988.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial)—Part II—Indian Airlines under article 151(1) of the Constitution.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1986-87 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

## 5. Report of Committee of Privileges

Shri Jagan Nath Kaushal laid on the Table the First Report (Hindi and English versions) of the Committee of Privileges.

**6. Motion regarding report of the Joint Committee — Extension of Time**

Shri Basudeb Acharia moved the following motion:—

“That this House do further extend upto the last day of the Monsoon Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways.”

The motion was adopted.

**7. Matters Under Rule 377**

(1) Prof. Narain Chand Parashar raised a matter regarding opening of an LPG Agency at Una (Himachal Pradesh).

(2) Shri Madan Pandey raised a matter regarding steps to check air pollution in cities.

(3) Shri Shanti Dhariwal raised a matter regarding protection of consumer rights.

(4) Prof. K. K. Tewari raised a matter regarding allocation of funds to the Government of Bihar for anti-erosion and flood protection project for Bhojpur district of Bihar.

(5) Shri Somnath Rath raised a matter regarding need to extend the railway line from Berhampur to Dasapala.

(6) Shri E. Ayyapu Reddy raised a matter regarding steps to overcome power crisis in Andhra Pradesh, Karnataka and Kerala.

(7) Dr. Datta Samant raised a matter regarding need to take over all the textile mills in the country.

(8) Shri Manvendra Singh raised a matter regarding steps for the development of Mathura and Vrindavan.

**8. Discussion Under Rule 193**

Discussion on the Report of the Joint Committee to enquire into Bofors Contract, raised by Shri S. Jaipal Reddy on the 4th May, 1988, continued.

The following members took part in the debate:—

(1) Shri Haroobhai Mehta

(2) Dr. Datta Samant

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

(3) Shri Eduardo Faleiro

Shri K. C. Pant replied to the discussion.

The discussion was concluded.

### 9. Motion adopted

Shri Shantaram Naik moved the following motion:—

“That during the discussion on ‘No Confidence Motion’ on 10th December, 1987, Shri K. P. Unnikrishnan, a Member of this House, made an allegation against Shri P. R. Das Munshi, Minister of State in the Ministry of Commerce, of having made an untrue statement on the floor of the House regarding ‘cornering of licences by Bachchan Brothers in Kandla Free Trade Zone’ which was rebutted by the Minister.

That during the discussion, it came out that if on reference to the Privileges Committee, the allegation was proved correct, the Prime Minister would make his Minister resign and, if the same was found false, the Member, Shri Unnikrishnan would resign his seat in Lok Sabha.

That the above proposition was accepted by all concerned, which is clear from the day's proceedings of the House.

This House, therefore, directs the Committee of Privileges to make a detailed investigation into the allegation made by Shri Unnikrishnan and report to the House by the first day of the last week of the current Session.”

An amendment was moved by Shri Shantaram Naik.

The following members took part in the debate:—

- (1) Prof. K. K. Tewari
- (2) Shri Haroobhai Mehta
- (3) Prof. P. J. Kurien
- (4) Shri G. M. Banatwalla

Shri Shantaram Naik replied to the debate.

The amendment was adopted.

The motion, as amended, was adopted. The same reads as follows:—

“That during the discussion on ‘No Confidence Motion’ on 10th December, 1987, Shri K. P. Unnikrishnan, a Member of this House, made an allegation against Shri P. R. Das Munshi, Minister of State in the Ministry of Commerce, of having made an untrue statement on the floor of the House regarding ‘cornering of licences by Bachchan Brothers in Kandla Free Trade Zone’ which was rebutted by the Minister.

That during the discussion, it came out that if on reference to the Privileges Committee, the allegation was proved correct, the Prime Minister would make his Minister resign and, if the same was found false, the Member, Shri Unnikrishnan would resign his seat in Lok Sabha.

That the above proposition was accepted by all concerned, which is clear from the day’s proceedings of the House.

This House, therefore, directs the Committee of Privileges to make a detailed investigation into the allegation made by Shri Unnikrishnan and report to the House by the last day of the first week of the next Session.”

#### 10. Statutory Resolution ✓

Further discussion on the following Resolution moved by Shri Buta Singh on the 2nd May, 1988, continued:—

“That this House approves the continuance in force of the

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Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1988."

The following members took part in the debate:—

- (1) Smt. Sukhbaus Kaur
- (2) Dr. Manoj Pandey
- (3) Shri Balwant Singh Ramoowalia

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th May, 1988).

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 6, 1988|Vaisakha 16, 1910 (Saka)

No. 357

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 981, 984—987, 990, 991 and 994 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9898—9913, 9915—10086 and 10038—10056 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Textile Corporation Limited, for the year 1986-87.
  - (ii) Annual Report of the National Textile Corporation Limited for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 462(E) published in Gazette of India dated the 18th April, 1988, together with an explanatory memorandum making certain amendments to Notification No. 345/86-Customs dated the 16th June, 1986 so as to withdraw the concessional rate of customs duty applicable on potassium silicate required for the manufacture of electronic valves and tubes.
- (ii) G.S.R. 471(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to medical equipments including spares and accessories thereof when imported into India by any Department or Ministry of the Government of India from payment of the whole of the basic duty of customs and the whole of the additional duty of customs leviable thereon subject to the conditions stipulated in the notification.
- (iii) G.S.R. 473(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to the goods covered by Notification Nos. 137/88-Customs and 138/88-Customs both dated the 18th April, 1988 from payment of the whole of the auxiliary duty of customs.
- (5) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Farrukhabad Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (ii) Report of the Gurgaon Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (iii) Report of the Rajgarh-Sehore Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Muzaffarnagar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (v) Report of the Gopalganj Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Aravali Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Patliputra Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Avadh Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Marudhar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Faridkot-Bhatinda Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Aurangabad-Jalna Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Hadotj Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xiii) Report of the Sravashthi Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Surat-Bharuch Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Murshidabad Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Jamuna Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bhilwara-Ajmer Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Mewar Aanchalik Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Dungarpur-Banswara Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Vidisha-Bhopal Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Akola Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xxiii) Report of the Sangameshwara Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Shahjahanpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Nimar Kshetriya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Valsad-Dangs Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Bhandara Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Yavatmal Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Solapur Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Ratlam Mandasaur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Kanakadurga Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Chandrapur-Gadchiroli Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xxxiii) Report of the Dewas-Shajapur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Manjira Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Nagarjuna Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Pinakini Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:—
- (i) The Murshidabad Gramin Bank (Staff) Service Regulations, 1985.
  - (ii) The Hazaribag Kshetriya Gramin Bank (Staff) Service Regulation, 1985.
  - (iii) The Begusarai Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
  - (iv) The Gwalior — Datia Kshetriya Gramin Bank (Staff) Service Regulations, 1986.
  - (v) The Hissar-Sirsa Kshetriya Gramin Bank (Staff) Service Regulations 1985.
  - (vi) The Golconda Grameena Bank (Staff) Service Regulations, 1986.
  - (vii) The Varada Grameena Bank (Staff) Service Regulations 1985.
  - (viii) The Bikaner Kshetriya Gramin Bank (Staff) Service Regulations, 1986.
- (7) A copy of the Notification No. S.O. 235(E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1988 authorising the

Joint Chief Controllers of Imports and Exports, the Deputy Chief Controllers of Imports and Exports, the Customs collectors and the Officers of Customs under the Customs Act, 1962, the Development Commissioner for Iron and Steel, the Deputy Development Commissioner for Iron and Steel and the Superintendents of Police in the Economic Offences wing of the Central Bureau of Investigation, to make complaints in writing in Courts in respect of any offence punishable under section 5 of the Imports and Exports (Control) Act, 1947, issued under section 6 of the said act.

- (8) A copy of the Imports (Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 200(E) in Gazette of India dated the 23rd February, 1988 issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (9) A copy of the Postmortem Report (Hindi and English versions) of Shri K. Vasudeva Panicker, Member of Parliament.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1988, passed by Lok Sabha on the 26th April, 1988.
- (ii) That at its sitting held on the 2nd May, 1988, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1989 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri Yalla Sesi Bhushana Rao

- (3) Shri Kalpnath Rai
- (4) Shri Surender Singh
- (5) Shrimati Manorama Pandey
- (6) Shri T. Chandrashekhar Reddy
- (7) Shri Kailash Pati Mishra

(iii) That at its sitting held on the 2nd May, 1988, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1989 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Thakur Jagatpal Singh
- (2) Shri Kamal Morarka
- (3) Shri Dipen Ghosh
- (4) Shri Virendra Verma
- (5) Shri Raof Valiullah
- (6) Shri A. G. Kulkarni
- (7) Shri V. Narayanasamy

(iv) That at its sitting held on the 2nd May, 1988, Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1989, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri N. Rajangam
- (2) Shri Anand Prakash Gautam
- (3) Shri Ramnarayan Goswami
- (4) Shri V. Ramanathan
- (5) Shri Puttapaga Radhakrishna
- (6) Shrimati Kailashpati
- (7) Shri G. Swamy Naik
- (8) Shri Dhuleshwar Meena
- (9) Prof. N. M. Kamble
- (10) Shri Jerlie E. Tariang

## **Statement by Minister**

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th May, 1988.

### **6. Motion—Adopted**

Shri Braja Mohan Mohanty moved the following motion:—

“That this House do agree with the First Report of the Committee of Privileges laid on the Table of the House on 5th May, 1988”.

The motion was adopted.

### **7. Statutory Resolution—Adopted (6.5.88)**

Further discussion on the following Resolution moved by Shri Buta Singh on the 2nd May, 1988, continued:—

“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1988”.

The following members took part in the debate:—

(1) Shri Jai Prakash Agarwal

(2) Shri Basudeb Acharia

*(Lok Sabha adjourned at 1.01 P.M. and reassembled at 2.04 P.M.)*

(3) Shri Keyur Bhushan

(4) Shri Syed Shahabuddin

(5) Shri Ram Narain Singh

(6) Shri Narayan Choubey

Shri Buta Singh replied to the debate. ✓

The Resolution was adopted.

### **8. Private Members' Bills—Introduced**

(1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 170*) by Shri Shantaram Naik.

(2) The Sugar-Cane (Amendment) Bill, 1988 (*Amendment of sections 3 and 5*) by Shri Anand Singh.

(3) The Constitution (Amendment) Bill, 1988 (*Insertion of new article 275A*) by Shri Shantaram Naik.

(4) The Abolition of Begging Bill, 1988 by Shrimati Basavarajeswari.

(5) The Ceiling on Wages Bill, 1988 by Shri S. B. Sidnal.

(6) The Prevention of Formation of Political Parties for Promotion of Religious Interests Bill, 1988 by Prof. P. J. Kurien.

(7) The Constitution (Amendment) Bill, 1988 (*Amendment of article 214*) by Shri Balasaheb Vikhe Patil.

(8) The Central Excises and Salt (Amendment) Bill, 1988 (*Insertion of new sections 11D, 11E and 11F, etc.*) by Shri Haroobhai Mehta.

(9) The Constitution (Amendment) Bill, 1988 (*Amendment of article 105*) by Shri Shantaram Naik.

(10) The Constitution (Amendment) Bill, 1988 (*Amendment of article 350A*) by Shri Shantaram Naik.

(11) The Crop Insurance Bill, 1988 by Shri Balasaheb Vikhe Patil.

### **9. Private Member's Bill—Negatived**

The Constitution (Amendment) Bill, 1985 (*Insertion of new article 15A*) by Shri Thampan Thomas.

Further discussion on the motion for consideration of the Bill moved on the 4th December, 1987, continued.

Shri H. R. Bhardwaj took part in the debate.

On the motion for consideration of the Bill, the House divided, Ayes \*7; Noes \*74.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Provisions of the Constitution.

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\*Subject to correction.

## 10. Private Member's Bill—Under Consideration

THE RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL, 1985 by Shri Ram Nagina Mishra.

The motion for consideration of the Bill was moved by Shri Ram Nagina Mishra.

The following members took part in the debate:—

- (1) Shri V. S. Krishna Iyer
- (2) Dr. G. S. Rajhans
- (3) Shri Vijay N. Patil
- (4) Shri Thampan Thomas
- (5) Shri Haroobhai Mehta
- (6) Prof. Saif-ud-Din Soz
- (7) Shri Sriballav Panigrahi
- (8) Shri Shantaram Naik
- (9) Shri Vir Sen (*Speech unfinished*)

The discussion was not concluded.

## 11. Half-An-Hour Discussion

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Kum. Mamata Banerjee raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Labour on the 25th April, 1988 to Starred Question No. 796 regarding problem of unemployment.

Shri Jagdish Tytler replied to the discussion.

6-29 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th May, 1988).

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 9, 1988|Vaisakha 19, 1910 (Saka)

No. 358

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 1001, 1004, 1007—1009, 1011, 1014 and 1015 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10057—10091, 10093—10175, 10177—10280, 10282—10289 and 10289-A were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1986-87.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Mineral Concession (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 13th April, 1988 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of the Employees' State Insurance Corporation (Recruitment) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. A-12/11/10/83-Estt. I(A) in Gazette of India dated the 13th February, 1988, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (5) A statement (Hindi and English versions) (i) correcting the reply given on 7th March, 1988 to Unstarred Question No. 1927 by Shri Jagannath Patnaik, M.P. regarding low cost housing programmes in rural areas and (ii) giving reasons for delay in correcting the reply.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1985-86.
  - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1984-85.
  - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation for the year 1982-83.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the years 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting year.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1984-85 and onwards within the stipulated period of nine months after the close of the Accounting year.

#### 4. Statements by Ministers

(i) The Minister of State for External Affairs made a statement regarding drawal of an advance of Rs. 1.80 crore out of the Contingency Fund of India to meet 'Charged Expenditure' for creation of supernumerary posts and upgradation of posts following identical judgements delivered by the Supreme Court of India and Central Administrative Tribunal.

\*(ii) The Minister of Home Affairs made a statement regarding the incident which took place on 7th May, 1983, in Panipat, Haryana.

#### 5. Matters Under Rule 377

(1) Dr. G. S. Rajhans raised a matter regarding need to construct a bridge on river Kosi near Forbesganj.

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\*At 6.04 P.M.

(2) Shri Vijay N. Patil raised a matter regarding need for strict enforcement of pollution control laws in Delhi.

(3) Shri Sriballav Panigrahi raised a matter regarding need to provide necessary funds to the Government of Orissa for constructing canals for irrigation purposes.

(4) Shri K. N. Pradhan raised a matter regarding need to provide Central assistance for developing a tourist complex in Madhya Pradesh.

(5) Dr. Prabhat Kumar Mishra raised a matter regarding need to give encouragement to ancillary industries by BALCO.

(6) Dr. Chandra Shekhar Tripathi raised a matter regarding need to ensure payment of dues to the sugarcane growers of Basti district, Uttar Pradesh.

(7) Shri Gopala Krishna Thota raised a matter regarding need to convert low power transmitter at Kakinada into a high power transmitter.

(8) Shri Basudeb Acharia raised a matter regarding decentralisation of operations of the International Division of the State Bank of India, Bombay.

## 6. Government Bill—Under Consideration

### *The Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988*

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

(1) Shri E. Ayyupu Reddy

(2) Shri Sharad Dighe

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

(3) Shri Ram Bahadur Singh

(4) Shri A. Charles

(5) Shri N. V. N. Somu

(6) Shri Jai Prakash Agarwal

(7) Dr. G. S. Rajhans

(8) Shri K. N. Pradhan

The discussion was not concluded.

### 7. Discussion Under Rule 193

Shri Dinesh Goswami raised a discussion on the statement made by the Minister of Defence in the House on 21st April, 1988 regarding the allegation of payment of commission to Indian agents in the purchase of submarines from M/s HDW of Federal Republic of Germany.

The following members took part in the debate:—

(1) Shri V. Sobhanadreeswara Rao

(2) Shri Bipin Pal Das

(3) Shri Somnath Chatterjee

(4) Shri Syed Shahabuddin

(5) Maj. Gen. R. S. Sparrow

Shri K. C. Pant commenced his speech in reply to the discussion. His speech was not concluded.

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th May, 1988).

**SUBHASH C. KASHYAP,**  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 10, 1988/Vaisakha 20, 1910 (Saka)

No. 359

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 1021—1023, 1025, 1028, 1029, 1034, 1035 and 1036 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10290—10523 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. G.S.R. 394(E) in Gazette of India dated the 30th March, 1988, under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Indian Telegraph (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 361(E) in Gazette of India dated the 21st March, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1986-87.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 475(E) in Gazette of India dated the 21st April, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Notification No. G.S.R. 472(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to specified medical equipments including spare and accessories thereof, when imported into India by a Non-Resident Indian from payment of basic customs duty in excess of 20 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon subject to the conditions stipulated in the notification under section 159 of the Customs Act, 1962.
- (7) A copy of the notification No. G.S.R. 464(E) (Hindi and English versions) published in Gazette of India

dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 84/87-Central Excises dated the 1st March, 1987 so as to allow the benefit of proforma credit under Rule 56A, to the duty paid snuff falling under sub-heading 2404.50 used in the manufacture of Creamy Snuff falling under sub-heading 2404.90 issued under the Central Excise Rules, 1944.

- (8) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 237 in Gazette of India dated the 2nd April, 1988.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1988 published in Notification No. 238 in Gazette of India dated the 2nd April, 1988.
  - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 236 in Gazette of India dated the 2nd April, 1988.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Other Autonomous Bodies).
  - (ii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Delhi Administration).
  - (iii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Revenue Receipts-Indirect Taxes).

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) The Oriental Bank of Commerce (Officers') Service Regulations, 1982,
  - (ii) The Vijaya Bank (Officers') Service Regulations, 1982.
  - (iii) The Corporation Bank (Officers') Service Regulations, 1982.
  - (iv) The Andhra Bank (Officers') Service Regulations, 1982.
  - (v) The New Bank of India (Officers') Service Regulations, 1982.
- (11) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1987 along with the Accounts and the Auditors' Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (12) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:—
- (i) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

- (iii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1987 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the UCO Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

- (xii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1987 along with Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (13) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 363(E) in Gazette of India dated the 22nd March, 1988 under sub-section (3) of section 642 of the Companies Act, 1956.
- (14) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April, 1987 to 30th September, 1987, under section 19 of the Coir Industry Act, 1953.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Electrical Appliances (Quality Control) Order, 1988 published in Notification No. G.S.R. 356(E) in Gazette of India dated the 18th March, 1988.
  - (ii) G.S.R. 357(E) published in Gazette of India dated the 18th March, 1988 rescinding Notification No. G.S.R. 375(E) dated the 8th April, 1987.
  - (iii) G.S.R. 358(E) published in Gazette of India dated the 18th March, 1988 making certain amendments to Notification No. S.O. 797(E) dated the 12th November, 1981.

- (16) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1988-89 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (17) (i) A copy of Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board for the year 1985-86 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948.
- (ii) A copy of the Annual Financial Statement [Incorporating 1986-87 (Actuals), 1987-88 (Budget/Revised Estimates) and 1988-89 (Budget Estimates)] (Hindi and English versions) of the Punjab State Electricity Board.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

#### **4. Report of the Committee on Government Assurances**

Shrimati Usha Thakkar presented the Eleventh Report (Hindi and English version) of the Committee on Government Assurances.

#### **5. Report of the Committee on Absence of Members**

Chaudhary Ram Prakash presented the Twelfth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

#### **6. Motion Regarding Report of the Joint Committee—Extension of Time.**

Shri Somnath Rath moved the following motions:--

“That this House do further extend upto the last day of the Monsoon Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.”

The motion was adopted.

## **7. Government Bill—Introduced**

The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988.

## **8. Matters under Rule 377**

(1) Shri Jagdish Awasthi raised a matter regarding steps to protect the agricultural labour from exploitation.

(2) Kum. Mamata Banerjee raised a matter regarding need to improve the functioning of telephone system in Calcutta.

(3) Shri Kamodilal Jatav raised a matter regarding utilisation of uncultivated land in Chambal region of Madhya Pradesh.

(4) Shri Dharam Pal Singh Malik raised a matter regarding need to include Sonapat (Haryana) in the National Capital Region.

(5) Chowdhry Akhtar Hasan raised a matter regarding need to introduce papers in vernacular languages in competitive examinations instead of compulsory English.

(6) Shri Muhi Ram Saikia raised a matter regarding need to construct a bridge over Brahmaputra river near Dibrugarh in Assam.

(7) Shri G. M. Banatwalla raised a matter regarding disappearance of some people from Meerut during 1987 riots.

(8) Shri Raj Kumar Rai raised a matter regarding inclusion of 'Rajbhar' community in the list of Scheduled Castes/Scheduled Tribes.

## **9. Discussion under Rule 193**

Shri K. C. Pant concluded his reply to the discussion on the statement made by him in the House on 21st April, 1988 regarding allegation of payment of Commission to Indian agents in the purchase of submarines from M/s HDW of Federal Republic of Germany, raised by Shri Dinesh Goswami on the 9th May, 1988.

The discussion was concluded.

*(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.23 P.M.)*

## 10. Government Bill—Passed

### *The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988*

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler on the 9th May, 1988, continued.

The following members took part in the debate:—

- (1) Shri Ajoy Biswas
- (2) Shri Damodar Pandey
- (3) Shri Ram Narain Singh
- (4) Shri Asutosh Law
- (5) Shri Bhadreshwar Tanti
- (6) Shri Harish Rawat
- (7) Shri Vijay N. Patil
- (8) Dr. Datta Samant
- (9) Shri Narayan Choubey
- (10) Prof. Saif-ud-Din Soz
- (11) Shri Thampan Thomas

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

- (1) Shri Manik Sanyal
- (2) Shri Jagdish Tytler

The motion was adopted and the Bill was passed.

## 11. Statements by Ministers

(i) The Minister of State for Home Affairs made a statement regarding the incident of explosion in Jeevan Bharati Building in New Delhi on the 10th May, 1988.

\*\*<sup>(ii)</sup> The Minister of Finance made a statement regarding decision of the Government to pay an instalment of dearness allowance to Central Government employees w.e.f. 1-1-1988.

## 12. Government Bill—Under Consideration

### *The Special Protection Group Bill, 1988*

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri V. Sobhanadreeswara Rao took part in the debate. His speech was not concluded.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th May, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

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\*\*At 6 P.M.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Wednesday, May 11, 1988/Vaisakha 21, 1910 (Saka)

No. 360

11 a.m.

#### 1. Starred Questions

Starred Questions Nos. 1042—1047 were orally answered. Replies to Starred Questions Nos. 1048-1053 and 1055-1061 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10524—10559, 10561—10568, 10570-10572, 10574 -10586, 10588-10642 and 10644-10667 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1986-87.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1986-87.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1988 published in Notification No. G.S.R. 546(E) in Gazette of India dated the 4th May, 1988.

- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 1988 published in Notification No. G.S.R. 547(E) in Gazette of India dated the 4th May, 1988.
- (iii) The All India Services (Provident Fund) Amendment Rules, 1988 published in Notification No. G.S.R. 255 in Gazette of India dated the 9th April, 1988.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
  - (i) The Madhya Pradesh Administrative Tribunal (Procedure) Rules, 1988 published in Notification No. G.S.R. 485(E) in Gazette of India dated the 22nd April, 1988.
  - (ii) The Maharashtra Administrative Tribunal (Procedure) Rules, 1988 published in Notification No. G.S.R. 486(E) in Gazette of India dated the 22nd April, 1988.
- (5) A statement (Hindi and English versions) (i) Correcting the reply given on 16th March, 1988 to Unstarred Question No. 3279 by Shri Vakkom Purushothaman and others regarding Bride burning cases and (ii) giving reasons for delay in correcting the reply.
- \* (6) A copy of Notification No. 156/88-Customs (Hindi and English versions) published in Gazette of India dated the 11th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 136/86-Customs, dated the 17th February, 1986, so as to reduce the basic customs duty on acrylonitrile from 70 per cent *ad valorem* to 15 per cent *ad valorem*, under section 159 of the Customs Act, 1962.

#### 4. Message from Rajya Sabha

The Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1988 passed by Lok Sabha on the 2nd May, 1988.

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\*Laid at 5.25 P.M.

## 5. Leave of absence

The following members were granted leave of Absence from the sittings of the House for the period mentioned against each:—

- (1) Shri S. S. Ramasamy Padayachi 27th November to 15th December, 1987 (9th Session) and 22nd February to 1st April, 1988 (10th Session).
- (2) Shri Sahabrao Patil Dongaonkar 22nd February to 30th March, 1988, 5th April to 12th April, 1988 and 18th April to 24th April, 1988 (10th Session).
- (3) Dr. Prabhat Kumar Mishra 13th March to 12th April, 1988, 18th, 19th April, 1988 and 21st April to 6th May, 1988 (10th Session).
- (4) Shri Srikantha Datta Narasimharaja Wadiyar 21st March to 12th April, 1988 and 18th April to 9th May, 1988 (10th Session).
- (5) Shri Bharat Kumar Odedra 24th March to 12th April, 1988 and 18th April to 25th April, 1988 (10th Session).
- (6) Shri Chhitubhai Gamit 11th, 12th April, 1988 and 18th April to 30th April, 1988 (10th Session).
- (7) Shri Anoopchand Shah 11th, 12th April, 1988 and 18th April to 13th May, 1988 (10th Session).

## 6. Report of the Committee on Private Members' Bills and Resolutions.

Shri M. Thambi Durai presented the Fifty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 7. Statement by Ministers

(i) The Minister of State in the Department of Revenue in the Ministry of Finance made a statement regarding the introduction of changes in the Direct Tax Laws (Amendment) Act, 1987 and Investment Allowance Scheme.

(ii) The Minister of State for Home Affairs made a statement (i) correcting the answer given on 20 April, 1988 to Starred Question No. 735 regarding people affected due to barbed wire fencing and border road by Shri Abdul Hamid and a supplementary thereon by Shri Haren Bhumij and (ii) giving reasons for delay in correcting the answer.

/\*\* (iii) The Minister of Home Affairs made a statement regarding the incidents which took place in Golden Temple, Amritsar on 9th May, 1988 and thereafter.

### **8. Matter Under Rule 377**

(1) Shri Anadi Charan Das raised a matter regarding setting up of second steel plant at Daitari, Orissa.

(2) Shri K. Pradhani raised a matter regarding setting up of fishing harbour at Paradeep, Orissa.

(3) Shri Satyendra Narain Sinha raised a matter regarding need to run AC Deluxe train between Delhi and Howrah thrice a week.

(4) Shri Kamla Prasad Rawat raised a matter regarding need to electrify more villages of Uttar Pradesh.

(5) Shri Ram Pyare Panika raised a matter regarding need to safeguard the interests of adivasis and other inhabitants of Dudohi tehsil of Mirzapur district in Uttar Pradesh.

(6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to open a Navodaya School at Tiruvuru in Andhra Pradesh.

(7) Shri V. S. Krishna Iyer raised a matter regarding early clearance of the Education Bill sent by the Government of Karnataka.

(8) Shri Somnath Rath raised a matter regarding providing adequate hostel accommodation in Universities.

### **9. Government Bills—Passed**

(i) *The Special Protection Group Bill, 1988.*

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on 10th May, 1988, continued.

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\*\*At 6.21 P.M.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Prof. N. G. Ranga
- (3) Shri S. Jaipal Reddy
- (4) Shri Shantaram Naik
- (5) Shri Indrajit Gupta
- (6) Shri Amal Datta
- (7) Shri Ataur Rehman
- (8) Prof. Saif-Ud-Din Soz
- (9) Dr. A. Kalanidhi

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) *The Rajghat Samadhi (Amendment) Bill, 1968, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Dalbir Singh.

The following members took part in the debate:—

- (1) Dr. G. Vijaya Rama Rao
- (2) Shri Keyur Bhushan
- (3) Shri Jagannath Patnaik

- (4) Shri Gadadhar Saha
- (5) Shri Sriballav Panigrahi
- (6) Dr. G. S. Rajhans
- (7) Shri Ram Bahadur Singh
- (8) Shri Virdhi Chander Jain
- (9) Shri K. R. Natarajan
- (10) Shri Aziz Qureshi
- (11) Shri Narayan Choubey
- (12) Prof. N. G. Ranga

Shri Dalbir Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dalbir Singh.

The motion was adopted and the Bill was passed.

#### **10. Discussion under Rule 193**

Shri Digvijay Sinh raised a discussion on the continued growth of population.

The following members took part in the debate:—

- (1) Shri Gopala Krishna Thota
- (2) Shri Somnath Rath
- (3) Prof. K. V. Thomas
- (4) Shri Satyagopal Misra
- (5) Smt. Prabhawati Gupta

- (6) Shri H. M. Patel
- (7) Dr. Manoj Pandey
- (8) Shri C. Janga Reddy
- ✓(9) Dr. A. Kalanidhi

Shri Motilal Vora replied to the discussion.

The discussion was concluded.

6-25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th  
May, 1988)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 12, 1988/Vaisakha 22, 1910 (Saka)

No. 361

11-01 A.M.

### 1. Starred Questions

Starred Questions Nos. 1062, 1063, 1066, 1070, 1071, 1073, 1073-A and 1074 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10668—10901 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1983-84.
  - (ii) Annual Report of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the National Housing Policy (Hindi and English versions).

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts\* (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1986-87 along with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1986-87 under sub-section (2) of section 37 of the Air Corporations Act, 1953,
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1986-87 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1986-87.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Khuda Bakhsh Oriental Public Library Service (Amendment) Regulations, 1987 (Hindi

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\*The Annual Report and Review were laid on the Table on 15th December, 1987.

and English versions) published in Notification No. KBL-4/3967 in Gazette of India dated the 21st November, 1987 under sub-section (4) of section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1986-87.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1986-87.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1986-87 along with Audited Accounts. )
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1986-87 together with Audit Report thereon under section 35 of the Aligarh Muslim University Act, 1961.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Shimla, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training for the year 1986-87 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Council of Educational Research and Training for the year 1986-87.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1986-87.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1986-87.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial, Calcutta, for the year 1986-87.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy of the Council of Architecture (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 751 in Gazette of India dated the 10th October, 1987 under sub-section (3) of section 44 of the Architects Act, 1972.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the year 1986-87.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1986-87.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1986-87.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1986-87.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
- (41) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
- (42) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha—
- (i) Statement No. XV—Fifth Session, 1986
  - (ii) Statement No. XII—Sixth Session, 1986
  - (iii) Statement No. X—Seventh Session, 1986
  - (iv) Statement No. IX—Eighth Session, 1987
  - (v) Statement No. V—Second part of Eighth Session 1987.
  - (vi) Statement No. IV—Ninth Session, 1987
  - (vii) Statement No. II—Tenth Session, 1988.
- (43) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 461(E) in Gazette of India dated the 30th April, 1988 issued under section 47 of the Indian Railways Act, 1890.

- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 438(E) published in Gazette of India dated the 8th April, 1988 approving the Visakhapatnam Fishing Harbour Regulations, 1986.
  - (ii) G.S.R. 453(E) published in Gazette of India dated the 14th April, 1988 approving the Mormugao Port Trust (Licensing of Stevedores) Regulations, 1987.
  - (iii) G.S.R. 336(E) published in Gazette of India dated the 10th March, 1988 approving the Cochin Port Trust Employees (Leave Travel Concession) Amendment Regulations, 1988.
  - (iv) G.S.R. 474(E) published in Gazette of India dated the 20th April, 1988 approving the Calcutta Port Trust Employees (Classification, Control and Appeal) First Amendment Regulations, 1988.
- (45) A copy of the Dock Workers (Regulation of Employment) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 241 (E) in Gazette of India dated the 3rd March, 1988 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (46) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1984-85.
- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs and Central Excises Laws (Amendment) Bill, 1988 passed by Lok Sabha on the 2nd May, 1988.
  - (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs (Amendment) Bill, 1988 passed by Lok Sabha on the 2nd May, 1988.
  - (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1988 passed by Lok Sabha on the 2nd May, 1988.
  - (iv) That at its sitting held on the 11th May, 1988, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancy caused by the resignation of Shri Suresh Kurup.
  - (v) That at its sitting held on the 11th May, 1988, Rajya Sabha concurred in the recommendation of Lok Sabha to elect four members of the Rajya Sabha to the Joint Committee of the Houses on the Railways Bill, 1986 in the vacancies caused by the retirement of Sarvashri Murlidhar Chandrakant Bhandare, S. B. Ramesh Babu, Sukomal Sen and Shrimati Pratibha Singh from the membership of the Rajya Sabha on 2nd April, 1988 and resolved that Sarvashri Murlidhar Chandrakant Bhandare, Sukomal Sen, Choudhary Ram Sewak and Shrimati Pratibha Singh had been appointed to the said Joint Committee to fill the vacancies.
- @ (vi) That at its sitting held on the 12th May, 1988 Rajya Sabha passed the Code of Criminal Procedure (Amendment) Bill, 1988.

#### **@5. Bill passed by Rajya Sabha—Laid on the Table**

The Code of Criminal Procedure (Amendment) Bill, 1988.

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@At 6 P.M.

#### **6. Report of the Committee on Petitions**

Shri Balasaheb Vikhe Patil presented the Sixth Report (Hindi and English versions) of the Committee on Petitions.

#### **7. Report of the Committee on Government assurances**

Prof Narain Chand Parashar presented the Twelfth Report (Hindi and English versions) of the Committee on Government Assurances.

#### **8. Statement by Minister**

The Minister of State in the Department of Economic Affairs in the Ministry of Finance made a statement regarding refinance scheme for working capital loan under single window to tiny and small scale units.

He also laid on the Table a copy (English and Hindi versions) of the said scheme.

#### **9. Government Bills—introduced**

- (i) *The Water (Prevention and Control of Pollution) Amendment Bill, 1988.*
- (ii) *The National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988.*

#### **10. Motion re. Joint Committee on Government—Adopted**

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the House was moved by Shri Rajesh Pilot.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters connected therewith made in the motion adopted by Rajya Sabha at its sitting held on the 27th April, 1988 and communicated to this House on the 29th April, 1988 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri T. Bala Goud

- (2) Shri Manoranjan Bhakta
- (3) Shri R. L. Bhatia
- (4) Prof. Parag Chaliha
- (5) Smt. Vidyavati Chaturvedi
- (6) Shri Bipin Pal Das
- (7) Shri N. Dennis
- (8) Shri H. A. Dora
- (9) Shri Bimalkanti Ghosh
- (10) Shri H. N. Nanje Gowda
- (11) Shri Jitendra Singh
- (12) Shri Abdul Rashid Kabuli
- (13) Shri P. Kolandaivelu
- (14) Shri K. Kunjambu
- (15) Shri Narsinh Makwana
- (16) Shri Nityananda Mishra
- (17) Shri Satyagopal Misra
- (18) Shri Shantaram Naik
- (19) Shri P. Namgyal
- (20) Shri H. M. Patel
- (21) Shri Balasaheb Pawar
- (22) Shri B. B. Ramaiah
- (23) Dr. Sudhir Roy
- (24) Shri P. M. Sayeed
- (25) Shri P. Shanmugam
- (26) Shri D. B. Shigda
- (27) Shri Satyendra Narayan Sinha
- (28) Smt. Usha Verma
- (29) Shri Girdhari Lal Vyas
- (30) Shri Rajesh Pilot'

## 11. Matters under Rule 377

(1) Shri Balasaheb Vikhe Patil raised a matter regarding need to formulate an integrated approach for augmenting agricultural production.

(2) Shri Ram Bhagat Paswan raised a matter regarding need to provide funds for construction of Darbhanga-Samastipur and Sakri-Hasanpur railway lines.

(3) Shri Banwari Lal Purohit raised a matter regarding expansion of Nagpur airport.

(4) Shrimati Jayanti Patnaik raised a matter regarding financial assistance for research oriented activities at Odissi Research Centre.

(5) Shri Hafiz Mohd. Siddiq raised a matter regarding need to procure handloom cloth for the uniforms of soldiers.

(6) Prof. P. J. Kurien raised a matter regarding setting up of T.V. transmission centre at Pathanamthitta.

(7) Shri Ramashray Prasad Singh raised a matter regarding steps to save the villages affected by last year's floods.

(8) Dr. A. Kalanidhi raised a matter regarding working of BHEL Units.

## 12. Government Bill—Passed

(i) *The Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

- (1) Shri Sri Hari Rao
- (2) Shri Shantaram Naik
- (3) Shri Ajit Kumar Saha
- (4) Dr. G. S. Rajhans
- (5) Shri V. S. Krishna Iyer
- (6) Shri Sriballav Panigrahi

- (7) Shri Narayan Choubey
- (8) Dr. Datta Samant
- (9) Shri Virdhi Chander Jain
- (10) Shri Keyur Bhushan
- (11) Shri Abdul Rashid Kabuli
- (12) Shri Chintamani Jena

Shri Jagdish Tytler replied to the debate

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagdish Tytler.

The motion was accepted and the Bill, as amended, was passed.

(ii) *The Companies (Amendment) Bill, 1988, as passed by Raja Sabha.*

The motion for consideration of the Bill was moved by Shri J. Vengal Rao.

An amendment for reference of the Bill to a Select Committee was moved by Shri Bhattam Sriramamurthy.

The following members took part in the debate:—

- (1) Shri Bhattam Sriramamurthy
- (2) Shri Vijay N. Patil
- (3) Shri Amal Datta
- (4) Dr. G. S. Rajhans
- (5) Shri Thampan Thomas
- (6) Smt. Geeta Mukherjee
- (7) Dr. Datta Samant
- (8) Shri C. Madhav Reddy

Shri J. Vengal Rao replied to the debate.

The amendment for reference to the Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 68 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri J. Vengal Rao.

The motion was adopted and the Bill was passed.

### 13. Government Bill—Under Consideration

*The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1968*

The motion for consideration of the Bill was moved by Shri Brahm Dutt.

The following members took part in the debate:--

- (1) Shri B. B. Ramaiah
- (2) Shri Jagannath Patnaik
- (3) Shri Thampan Thomas
- (4) Prof. N. G. Ranga
- (5) Dr. Datta Samant
- (6) Shri R. Jeevarathinam
- (7) Shri Harish Rawat
- (8) Shri Chintamani Jena (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th May 1968)

SUBHASH C. KASHYAP,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 13, 1968/Vaisakha 23, 1910 (Saka)

No. 362

11-01 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Jai Singh, a member of Fourth Lok Sabha and Shri Ram Sahai, a member of Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 1083, 1085—1088, 1090, and 1092 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 10902—11094 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1966-67 under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1966-67.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1986-87.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research—Part-II—Administration and Finance.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 40 of the National Airports Authority Act, 1985:—
- (i) The National Airports Authority (Conditions and Limitations of Appointment of Officers and other employees) Rules, 1987 published in Notification No. S.O. 51(E) in Gazette of India dated the 13th January, 1988.
  - (ii) The National Airports Authority (Conditions of Service of the Chairman and other Members) Rules, 1987 published in Notification No. S.O. 146(E) in Gazette of India dated the 4th February, 1988.
  - (iii) The National Airports Authority (Manner of investment of Funds) Rules, 1987 published in Notification No. S.O. 179(E) in Gazette of India dated the 12th February, 1988.
- (6) A copy of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 30th March, 1988, under sub-section (2) of section 17 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1986-87.
- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (2) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1986-87.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Notification No. G.S.R. 515(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum regarding exemption to Mr. Kamantsev, Deputy Prime Minister of U.S.S.R. and other eleven members of the delegation who visited India from the payment of foreign travel tax

in respect of their international journey to any place outside India at the end of their visit under section 41 of the Finance Act, 1979—

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 456(E) published in Gazette of India dated 15th April, 1988 together with an explanatory memorandum seeking to make certain procedural changes in respect of certification relating to goods covered by Notification Nos. 155/86-Customs dated the 1st March, 1986 and 181/87-Customs dated the 29th April, 1987.
- (ii) G.S.R. 487(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum regarding exemption to the enriched uranium from basic customs duty in excess of 40 per cent *ad valorem* and the whole of additional duty of customs.
- (iii) G.S.R. 488(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum regarding exemption to enriched uranium covered by Notification No. 140/88-Customs dated the 22nd April, 1988 from the auxiliary duty of Customs in excess of 30 per cent.
- (iv) G.S.R. 489(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 251/86-Customs, dated the 16th April, 1986 so as to continue the existing exemption from additional duty of customs on paraxylene when imported into India for manufacture of DMT or PTA upto and inclusive of 30th April, 1989.
- (v) G.S.R. 496(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 65/88-Customs dated the 1st March, 1988 so as to prescribe concessional rate of Customs duty of 40 per cent on specified Ophthalmic Equipments.

- (vi) G.S.R. 497(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum regarding exemption to sight saving equipments and their accessories and spare parts when imported into India from the whole of the basic and additional duties of Customs leviable thereon.
- (vii) G.S.R. 513(E) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum extending the validity of Notification No. 295|83-Customs dated the 1st November, 1983 upto 30th April, 1990.
- (viii) G.S.R. 498(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 60|87-Customs dated the 1st March, 1987 so as to omit a redundant entry in the said Notification.
- (ix) G.S.R. 501(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum regarding exemption to Out Board Motors when imported into India by any State Fisheries Corporation for fitment to boats used for fishing operations from the basic Customs duty in excess of 25 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 502(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 87|88-Customs, dated the 1st March, 1988 so as to exempt goods covered by Notification Nos. 144|88-Customs and 148|88-Customs dated the 27th April, 1988 from the whole of the auxiliary duty of Customs leviable thereon.
- (xi) G.S.R. 503(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 90|88-Customs dated the 1st March, 1988 so as to omit a redundant entry in the said Notification.
- (xii) G.S.R. 525(E) and 526(E) published in Gazette of India dated the 2nd May, 1988 together with an

explanatory memorandum regarding exemption to Silver when imported into India under the scheme for export of Gold and Silver Jewellery and Articles for sale at approved exhibitions from the whole of the basic and auxiliary duties of customs leviable thereon.

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 504(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 118/88-Central Excises dated the 1st March, 1988 so as to reduce the excise duty on audio magnetic tapes in the form of jumbo-rolls, pancakes, mini pancakes, hubs or reels from Rs. 4 per square metre to Rs. 2 per square metre.

(ii) G.S.R. 507(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 100/88-Central Excises dated the 1st March, 1988 so as to exempt aluminium extrusions, square tubes and round tubes of aluminium if used in the manufacture of 11 specified rehabilitation aids.

(iii) G.S.R. 508(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 14/88-Central Excises, dated the 1st March, 1988 so as to grant full rebate of excise duty on unblended tea and the loose tea used in the manufacture of blended tea and package tea when such goods are exported.

(iv) G.S.R. 509(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 409/86-Central Excises, dated the 9th September, 1986 so as to grant full rebate of excise duty payable on tea used in the manufacture of blended tea and package tea which are exported.

- (v) G.S.R. 510(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 218|84-Central Excises dated the 29th November, 1984 so as to make a correction consequent to the changes made in the scope of the notifications in the 1988 budget.
- (vi) G.S.R. 511(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum seeking to prescribe an effective rate of duty of Rupees 155 per kilo litre on diesel oil that will be covered under the new subheading No. 2710.40 proposed in the Finance Bill, 1988.
- (vii) G.S.R. 466(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 111|88-Central Excises dated the 1st March, 1988 so as to specifically exempt from the whole of the duty of excise leviable on parts of agricultural, horticultural, poultry keeping and bee-keeping machinery, implements etc.
- (viii) G.S.R. 467(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to Electric Motors and parts of electric motors from the whole of the duty of excise leviable thereon subject to the condition specified in the Notification.
- (ix) G.S.R. 468(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 120|88-Central Excises dated the 1st March, 1988 so as to indicate classification of drilling rigs mounted on motor vehicles chassis.
- (x) G.S.R. 469(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to transmission and allied assemblies manufactured by M/s. Bharat Earth Movers Limited, from the whole of the duty of excise leviable thereon.

- (xi) G.S.R. 505 (E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Central Excises dated the 1st March, 1987 so as to prescribe a concessional rate of basic excise duty of 5 per cent *ad valorem* on textiles fabrics coated/laminated with preparation of low density polyethylene.
- (xii) G.S.R. 506 (E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 65/87-Central Excises dated the 1st March, 1987 so as to prescribe a concessional rate of basic excise duty of 8 per cent *ad valorem* on sacks and bags made of polymers of ethylene or propylene.
- (xiii) G.S.R. 514 (E) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 119/88-Central Excises dated the 1st March, 1988 so as to exempt Computer software from the whole of the duty of excise leviable thereon and also to extend the concession upto 31st March, 1989.
- (xiv) G.S.R. 518 (E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to parts of head-gear from the whole of the duty of excise leviable thereon.
- (14) A copy of the National Bank for Agriculture and Rural Development (Issue and Management of Bonds) Regulations, 1987 (Hindi and English versions) published in Notification No. NB (ND)/G-1845/LS.073/87-88 in Gazette of India dated the 26th March, 1988 under sub-section (5) of section 60 of the National Bank for Agriculture and Rural Development Act, 1981.
- (15) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1986-87 along with Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

- (16) A copy of the Appellate Authority for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated the 12th August, 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1986-87 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1986-87 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1986-87.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Action Taken Note on the Report of the Justices Thakkar-Natarajan Commission of Inquiry (Hindi and English versions), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (20) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Civil).
- (ii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Defence Services).
- (21) A copy of the Union Government Appropriation Accounts (Civil) for the year 1986-87 (Hindi and English versions).

- (22) A copy of the Union Government Finance Accounts for the year 1986-87 (Hindi and English versions).
- (23) A copy of the Appropriation Accounts of the Defence Services for the year 1986-87 (Hindi and English versions).
- (24) A copy each of the Notification Nos. II(1)/CTRE/81(a)/88 to II(1)/CTRE/81(p)/88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 9th May 1988 issued under the Tamil Nadu General Sales Tax Act, 1959, under sub-section (5) of section 53 of the Said Act.
- (25) A copy of the Notification No. G.S.R. 92(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1988 containing corrigendum to Notification No. G.S.R. 496(E) published in Gazette of India dated the 14th May, 1987, under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association for the year 1986-87.
- (27) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 16th January, 1988, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (28) A copy of the Arms (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 19th March, 1988 under sub-section (3) of section 44 of the Arms Act, 1959.
- (29) A copy of Tea Board (Recruitment and Conditions of Service of Directors of Tea Promotion appointed

by Government) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 16th March, 1988 under section 49 of the Tea Act, 1953.

- (30) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) The Exports (Control) Order, 1988 published in Notification No. S.O. 322(E) in Gazette of India dated the 30th March, 1988.
  - (ii) S.O. 371(E) published in Gazette of India dated the 30th March, 1988 authorising various Officers to act under the Imports (Control) Order, 1955.
  - (iii) The Imports (Control) Amendment Order, 1988 published in Notification No. S.O. 475(E) in Gazette of India dated the 6th May, 1988.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1988 published in Notification No. S.O. 682 in Gazette of India dated the 19th March, 1988.
  - (ii) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Rules, 1987 published in Notification No. S.O. 1153 in Gazette of India dated the 9th April, 1988.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi for the year 1986-87.
  - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Pune Cantonment (Building) Bye-laws, 1988 (Hindi and English versions) published in Notification No. S.R.O. 82 in Gazette of India dated the 30th April, 1988 under sub-section (3) of section 281 of the Cantonments Act, 1924.
- (35) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:—
- (i) The National Dairy Development Board (Administration of Fund, Accounts and Budget) Regulations, 1988 published in Notification No. DEL NDDB: Spl. in Gazette of India dated the 29th February, 1988.
  - (ii) The National Dairy Development Board (Transaction of Business) Regulations, 1988 published in Notification No. DEL: NDDB: Spl. in Gazette of India dated the 29th February, 1988.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Dairy Corporation for the year 1986-87.
  - (ii) Annual Report of the Indian Dairy Corporation for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, for the year 1984-85.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, for the year 1985-86.
- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hindustan Packaging Company Limited, Anand for the period from 31st October, 1985 to 31st March, 1987 within the stipulated period of nine months after the close of the Accounting year.
- (41) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the years, 1983-84 and onwards within the stipulated period of nine months after the close of the Accounting years.
- (42) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Cooperative Store Limited, Super Bazar, New Delhi, within the stipulated period of nine months after the close of the Accounting year.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1986-87.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1986-87.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

### **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on 12th May, 1988, Rajya Sabha agreed without any amendment to the Special Protection Group Bill, 1988, passed by Lok Sabha on the 11th May, 1988.

### **6. Assent to Bill**

Secretary-General laid on the Table the Appropriation (No. 2) Bill, 1988, passed by the Houses of Parliament during the current session and assented to.

### **7. Minutes of committee on Private Members' Bills and Resolutions**

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Forty-sixth to Fifty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

### **8. Minutes of Committee on Absence of Members**

Shri A. E. T. Barrow laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 17th March and 9th May, 1988.

## **9. Report of the Committee on Petitions**

Shri Balasaheb Vikhe Patil presented the Seventh Report (Hindi and English versions) of the Committee on Petitions.

## **10. Presentation of Petition**

Shrimati D. K. Bhandari presented a petition signed by Shri Dilli Ram Basnet, MLA, and others regarding amendment to the Sikkim (Citizenship) Order, 1975.

## **11. Calling Attention**

Shri H. N. Nanje Gowda called the attention of the Minister of Agriculture to the problems faced by farmers of Karnataka and other States due to non-availability of certain varieties of hybrid seeds and failure of National Seeds Corporation to supply the same to farmers and steps taken by the Government in that regard.

The Minister of Agriculture made a statement in regard thereto.

## **12. Government Bills—Introduced**

- (i) *The Code of Criminal Procedure (Amendment) Bill, 1988*
- (ii) *The Motor Vehicles Bill, 1988*

## **13. Motion—Adopted**

Shri Rajesh Pilot moved the following motion:—

‘That in the motion adopted by this House on the 12th May, 1988, concurring in the recommendation of Rajya Sabha to join in the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987 and communicating names of 30 Members of the House to Rajya Sabha to serve on the Committee, the following amendment be made:—

for “(28) Smt. Usha Verma”

substitute “(28) Shri Indrajit Gupta”.

The motion was adopted.

## **14. Matters Under Rule 377**

(1) Shri Jagannath Prasad raised a matter regarding need to bring mango-belts in Malihabad and Hasanganj regions of Lucknow and Unnao districts under Crop Insurance Scheme.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to provide financial and other assistance to the Government of Rajasthan to cope with the severe drought conditions in the State.

(3) Dr. Golam Yazdani raised a matter regarding increasing crimes on Indo-Bangladesh border in West Dinajpur district.

(4) Shri Manku Ram Sodi raised a matter regarding need to open more Navodaya schools in Bastar district of Madhya Pradesh.

(5) Shri Virldhi Chander Jain raised a matter regarding need to ban advertisements relating to eggs, meat and alcohol through the media.

(6) Shri Manvendra Singh raised a matter regarding construction of a bridge on Yamuna near Shergarh.

(7) Shri Syed Shahabuddin raised a matter regarding air fare and facilities to Haj pilgrims.

(8) Shri K. Ramachandra Reddy raised a matter regarding non-inclusion of Telugu films in Film Festivals.

(9) Dr. Datta Samant raised a matter regarding steps to check gold smuggling.

(10) Shri Digvijay Sinh raised a matter regarding need to clear the drinking water project submitted by the Government of Gujarat.

(11) Shri Janak Raj Gupta raised a matter regarding need to resolve the problems relating to the rehabilitation of the displaced persons from Pakistan occupied Kashmir.

(12) Shri Bharat Singh raised a matter regarding development of colonies carved by DDA and the affected villages.

(13) Shri Sri Hari Rao raised a matter regarding clearance to Pollavaram Project and early constitution of River Basin Authority.

(14) Prof. Narain Chand Parashar raised a matter regarding inclusion of some monuments from Himachal Pradesh in the 1<sup>st</sup> submitted to the World Heritage Committee of UNESCO.

(15) Shri Ram Singh Yadav raised a matter regarding need for intensive hydro-geological survey of Alwar district of Rajasthan.

(16) Shri Dal Chander Jain raised a matter regarding grant of Swatantra Sainik Samman pension to all irrespective of period of imprisonment.

(17) Shri A. Charles raised a matter regarding setting up a Bench of Kerala High Court at Trivendrum.

(18) Shrimati Prabhavati Gupta raised a matter regarding steps to check recurring floods in Bihar.

(19) Shri B. N. Reddy raised a matter regarding need for early clearance of the link portion of Chevuturu Major Canal.

(20) Shri Somnath Chatterjee raised a matter regarding need to remove disparity in fares for Haj pilgrims.

(21) Shri C. Janga Reddy raised a matter regarding need to improve the lot of farmers.

(22) Shri Kali Prasad Pandey raised a matter regarding need to revamp Sindri Fertilizer Plant.

#### **15. Government Bill—Passed**

*The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988*

Discussion on the motion for consideration of the Bill moved by Shri Brahm Dutt on the 12th May, 1988, continued.

The following members took part in the debate:—

- (1) Shri Chintamani Jena
- (2) Shri Satyagopal Misra
- (3) Dr. G. S. Rajhans
- (4) Shri Indrajit Gupta

Shri Brahm Dutt replied to the debate.

The motion for consideration was adopted and clause -by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Brahm Dutt.

The motion was adopted and the Bill was passed.

**16. Resolution—Adopted.**

Shri Rajesh Pilot moved the following Resolution:—

“In supersession of the Resolution on Road Development adopted by the Parliament (Rajya Sabha on the 1st April, 1976 and Lok Sabha on the 18th June, 1977), this House hereby resolves that:

1. There shall continue to be set apart an amount not less than 5 per cent of the basic price out of the duty of customs and of excise levied on motor spirit and diesel and the proceeds thereof shall be applied for the purposes of development and maintenance of roads.
2. (1) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit and diesel used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.  
(2) For the purpose of this Resolution taxed motor spirit and diesel shall mean motor spirit and diesel upon which the duty of customs or excise duty have been paid and in respect of which no rebate of such duty shall have been given.
3. (1) The accruals to the Road Fund shall be allocated by the Central Government in the following manner:—
  - (a) 1½ per cent of the accruals from the Fund be utilised for defraying the cost of administering the fund.
  - (b) 35½ per cent of the accruals from the Fund be utilised by the Central Govt. for development and maintenance of National Highways.
  - (c) Balance 64 per cent of the accruals from the Fund be utilised by the State/Union Territories for

development and maintenance of the State Roads on the basis of petrol and diesel consumption in each State/Union Territory.

(2) The balance of accruals to the Road Fund till the date of the adoption of the revised resolution by the Parliament will be allocated by the Central Government in the manner as provided in para 3(1) above.

(3) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Central Government until they are actually required for expenditure in the manner hereinafter specified.

(4) If in the opinion of the Central Government, the Government/Administration of any State/Union Territory has at any time—

(a) delayed without reasonable cause the application of any portion of the Road Fund allocated or re-allocated, as the case may be, for expenditure within the State or Union Territory the Central Government may resume the whole or part of any sums which it may at that time have held for expenditure in that State or Union Territory.

(5) All sums resumed by the Central Government from the account of any State/Union Territory Govt. as aforesaid shall be re-allocated between the credit accounts of State/Union Territory Govts. including the defaulting State in the ratio of the main allocation for the financial year preceding the year in which the re-allocation is made.

4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial year.

5. The Central Road Fund shall be utilised for financing such of the schemes connected with roads as the Central Govt. may approve."

The resolution was adopted.

## **17. Government Bills—Passed**

(i) *The Code of Criminal Procedure (Amendment) Bill, 1988, as passed by Rajya Sabha*

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Thampan Thomas
- (3) Shri Shantaram Naik
- (4) Shri E. Ayyapu Reddy
- (5) Dr. G. S. Rajhans
- (6) Shri Sriballav Panigrahi

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) *The National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1968*

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:—

- (1) Shri Amar Roypradhan
- (2) Shri A. Charles
- (3) Shri Satyagopal Misra
- (4) Shri Bipin Pal Das
- (5) Shri V. S. Krishna Iyer
- (6) Smt. Basavarajeswari

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

**18. Motion Regarding Fifty-Third Report of the Committee on Private Members' Bills and Resolutions**

Shrimati Usha Rani Tomar moved the following motion:—

“That this House do agree with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1988.”

The motion was adopted.

**19. Private Member's Resolution —Under Consideration**

Further discussion on the following Resolution moved by Shri H. M. Patel on the 18th March, 1988 and amendments thereto moved on the 30th March, 1988, continued:—

“This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful.”

The following members took part in the debate:—

- (1) Kum. Mamata Banerjee
- (2) Shri Suresh Kurup
- (3) Shri Somnath Rath
- (4) Prof. Madhu Dandavate
- (5) Shri Ram Pyare Panika
- (6) Shri Abdul Rashid Kabuli
- (7) Shri Sriballav Panigrahi
- (8) Shri Amar Roypradhan (*Speech unfinished*)

The discussion was not concluded.

20. **Statement by Prime Minister** ✓

The Prime Minister made a statement regarding extension of the facility of railway passes to freedom fighters.

21. **Statement by Minister**

The Minister of Textiles made a statement regarding constitution of a committee to review the progress of the implementation of the Textile Policy.

(Lok Sabha adjourned *sine die* at 6.15 P.M.)

**SUBHASH C. KASHYAP,**  
Secretary-General.